BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 53/2024

IN THE MATTER OF:
FARHA KHAN

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH& ORS.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ACTION TAKEN REPORT BY WAY OF AFFIDAVIT ON BEHALF OF URBAN DEVELOPMENT DEPARTMENT, STATE OF UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 16.01.2025 PASSED BY THIS HON'BLE TRIBUNAL	3-12
2.	A COPY OF THE LETTERS ARE ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**	13-19
3.	A COPY OF COMPLIANCE REPORT DATED 26.04.2025 BY THE NPP IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2**	20-37
4.	A COPY OF LETTER DATED 11.12.2024 STATE MISSION DIRECTOR AND MOM ARE ANNEXED HEREWITH AND MARKED AS**ANNEXURE-3**	38-42
5.	A COPY OF THE DETAILED PRESENTATION OUTLINING THE TECHNOLOGY AND PROJECT TIMELINE BY GC INDIA LTD. AND LEASE DEED	43-115

	AGREEMENT IS ANNEXED HEREWITH AND MARKED AS**ANNEXURE-4**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
PHONE NO.- 6375115224

DATE: **30.04.2025**
PLACE: **LUCKNOW**

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 53/2024

IN THE MATTER OF:
FARHA KHAN

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

ACTION TAKEN REPORT BY WAY OF AFFIDAVITON BEHALF OF URBAN DEVELOPMENT DEPARTMENT, STATE OF UTTAR PRADESHIN COMPLIANCE OF THE ORDER DATED 16.01.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Kalyan Banerjee, aged about 58 years, S/o Late Devi Dass Banerjee, posted as Joint Secretary, Urban Development Department, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. I, Kalyan Banerjee, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That in the present matter, the allegation of violations in compliance of the Solid Waste Management Rules, 2016, Biomedical Waste Management Rules, 2016 and improper management and handling of the waste by the

Sworn & verified before me.
30/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi Lucknow

Nagar Palika Parishad, Muzaffarnagar, Uttar Pradesh has been made. One of the grievances is in respect of the dumping site at Kidwai Nagar, Muzaffarnagar wherein the legacy waste is lying dumped.

3. That the Hon'ble Tribunal vide order dated 23.09.2024 and16.01.2025 directed the Deponent to disclose the complete details of Waste to Energy Plant. The relevant paragraph of the orders are reproduced below:

23.09.2024

"...2. Hence, we direct the State of UP to disclose the complete details of Waste to Energy Plant, including its nature, capacity and technology used. Respondent No. 4 is also directed to place on record the current status of legacy waste as of 30.08.2024 and the daily generated waste within the Municipal Corporation which is adding to the legacy waste.

3. Let the reports in terms of the above be filed within six weeks in the form of an affidavit through e-filing..."

16.01.2025

"...1. A letter has been circulated by Counsel for the State of UP seeking adjournment on the ground that there is a meeting scheduled

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No. 34(66)2009 GOVT. OF U.P. INDIA

Sworn & verified before me. 30/4/25 AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ganj, Anaiya Adampur Janubi Lucknow

on February 2025 wherein the comprehensive details and timeline for Waste to Energy (WTE) plant will be discussed and a decision will be taken. In the letter, it is stated that the complete details and progress report concerning the WTE plant will be submitted within six weeks. The prayer is allowed..."

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No. 34(56)2009
GOVT. OF U.P. INDIA

4. That it is humbly submitted that in compliance of that order the Deponent Departmenthas convened meetings and several letters were sent to the relevant authorities to take necessary steps for the compliance of the order of this Hon'ble Tribunal. The Letter was sent to:

   i. Director, Urban Local Body, Lucknow, Uttar Pradesh

   ii. State Mission Director-Urban, Swachh Bharat Mission, Lucknow, Uttar Pradesh

   iii. Managing Director, Jal Nigam, Lucknow, Uttar Pradesh

   iv. District Magistrate- Muzaffarnagar

   v. Executive officer, Nagar Palika Parishad, Muzaffarnagar

   A copy of the letters are annexed herewith and marked as **ANNEXURE-1.**

5. That in pursuance to the directions issued by the Deponent Department, the Nagar Palika Parishad, Muzzafarnagar (NPP) has sent their compliance

Sworn & verified
before me.
30/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Aneiya
Adampur Jamuli Lucknow

report dated 26.04.2025 to the Deponent.It is submitted that through the topographical survey conducted by Nagar Palika Parishad Muzaffarnagar, the total amount of legacy waste at the dumping ground on 03 November 2024 was 260718.72 cubic meters which is a total of 208574,976 metric tons. For the disposal of which, a lease deed has been signed between M/S GCIND Solution Pvt. Ltd and Nagar Palika Parishad Muzaffarnagar, under which 19.446 hectares of land has been leased to M/S GCIND Solution Pvt. Ltd by Nagar Palika Parishad Muzaffarnagar for a waste to energy plant for 30 years). The said firm will generate 30-megawatt electricity from 1750 tons of waste.

NOTARY Ambrish Kumar Advocate Tehsil Sadar, Lucknow Regd. No. 34(66)2009 GOVT. OF U.P. INDIA

A copy of compliance report dated 26.04.2025 by the NPP is annexed herewith and marked as **ANNEXURE-2.**

6. That it is respectfully submitted that a Detailed status report in adherence to the directives issued by the Hon'ble National Green Tribunal on dated 23.09.2024 and 16.01.2025 concerning the establishment of a Waste-to-Energy (WtE) plant at Nagar Palika Parishad, Muzaffarnagar is filed here with the following developments-

Sworn & verified before me.
20/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi Lucknow

7. It is humbly submitted that a meeting was convened under the chairmanship of the State Mission Director – Urban, Uttar Pradesh, on 16.12.2024, as per their letter dated 11.12.2024. Representatives from M/s GC India, the implementing agency, attended the meeting. M/s GC India informed that Legacy Waste Remediation is currently underway. An Environmental Impact Assessment (EIA) study is planned prior to the commencement of the WTE plant construction.

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No. 3466/2008
GOVT. OF U.P. INDIA

A copy of letter dated 11.12.2024 State Mission Director and MOM are annexed herewith and marked as **ANNEXURE-3.**

8. That the information provided by M/s GC India regarding the construction timelines and technological specifics of the WTE plant was found to be unsatisfactory. Consequently, directives were issued for M/s GC India to present themselves physically at the Office of the Directorate of Local Bodies, Lucknow, along with their technical team, to discuss in detail the proposed technology, work plan, and definitive timelines.

9. That as communicated by M/s GC India via emails dated 03.01.2025 and 13.01.2025, their technical team confirmed a scheduled visit to the Office of

Sworn & verified
before me.
20/9/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Jamuni Lucknow

the Directorate Local Bodies, Lucknow in February 2025. The purpose of the visit was to present a comprehensive plan for the construction of the Waste to Energy Plant at Nagar Palika Parishad, Muzaffarnagar.

10. That as per the email dated 19th February 2025, M/s GC India rescheduled their visit and subsequently, the technical team visited the Office of the Directorate Local Bodies, Lucknow on 06th and 07th March 2025. During this visit, they submitted a comprehensive plan detailing the proposed Waste to Energy Plant at Nagar Palika Parishad, Muzaffarnagar.

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil-Sadar, Lucknow
Regd. No. 34(86)2009
GOVT. OF U.P. INDIA

A copy of the detailed presentation outlining the technology and project timeline by GC India Ltd. and Lease deed agreement is annexed herewith and marked as **ANNEXURE-4.**

11. In continuation of the discussions held at the Directorate and in compliance with the directions issued by the State Mission Director, Swachh Bharat Mission Directorate, Uttar Pradesh, vide letter dated 18.03.2024, a site inspection was undertaken on dated 20th& 21st March 2025 at Nagar Palika Parishad, Muzaffarnagar. The objective was to evaluate the feasibility of approach road accessibility for 40-foot heavy vehicles. Accordingly, the

Sworn & verified
before me.
30/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi Lucknow

Executive Officer (EO) was instructed to conduct a trial run using a 40-foot vehicle-mounted shipping container, in the presence of representatives from GC India and the Directorate Local Bodies, Lucknow.

12. **Assessment of Progress during the Site visit dated 20th& 21st March 2025:**

i. **Approach Road and Trial Run:**

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No. 34(66)2009
GOVT. OF U.P. INDIA

Proposed Access Road via Kali River Bridge: A primary access route for the WTE project is planned from the highway side, necessitating the construction of a bridge over the Kali River. The bridge construction is currently underway and is anticipated to be completed by June 2025. However, land acquisition is required for the remaining portion of the approach road. The EO is actively coordinating with the District Magistrate (DM) to expedite the resolution of this issue.

Interim Access and Trial Run: To facilitate initial project activities, an alternative access road has been constructed. A trial run was conducted on 20.03.2025 to assess the feasibility of this temporary route. Due to the unavailability of a 40-foot container-mounted vehicle, a 32-foot container truck was utilized for the

Sworn & verified
before me.
30/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Jan

trial. During the trial, the 32-foot truck encountered difficulties at a T-junction, where it became stuck. Observations indicate that there is potential for widening the road and increasing the turning radius at the junction to accommodate larger vehicles.

Future Actions: The EO has committed to investigating the issues encountered during the trial and implementing necessary modifications to the road infrastructure. A subsequent trial using a 40-foot container-mounted vehicle is planned after 31st March 2025 to ensure the route can support the transportation needs of the WTE project.

ii. **Work Progress by GC India:**

Demolition Activities: M/s GC India commenced the demolition of old structures at the proposed Waste to Energy (WTE) plant site in Muzaffarnagar. GC India asserts that this demolition constitutes Phase-1 of the project. GC India has been instructed to commence legacy waste remediation work immediately to adhere to the project timelines and environmental compliance requirements.

It is humbly submitted that the WTE Plant is being constructed in two phases i.e. Phase-1 and Phase-2. That Phase-1 of the WTE Plant (which includes the clearing of the legacy waste) will be completed by September, 2026, and the Phase-2 (operation of the WTE Plant) will be completed subsequently by 2029.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No. 34(66)2009 GOVT. OF U.P. INDIA

Sworn & verified before me. 30/4/25 AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ganj Kataiya Adampur Janubi Lucknow

13. That in furtherance of the legacy waste remediation efforts, a letter was issued to the District Magistrate, Muzaffarnagar on 22.04.2025, detailing the updated status of the remediation activities.

14. That the State Government remains committed to addressing the environmental concerns associated with legacy waste in Muzaffarnagar and is taking all necessary steps to ensure the successful implementation of the Waste-to-Energy project and Solid Waste Management as per rules.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No. 34(56)2000 GOVT. OF U.P. INDIA

15. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

16. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

Sworn & verified before me.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Aneiya
Adampur Janubi Lucknow

30/04/25

Identified the deponent/executant who has signed/put T.I. before me.

VERIFICATION

Verified at LUCKNOW on this 30 day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 16 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No. 34(66)2008
GOVT. OF U.P. INDIA

Sworn & verified
before me.
30/4/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Alampur Janubi Lucknow

Identify the deponent/executant who has signed/put T.I. before me.
30/4/25

ANNEXURE-1

द्वितीय अनुस्मारक / समयबद्ध / महत्वपूर्ण
संख्याःएन0जी0टी0–39(1) / नौ–5–2024–02रिट / 2024

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

1–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
3–प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
4–जिलाधिकारी, मुजफ्फरनगर।
5–अधिशासी अधिकारी, नगर पालिका परिषद, मुजफ्फरनगर, जनपद–मुजफ्फरनगर।

नगर विकास अनुभाग–5 **लखनऊःदिनांकः 12 मार्च, 2025**

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–53 / 2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या–एन0जी0टी0–39 / नौ–5–2025–02रिट / 2024 दिनांक 29.01.2025 एवं अनुस्मारक पत्र संख्या–एन0जी0टी0–39(1) / नौ–5–2025–02रिट / 2024 दिनांक 14.02.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। **प्रकरण में अगली सुनवाई दिनांक 01.05.2025 को नियत है।**

2– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 29.01.2025 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान / शीर्ष प्राथमिकता अपेक्षित है।

भवदीय,

12.03.2025

(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
2–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
3–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,

12.03.2025

(कल्याण बनर्जी)
संयुक्त सचिव।

Arun Sir GO-VC

अनुस्मारक / समयबद्ध / महत्वपूर्ण
संख्याःएन0जी0टी0–39(1) / नौ–5–2024–02रिट / 2024

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

1–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
3–प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
4–जिलाधिकारी, मुजफ्फरनगर।
5–अधिशासी अधिकारी, नगर पालिका परिषद, मुजफ्फरनगर, जनपद–मुजफ्फरनगर।

नगर विकास अनुभाग–5 **लखनऊःदिनांकः 14 फरवरी, 2025**

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–53 / 2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या–एन0जी0टी0–39 / नौ–5–2025–02रिट / 2024 दिनांक 29.01.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। **प्रकरण में अगली सुनवाई दिनांक 01.05.2025 को नियत है।**

2– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 29.01.2025 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान / शीर्ष प्राथमिकता अपेक्षित है।

भवदीय,
14.02.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
2–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
3–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,
14.02.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

Arun Sir GO-VC

समयबद्ध / महत्वपूर्ण

संख्याःएन0जी0टी0–39 / नौ–5–2024–02रिट / 2024

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

1–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
3–प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
4–जिलाधिकारी, मुजफ्फरनगर।
5–अधिशासी अधिकारी, नगर पालिका परिषद, मुजफ्फरनगर, जनपद–मुजफ्फरनगर।

नगर विकास अनुभाग–5 **लखनऊःदिनांकः 29 जनवरी, 2025**

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–53 / 2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–53 / 2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 (प्रति संलग्न) का अवलोकन करने का कष्ट करें। **प्रकरण में अगली सुनवाई दिनांक 01.05.2025 को नियत है।**

2– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान / शीर्ष प्राथमिकता अपेक्षित है।

संलग्नकःयथोक्त।

भवदीय,
29.01.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
2–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
3–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,
29.01.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

Arun Sir GO-VC

Item No. 07 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 53/2024

Farha Khan Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 16.01.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Shaiem Hasan Advs. with Ms. Farha Khan, Applicant in Person

Respondent: Mr. Bhanwar Pal Singh Jadon, Adv. for the State of UP (Through VC)
Mr. Raunak Parekh & Mr. Abhishek Sharma, Advs. for R - 4 (Through VC)
Mr. Bhupender Pratap Singh, Adv. for UPPCB

ORDER

1. A letter has been circulated by Counsel for the State of UP seeking adjournment on the ground that there is a meeting scheduled on February 2025 wherein the comprehensive details and timeline for Waste to Energy (WTE) plant will be discussed and a decision will be taken. In the letter, it is stated that the complete details and progress report concerning the WTE plant will be submitted within six weeks. The prayer is allowed.

2. List on 01.05.2025.

Prakash Shrivastava, CP

1

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

January 16, 2025
Original Application No. 53/2024
dv..

बैठक/वीडियो कान्फ्रेंसिंग
दिनांक 07.04.2025 को अपरान्ह् 04:00 से 05:00 बजे
संख्याःएन0जी0टी0–110/नौ–5–2025–02रिट/2014

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

1–राज्य मिशन निदेशक (एस0बी0एम0–नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
2–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
3–सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4–निदेशक, अल्पसंख्यक कल्याण एवं वक्फ विभाग, अल्पसंख्यक कल्याण निदेशालय, उ0प्र0
5–संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
6–जिलाधिकारी, बलरामपुर/मुजफ्फरनगर/बलिया ।
7–नगर आयुक्त, नगर निगम, गोरखपुर/मेरठ।
8–निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
9–अधिशासी अधिकारी, नगर पालिका परिषद, बलरामपुर (बलरामपुर)/मुजफ्फरनगर (मुजफ्फरनगर) बलिया (बलिया)।

नगर विकास अनुभाग–5

लखनऊः दिनांक 03 अप्रैल, 2025

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वादों पर विचार–विमर्श हेतु आयोजित बैठक में प्रतिभाग किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वादों पर विचार–विमर्श हेतु सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में **दिनांक 07.04.2025 को अपरान्ह् 04:00 से 05:00 बजे** से बापू भवन स्थित उनके कार्यालय कक्ष में एक बैठक/वीडियो कान्फ्रेंसिंग आहूत की गयी है।

2– उक्त बैठक में मुख्यतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित निम्नलिखित वादों पर भी समीक्षा की जानी है:–

क्र0सं0	वाद संख्या एवं पारित आदेश का दिनांक	वाद का विषय	अगली सुनवाई की तिथि
1	2	3	4
1	ओ0ए0 संख्या–108/2023, Lokesh Kumar Khurana Vs State of Uttar Pradesh व अन्य में पारित आदेश दिनांक 16.12.2024	नगर निगम, मेरठ में सॉलिड वेस्ट प्लान्ट की स्थापना के संबंध में।	14-04-2025
2	ओ0ए0 संख्या–433/2022,Pateshwari Prasad Singh Vs State of U.P व अन्य में पारित आदेश दिनांक 13.02.2025	नगर पालिका परिषद, बलरामपुर में एस0टी0पी0 निर्माण, सॉलिड वेस्ट, आई0एन0डी0 वर्क इत्यादि कार्य।	15-04-2025
3	मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या–370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य	जनपद–बलिया में गंगा नदी से जुड़ी कटहल ड्रेन में सीवेज और सॉलिड वेस्ट के डिस्चार्ज होने से हो रहे प्रदूषण के विरूद्ध विषयगत याचिका योजित की गयी है।	16-04-2025
4	ओ0ए0 संख्या–53/2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025	नगर पालिका परिषद, मुजफ्फरनगर में वेस्ट टू एनर्जी प्लान्ट की स्थापना के संबंध में।	01-05-2025
5	ओ0ए0 संख्या–613/2022, Ram Milan Sahani Vs State of Uttar Pradesh व अन्य में पारित आदेश दिनांक 26.07.2024	उ0प्र0 राज्य में अनधिकृत स्थानों विशेषकर सड़क किनारे नदियों, जलमार्गो, आर्द्रभूमि, झीलों, नालों,	Disposed

Arun Sir GO-VC

		राजस्व भूमि या अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ठोस अपशिष्ट को फैकने/डम्प करने पर पूर्वतः प्रतिबन्ध के निर्देश के अनुपालन के संबंध में।	

3— इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उपरोक्त प्रस्तावित बैठक/वीडियो कान्फ्रेंसिंग में अपने से संबंधित वादों की सुसंगत सूचनाओं सहित किसी भिज्ञ अधिकारी को बैठक में प्रतिभाग किये जाने हेतु नामित करने का कष्ट करें।

4— उक्त बैठक में लखनऊ मुख्यालय के अधिकारीगण भौतिक रूप से तथा लखनऊ से बाहर के अधिकारीगण वीडियो कान्फ्रेंसिंग के माध्यम से प्रतिभाग करने का कष्ट करें।

वीडिओ कान्फ्रेंसिंग का लिंक निम्नवत है:—

Review regarding upcoming hearings in NGT cases
Monday 7 Apr · 4 – 5 PM
Google Meet joining info
Video call link: https://meet.google.com/mci-jkcb-ope

भवदीय,
08.04.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपिः—

1—निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ प्रेषित।
2—श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
3—श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
4—सुश्री प्रांजलि त्रिपाठी, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
5—श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,
08.04.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

Arun Sir GO-VC

ANNEXURE-2

कार्यालय नगर पालिका परिषद मुजफ्फरनगर।

पत्रांक: 207 /सा0प्र0/2025–26 दिनांक: 26-04-2025

सेवा में,

श्री कल्याण बैनर्जी
संयुक्त सचिव
उत्तर प्रदेश शासन, लखनऊ

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 सं0–53/2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में।

महोदय,

आपके पूर्व पत्र सं0 एन.जी.टी.–39(1)/नौ–5–2024–02रिट/2024 जिसमे मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के प्रकरण में नियत सुनवाई दिनांक 01.05.2025 के अनुपालन में कृत कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग उ0प्र0 (Email-soenvups@rediffmail.com) एवं सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराने के आदेश प्राप्त हुए थे। जिसके अनुपालन में उक्त विषयक पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में नगर पालिका परिषद द्वारा जिसमे किदवई नगर स्थित कूडा डम्पिंग ग्राउण्ड ठोस अपशिष्ट प्रबन्धन के अन्तर्गत फ्रैश वेस्ट व लिगेसी वेस्ट के निस्तारण हेतु कृत कार्यवाही एवं अद्यतन स्थिति का विस्तृत विवरण निम्न प्रकार है

- वर्तमान में किदवई नगर स्थित डम्पिग ग्राऊण्ड पर आने वाले फ्रेश कूडे का निस्तारण किये जाने हेतु दिनांक 09.01.2025 में फर्म मै0 आयुषी हाईजीन एण्ड केयर प्रा0लि0,सी0–93, महावीर विहार, सेक्टर–1, द्वारका, नई दिल्ली एवं नगर पालिका परिषद मुजफ्फरनगर के मध्य अनुबंध किया गया है, जिसके लिये उक्त फर्म द्वारा आवश्यक मशीने व उपकरण डम्पिग ग्राऊण्ड पर अधिष्ठापन कर फ्रैश–वेस्ट के निस्तारण का कार्य प्रारम्भ कर दिया गया है। **(अनुबंध की प्रतिलिपि संलग्न)**
- नगर पालिका परिषद मुजफ्फरनगर द्वारा कराये गये टोपोग्राफ्रिक सर्वे के माध्यम से 03 नवम्बर 2024 में डम्पिग ग्राऊण्ड पर कुल लिगेसी वेस्ट की मात्रा 260718.72 क्यूबिक मीटर थी जो कुल 208574.976 मी0टन होती है। जिसके निस्तारण हेतु M/S GCIND Solution Pvt. Ltd व नगर पालिका परिषद मुजफ्फरनगर के मध्य दिनांक–19.01.2024 में लीज डीड साईन की गयी है जिसके अन्तर्गत 19.446 हैक्टेयर भूमि M/S GCIND Solution Pvt. Ltd को नगर पालिका परिषद मुजफ्फरनगर द्वारा कूडे निस्तारण कार्य के लिये वेस्ट टू एनर्जी प्लांट हेतु 30 वर्ष के लिये लीज पर दी गयी है **(लीज की प्रतिलिपि संलग्न)**। उक्त फर्म द्वारा 1750 टन प्रति दिन कचरे से 30 मेगा वाट बिजली का निर्माण किया जायेगा। तदउपरान्त M/S GCIND Solution Pvt. Ltd से लिगेसी वेस्ट का निःशुल्क निस्तारण का प्रपोजल प्राप्त कर बोर्ड की स्वीकृति लेते हुए डम्पिग ग्राऊण्ड पर पूर्व से उपलब्ध लिगेसी कूडे के निस्तारण किये जाने हेतु M/S GCIND Solution Pvt. Ltd एवं नगर पालिका परिषद मुजफ्फरनगर के मध्य अनुबंध किया गया है जिसके अन्तर्गत उक्त फर्म द्वारा डम्पिग ग्राऊण्ड पर पूर्व से उपलब्ध लिगेसी कूडे का निस्तारण हेतु Phase-1 (Site Clearing) का कार्य किया जा रहा है।
- नगर पालिका परिषद द्वारा वेस्ट टू एनर्जी प्लांट के प्रारम्भ होने तक डम्पिग ग्राऊण्ड पर फ्रैश–वेस्ट के दैनिक निस्तारण हेतु नगर पालिका परिषद मुजफ्फरनगर द्वारा 02 ट्रॉमल क्रय किये जाने हेतु प्रस्ताव 15वें वित्त आयोग की टाईड ग्राण्ट के अन्तर्गत स्वीकृत किया जा चुका है जिसको जैम पोर्टल के

माध्यम से क्रय किये जाने की प्रक्रिया प्रारम्भ की जा रही है। जिसके अन्तर्गत पालिका द्वारा क्रय किये गये ट्रामल को अपने स्तर से संचालन कराकर वेस्ट टू एनर्जी प्लांट के प्रारम्भ होने तक स्वयं भी फ्रैश–वेस्ट दैनिक का निस्तारण किया जायेगा।

- M/S GCIND Solution Pvt. Ltd द्वारा लिगेसी वेस्ट के निस्तारण हेतु डम्पिंग ग्राउण्ड तक के पहुच मार्ग की मांग की गई थी जिसके एवज में उ0प्र0 राज्य सेतु निगम लि0 द्वारा वित्तीय वर्ष 2023–24 में पं0 दीन दयाल उपाध्याय नगर विकास योजना के अन्तर्गत वेस्ट–टू–एनर्जी प्लांट की भूमि पर पहुचने हेतु काली नदी पर सेतु निर्माण कार्य मार्च 2024 में प्रारम्भ किया जा चुका है। वर्तमान में सेतु पर फाउन्डेशन एवं सब स्ट्रक्चर का कार्य पूर्ण हो चुका है और सुपर स्ट्रक्चर का कार्य प्रगति पर है। इसी क्रम में नगर पालिका द्वारा ग्राम सूजडू में भूमि अधिग्रहण का कार्य किया जा चुका है तथा ग्राम मंधेड़ा में भूमि अधिग्रहण प्रगति पर है। इसके अतिरिक्त ग्राम खांजापुर में अभी भूमि अधिग्रहण का प्रयास किया जा रहा है जिसके सापेक्ष तहसील सदर के स्तर से भूमि चिन्हिकरण हेतु टीम गठन कराने का अनुरोध पत्र जिलाधिकारी महोदय को प्रेषित गया है। **(उ0प्र0 राज्य सेतु निगम लि0 का सूचना व वित्तीय अद्यतन स्थिति का पत्र संलग्न)।**
- उपरोक्त पहुच मार्ग हेतु सेतु निर्माण कार्य पूर्ण होने तक की स्थिति में नगर पालिका परिषद के निर्माण विभाग द्वारा एक वैकल्पिक मार्ग का निर्माण कराया जा चुका है। जिस पर फ्रैश वेस्ट के निस्तारण हेतु मै0 आयुषी हाईजीन एण्ड केयर प्रा0लि0 के वाहनो का भी आवागमन सुगम तरीके से हो रहा है। इसी मार्ग का प्रयोग करते हुए वेस्ट–टू–एनर्जी प्लांट का संचालन करने वाली फर्म M/S GCIND Solution Pvt. Ltd द्वारा भी Phase-1 (Site Clearing) का कार्य किया गया है।

भवदीय

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर।

प्रतिलिपि:

1. जिलाधिकारी महोदय को सादर सूचनार्थ।
2. अपर जिलाधिकारी (प्रशासन) महोदय को सादर सूचनार्थ।

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर।

ANNEXURE A2

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP73180395554750W

e-Stamp

Certificate No.	:	IN-UP73180395554750W
Certificate Issued Date	:	23-Nov-2024 01:34 PM
Account Reference	:	NEWIMPACC (SV)/ up14554504/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14554504432141205891 69W
Purchased by	:	MS AAYUSHI HYGIENE AND CARE PVT LTD NEW DELHI
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MS AAYUSHI HYGIENE AND CARE PVT LTD NEW DELHI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS AAYUSHI HYGIENE AND CARE PVT LTD NEW DELHI
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

अनुबन्ध पत्र

आज दिनांक 9.1.2025 मैसर्स आयुषी हाईजीन एण्ड केयर प्रा0लि0, सी0–93 महावीर विहार, सेक्टर–1, द्वारका, नईदिल्ली एंव अध्यक्ष/अधिशासी अधिकारी नगरपालिका परिषद, मुजफ्फरनगर के मध्य यह अनुबन्ध किया जा रहा है। अनुबन्ध के अनुसार मैसर्स आयुषी हाईजीन एण्ड केयर प्रा0लि0, सी0–93 महावीर विहार, सेक्टर–1, द्वारका, नईदिल्ली प्रथम पक्ष एंव अध्यक्ष/अधिशासी अधिकारी नगरपालिका परिषद मुजफ्फरनगर द्वितीय पक्ष कहलायेगा, जो दोनो पक्षो को मान्य होगा।

कार्य का नाम–किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन किये जाने के सम्बन्ध में।

अनुबन्ध की शर्ते

01 प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन हेतु प्रस्तुत न्यूनतम दर अंकन–1,74,37,680/–रू0 (कूडे की प्रोसेसिंग दर अंकन–414/–रू0 प्रति मीट्रिक टन की दर) से किया जाना होगा।

02 प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन का कार्य कार्यादेश जारी होने के पश्चात 06 माह के अन्दर पूर्ण किया जाना अनिवार्य होगा।

Aayushi Hygiene And Care Pvt. Ltd.

नगर स्वास्थ्य अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अध्यक्ष
नगर पालिका परिषद
मुजफ्फरनगर

क्रमशः 2

03. प्रथम पक्ष किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42.120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन का कार्य सफलतापूर्वक एवं सन्तोषजनक रूप से करने के उपरान्त ही भुगतान किया जायेगा। इससे पूर्व द्वितीय पक्ष द्वारा कोई भी पार्ट पेमेन्ट या अग्रिम भुगतान नही किया जायेगा।

04. प्रथम पक्ष को किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन के कार्य हेतु द्वितीय पक्ष द्वारा पालिका में उपलब्ध 01 जे0सी0बी0 मशीन, 01 ट्रैक्टर ट्राली अथवा डम्फर एवं एक छोटी पोर्कलेन मशीन (जिनके डीजल में होने वाला व्यय तथा नरम्मत पर होने वाला व्यय फर्म को करना होगा) उपलब्ध करायी जायेगी

05. प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन वैज्ञानिक एवं पर्यावरणीय व टिकाऊ तरीके से किया जाना अनिवार्य होगा।

06. प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन का कार्य सरकारी मापदण्डो CPCB, UPPCB, Solid Waste Management Rules 2016, National Green Tribunal (NGT) आदि के नियमो के अनुसार किया जाना होगा।

07. प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन के कार्य हेतु सम्पूर्ण मशीनी सैटअप, कांटा मशीन, ऑफिस, मैन्टीनैन्स, मैनपावर, इलैक्ट्रीसिटी, प्रयुक्त किये जाने वाले पानी, डीजल/पैट्रोल आदि पर व्यय फर्म का स्वय का होगा।

08. प्रथम पक्ष का दायित्व होगा कि निस्तारण किये गये कूडे से निकलने वाले हिस्से जैसे आर0डी0एफ0 व मिट्टी आदि को फर्म द्वारा अपने स्वयं के व्यय (ट्रान्सपोर्टेशन व लेबर खर्चे) पर रिमूव किया जाये जिसकी रिपोर्ट नगरपालिका परिषद, मुजफ्फरनगर में जमा करानी होगी।

09. प्रथम पक्ष द्वारा कूडे से निकलने वाले ई–वेस्ट, हाजारडस वेस्ट, प्लास्टिक, शीशा आदि का निस्तारण वैज्ञानिक एवं पर्यावरणीय व टिकाऊ तरीके से CPCB, UPPCB, Solid Waste Management Rules 2016, National Green Tribunal (NGT) आदि के नियमानुसार किया जाये जिसके लिए द्वितीय पक्ष (नगरपालिका परिषद मुजफ्फरनगर) द्वारा कोई साईन्टीफिक लैण्डफिल उपलब्ध नही करायी जायेगी।

10. प्रथम पक्ष को प्रत्येक तीन माह में किसी भी सरकारी मान्यता प्राप्त लैब से सीड जरमीनेशन टेस्ट कराया जाना अनिवार्य होगा जिसकी टैस्टिंग रिपोर्ट द्वितीय पक्ष (नगरपालिका परिषद मुजफ्फरनगर) को जमा करानी होगी।

11. प्रथम पक्ष द्वारा किदवईनगर स्थित कूडा निस्तारण प्लान्ट के 42,120 मीट्रिक टन फ्रैश वेस्ट के प्रसंस्करण निपटान एवं निस्कासन के कार्य हेतु लगाये जाने वाले समस्त कर्मचारियो का बीमा, प्रथम पक्ष को स्वयं के व्यय पर कराया जाना अनिवार्य होगा एवं कर्मचारियो के स्वास्थ्य एवं सुरक्षा की पूर्ण जिम्मेदारी भी प्रथम पक्ष की होगी। द्वितीय पक्ष (नगरपालिका परिषद मुजफ्फरनगर) किसी भी प्रकार के दावे, हानि, खर्च एवं किसी व्यक्ति विशेष की किसी भी प्रकार की दुर्घटना आदि पर होने वाला कोई खर्च नही देगी।

12. प्रथम पक्षरा द्वारा प्लान्ट पर प्रोसेसिंग से निकलने वाले **"लीचेट"** को वैज्ञानिक एवं पर्यावरणीय व टिकाऊ तरीके से CPCB, UPPCB, Solid Waste Management Rules 2016, National Green Tribunal (NGT) आदि के नियमानुसार निस्तारण करना होगा।

Ayushi Hygiene And Care Pvt. Ltd.

नगर स्वास्थ्य अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अध्यक्ष
नगर पालिका परिषद
मुजफ्फरनगर

13. द्वितीय पक्ष (नगरपालिका परिषद मुजफ्फरनगर) द्वारा कूडा वार्डो से उठवाकर प्लान्ट तक भेजा जायेगा जहाँ पर उसके वजन की रसीद प्रथम पक्ष द्वारा द्वितीय पक्ष को उपलब्ध करानी होगी।

14. प्रथम पक्ष द्वारा प्लान्ट के प्रतिमाह के संचालन के भुगतान हेतु बिल प्रत्येक माह की एक तारीख को पालिका के स्वास्थ्य विभाग में प्रस्तुत करना होगा व साथ ही प्रथम पक्ष द्वारा गत माह के बिजली के बिल के भुगतान की रसीद की प्रमाणित छायाप्रति भी विभाग में जमा करानी होगी।

15. प्रथम पक्ष द्वारा जमा की गयी जमानत राशि की एफ0डी0आर0 कार्य सन्तोषजनक रूप से पूर्ण किये जाने के उपरान्त ही बन्धन मुक्त करते हुए वापस की जायेगी।

16. प्रथम पक्ष द्वारा कूडे के निस्तारण उपरान्त प्राप्त आर0डी0एफ0 को प्लान्ट से ले जाने वाले वाहन का विवरण, वाहन चालक का मोबाईल नम्बर, किस तिथि को ले जाया गया तथा कहाँ पहुँचाया गया का विवरण द्वितीय पक्ष (नगरपालिका परिषद मुजफ्फरनगर) को उपलब्ध कराना होगा जिसका विवरण किसी रजिस्टर/लोग बुक आदि में भी अंकित होना चाहिए जो निरीक्षण के समय चैक किया जा सके।

17. प्रथम पक्ष द्वारा निर्मित कम्पोस्ट का प्रतिदिन का पूर्ण रिकार्ड स्टॉक बुक में दर्ज करना होगा जिसके आधार पर यह भी आंकलन किया जा सकता है कि लगभग कितने मीट्रिक टन कूडे का प्रतिदिन निस्तारण किया गया है।

18. प्रथम पक्ष द्वारा तैयार जैविक खाद्य को प्लान्ट को बिक्री हेतु ले जाने से पूर्व अधिशासी अधिकारी विभागीय अधिकारी, नगर स्वास्थ्य अधिकारी में से किसी से भी स्टॉक का सत्यापन कराना अनिवार्य होगा।

19. प्रथम पक्ष को निविदा स्वीकृति के पश्चात अपनी पूरी कार्ययोजना का प्रजेन्टेशन बोर्ड बैठक में बोर्ड के समक्ष प्रस्तुत करना होगा।

20. यदि प्रथम पक्ष का कार्य सन्तोषजनक रहा और शासन द्वारा स्वीकृत वेस्ट टू एनर्जी प्लान्ट स्थापित न हुआ तो अनुबन्ध की समयावधि वृद्धि करने का अधिकार प्रथम पक्ष की सहमति के पश्चात बोर्ड के क्षेत्राधिकार में निहित होगा।

21. मा0 अध्यक्ष महोदया, अधिशासी अधिकारी, नगर स्वास्थ्य अधिकारी एवं सम्बन्धित अधिकारी कभी भी किसी भी समय प्लान्ट का निरीक्षण कर सकते है जिसके लिए निस्तारण सम्बन्धी समस्त डेटा प्लान्ट पर उपलब्ध होना चाहिए।

22. किसी भी विवाद की स्थिति में अध्यक्ष, नगरपालिका परिषद मुजफ्फरनगर का निर्णय अन्तिम होगा जो प्रथम पक्ष को मान्य होगा।

23. किसी प्रकार के विवाद की स्थिति में न्याय क्षेत्र जनपद मुजफ्फरनगर का होगा। जो दोनो पक्षो को मान्य होगा।

24. प्रथम पक्ष (ठेकेदार/फर्म) द्वारा जमा जमानत राशि की बैंक गारन्टी कार्य सन्तोषजनक रूप से पूर्ण किये जाने एवं पालिका द्वारा उपलब्ध कराये गये वाहनो को चालू स्थिति में वापस किये जाने के पश्चात ही वापस किये जाने पर विचार किया जायेगा, तब तक निम्नलिखित बैंक गारन्टी तक बन्धक रहेगी। बैंक का नाम–एच0डी0एफ0सी0 बैंक, शाखा राजोरी गार्डन, नईदिल्ली की बैंक गारन्टी नं0–072GT02243580035 दिनांक–23/12/2024, अंकन–9,00,000/–रू0 एवं बैंक गारन्टी नं0–0726T0225006002 दिनांक– 6/01/2025, अंकन–9,00,000/–रू0 जमा की गयी है।

क्रमांक 1 से 24 तक की सभी शर्तें प्रथम पक्ष व द्वितीय पक्ष को मान्य होगी।

Aayushi Hygiene And Care Pvt. Ltd. Authorized Signatory

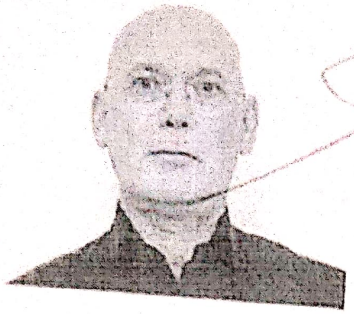
नगर स्वास्थ्य अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

अध्यक्ष
नगर पालिका परिषद
मुजफ्फरनगर

S.R.-II
MZN

1062



LEASE DEED

Property situated :-	Muzaffarnagar with in Nagar Palika
Anual Rent:-	1,94,460/-
Period :-	30 Years
Stamp Duty :-	47,000/- rs.
V.Code no. :-	Serial no. 150 Praroop 1

Nagar Palika Parishad, Muzaffarnagar. PAN- AAALN1741M. throw executive officer Hemraj S/o Kalu R/o Villa 3 N.H-58 Merut Road Jain Tubo Company Compound anandam Ghaziabad. (First Party)

And

GCIND Solutions Private Limited PAN- AAHCG9399Q. throw its Director Theodorus Gerardus Wilhelmus Passport no. BKC8CKF48. R/o Spoorstraat 27 6942 EB Didam Gelderland, the Netherlands. (Second Party)

For GCIND Solutions PVT. LTD.

Director

Lease Deed

This lease deed is entered today on this 19'" day of October in the year Two Thousand and Twenty-Three, at Muzaffarnagar;

Between:

Nagar Palika Parishad, Muzaffarnagar Uttar Pradesh, PAN AAALN1741M (hereinafter referred to as the "Urban Local Body") which expression shall unless repugnant to the context or meaning thereof includes Its successors, administrators and assigns of the First Part through Executive Officer, Muzaffarnapar Nagarpalika Parishad, District Muzaffarnagar, Uttar Pradesh, hereinafter referred to as "THE LESSOR".

AND

GCIND Solutions Private Limited, a Company incorporated under "The Companies Act 2013 (Company Limited By Shares)" with Registration Number - 353627 and having its registered Office at Regus Elegance, 2F, Elegance, Jasola District Centre, Old Mathura Road, New Delhi 1100025, (hereinafter referred to as "Company") which expression shall unless repugnant to the context or meaning thereof includes its successors, administrators and assigns of the Second Part through Director Mr. Theodorus Gerardus Wilhelmus Gieling Passport Number BKC8CKF48 Mob. +31- 622803518 hereinafter referred to as "THE LESSEE".

WHEREAS THE LESSOR is the Government agency and rightful owner and is in possession of the piece of Non-Agricultural land bearing Gata Numbers and hand drawn maps authorized by the Lessor included *in Annexure-A* with total area ad-measuring 19.446 Hectares or 194460 Square Meters more specifically described in Annexure A in Muzaffarnagar and registered in the revenue record at Survey numbers and dates mentioned in Annexure A more particularly described in the schedule given at the foot of this deed and Annexure A, (hereinafter called to and referred to as "*The demised premises*"). THE LESSOR shall provide certified copy of all the documents related to Demised Premises along with its English translation to THE **LESSEE;**

AND WHEREAS THE LESSEE is a company involved in business of processing and providing

अधिशासी अधिकारी
नगर पालिका परिषद

GCIND SOLUTIONS PVT. LTD.

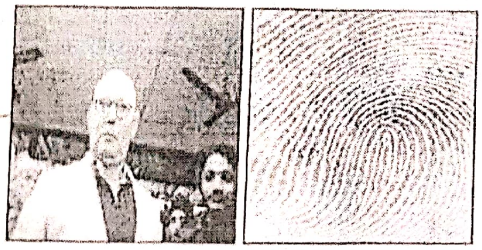
दन सं०: 202400708002312

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1 रजिस्ट्रेशन सं०: 1062 वर्ष: 2024

प्रतिफल- 1167000 स्टाम्प शुल्क- 47000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 11670 प्रतिलिपिकरण शुल्क - 100 योग : 11770

श्री जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 द्वारा
थेओडोरस गेरर्डुस विल्हेल्मूस अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री हेन्द्रीकुस विहेल्मूस गेलिंग
व्यवसाय : अन्य
निवासी: स्पोर्स्ट्रिट 27 6942 इ.बी. दीदम गेल्डरलैंड दि नेदरलैंड्स



श्री, जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 द्वारा थेओडोरस गेरर्डुस विल्हेल्मूस अधिकृत पदाधिकारी/ प्रतिनिधि

ने यह लेखपत्र इस कार्यालय में दिनाँक 19/01/2024 एवं 01:53:28 PM बजे निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमित कुमार गौतम प्रभारी
उप निबंधक: सदर द्वितीय
मुजफ्फरनगर
19/01/2024

अमित कुमार गौतम
निबंधक लिपिक
19/01/2024

प्रिंट करें

उप निबन्धक सदर द्वितीय मुजफ्फरनगर उत्तर प्रदेश

services of Integrated Waste management.

AND WHEREAS THE LESSEE have been selected to set up and run an Integrated Waste to Energy (WTE) plant at Muzaffarnagar with a daily capacity of around 1750 tons solid waste Per Day and generate around 30 MW of power to be exported to the grid under a Power Purchase Agreement on Public Private Partnership model (the "Partnership Declaration" attached hereto as Annexure B) and the Memorandum of Understanding between the State Government of Uttar Pradesh and the Government of the Netherlands (attached as Annexure -C). The Department of Urban Development, Government of Uttar Pradesh has issued the Letter of Acceptance dated 05.11.2018 and that the timelines have been consequently extended by the State Government vide its letters dated 23.11.2021 and 20.03.2023 (collectively attached as Annexure D.) The Lessee has accepted the offer and confirmed it *vide* letter dated 20.11.2018 (attached as Annexure - E). The Lessee requires adequate land for installation of Waste to Energy Plant and for this purpose Lessee requires an adequate area of land for setting up its plant. Upon the request of THE LESSEE, THE LESSOR has identified the land fulfilling requirement and having approval for setting up WTE plant and has offered to grant lease of the said demised premises, which THE LESSEE has agreed to take on lease based on representation of THE LESSOR that the Demised Premises is suitable for the purpose of setting up WTE project. The Lessee will obtain the necessary environmental clearance and other statutory clearances required. The Department of Urban Development, Government of Uttar Pradesh will facilitate the Lessor in obtaining necessary clearances.

AND WHEREAS THE LESSOR represents and warrants that it has obtained all approvals from the relevant government bodies, the provincial/municipal authorities and all other applicable government agencies or bodies, needed for lessee to lawfully enter into this Lease Agreement.

AND WHEREAS based upon above representation THE LESSOR has offered to lease out the Demised Premises to the Lessee, and The Lessee has agreed to take the Demised Premises on lease from THE LESSOR for the consideration, rent and terms & conditions hereinafter detailed.

THEREFORE The LESSOR doth hereby demise on The Lessee the open demarcated land admeasuring 194460 Square Meters (being part of gata numbers as mentioned in Annexure A) of the Lessor's land situated at; address - mentioned in Annexure A, Muzaffarnagar together with the

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

29

For GOOD SOLUTIONS PVT. LTD.

Director

आवेदन सं०: 202400708002312

बही स०: 1 रजिस्ट्रेशन स०: 1062 वर्ष: 2024

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

श्री नगर पालिका परिषद मुज़फ्फरनगर के द्वारा हेमराज, पुत्र श्री कालू

निवासी: विला 3 एन.एच.-58 मेरठ रोड, जैन तुबो कंपनी कंपाउंड आनंदम गाजियाबाद

व्यवसाय: अन्य

पट्टा गृहीता: 1

श्री जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 के द्वारा थेओडोरस गेरर्डुस विल्हेल्मूस, पुत्र श्री हेन्द्रीकुस विहेल्मूस गैलिंग

निवासी: स्पोर्ट्रट 27 6942 इ.बी. दीदम गेल्डरलैंड दि नेदरलैंड्स

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया । जिनकी पहचान

पहचानकर्ता : 1

श्री अखंड प्रताप सिंह, पुत्र श्री बीरपाल सिंह

निवासी- शाहबुद्दीन नगर, मी.औ. पटियाना, हापुड़

व्यवसाय: सेवा

पहचानकर्ता : 2

श्री सिद्धार्थ रामनाथन सितारामन , पुत्र श्री मद्रास रामनाथन सितारामन

निवासी- 6 डी, ब्लॉक एच, साकेत न्यू दिल्ली

व्यवसाय: अन्य

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ने की । प्रत्यक्षत:भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए है ।

टिप्पणी :विक्रेतागण/विक्रेता ने अपने ब्यान मे विलेख में वर्णित प्रतिफल की धनराशि के सम्बन्ध में अपनी सहमति प्रदान की व विलेख का रजिस्ट्रेशन करने का आग्रह किया। अतः रजिस्ट्रेशन मैनुअल नियम 241 के तहत रजिस्ट्रेशन किया गया।

अमित कुमार गौतम प्रभारी
उप निबंधक : सदर द्वितीय
मुजफ्फरनगर
19/01/2024

अमित कुमार गौतम
निबंधक लिपिक मुजफ्फरनगर
19/01/2024

प्रिंट करें

कार्यालय नगर पालिका परिषद, मुजफ्फरनगर

बोर्ड बैठक दिनांक 20.07.2024 प्रस्ताव संख्या: 337

रिफ्यूज स्वास्थ्य विभाग बाबत नगर पालिका परिषद, मुजफ्फरनगर क्षेत्र में वेस्ट टू एनर्जी प्लांट लगाये जाने हेतु GCIND Solution Pvt.Ltd. एवं तत्कालीन अधिशासी अधिकारी, नगर पालिका परिषद मुजफ्फरनगर के मध्य मीज दीड दिनांक 19.10.2023 में साईन की गयी। किदवईनगर, मुजफ्फरनगर स्थित प्लांट पर लिगेसी वेस्ट अत्याधिक मात्रा में उपलब्ध है। उक्त लिगेसी वेस्ट के प्रोसेसिंग कर निस्तारण किये जाने हेतु GCIND Solution Pvt.Ltd. के अध्याधिकारियो से दिनांक 13.03.2024 में बातो की गयी जिसमें उनके द्वारा अवगत कराया गया कि फर्म प्लांट पर उपलब्ध कुल लिगेसी वेस्ट का निशुल्क प्रोसेसिंग कर निस्तारण करने के लिये तैयार है जिसके लिये उक्त फर्म ने दिनांक दिनांक–05.06.2024 और 09.06.2024 में पत्र प्रेषित किये है।

सम्बन्धित फर्म GCIND Solution Pvt.Ltd. द्वारा किदवईनगर, मुजफ्फरनगर में स्थित प्लांट पर उपलब्ध कुल लिगेसी वेस्ट का निशुल्क प्रोसेसिंग कर निस्तारण कराये जाने की बोर्ड स्वीकृति हेतु माo अध्यक्ष महोदया द्वारा विषय बोर्ड के समक्ष प्रस्तुत किये जाने के लिये दिनांक 12.07.2024 में आदेश प्रदान किये गये है।

अतः उपरोक्त विषय बोर्ड के समक्ष विचारार्थ एवं स्वीकृतार्थ प्रस्तुत है।

प्रस्ताव प्रस्तुत होने पर सदन द्वारा सर्वसम्मति से पारित किया गया।

शुद्ध प्रतिलिपि

कार्यालय अधीक्षक

Scanned with OKEN Scanner

Solutions

Ede, the Netherlands, 9th of June 2024

To: Executive Officer of Muzaffarnagar Nagar
Mrs. Pragya Singh
Muzaffarnagar Nagar Palika

Dear Madam,

This letter is to confirm our commitment to start with clearing the landfill of Muzaffarnagar, also known as the Muzaffarnagar Recycle facility, by the second part of this year, 2024. We will do this step by step and are aiming to clear at least 60,000 m3 of waste by the end of this year (A+B). The waste will be separated into RDF, sand, soil and stones, as well as other materials that can be recycled later on in time, when we have the full Waste to Energy plant available. Our focus will not only be fresh waste, we also focus on legacy waste in the first phase of the project.

In 2024 we are shipping a separation installation to Muzaffarnagar that has a capacity of maximum 1,000 tpd of waste. This is a mobile installation and will become operational in the 2nd part of 2024. The sand an stones we separate from the waste we will use for leveling our plots or for concrete production. The waste to energy plant of Muzaffarnagar can handle both fresh waste and legacy waste.

We will process the fresh waste and legacy waste at no cost.

This is only possible when the site has an easy access for larger transport trucks. To remove waste via the existing town streets and alleys will be difficult. We are hoping that the temporary access roads will become available at the start next of this year. We will need a good road to bring in equipment and to move material to clients. Via existing roads through town that will be difficult.

More important is the progress of the main approach road for which a new road and bridge are needed. We are seeing progress with the construction of the bridge. We can only speed up when this new connection is ready. We hope you understand this.

End of June I am visiting Muzaffarnagar again. I hope we can meet and make a more detailed plan for the months to come.

Warm regards,

Therus Gieling, CEO of GCIND Solutions Pvt. Ltd.

Scanned with OKEN Scanner

gc Solutions

Ede, the Netherlands, 5th of June 2024

To: Executive Officer of Muzaffarnagar Nagar
Mrs. Pragya Singh
Muzaffarnagar Nagar Palika

Dear Madam,

This letter is to confirm our commitment to start with clearing the landfill of Muzaffarnagar, also known as the Muzaffarnagar Recycle facility, by the second part of this year, 2024. We will do this step by step and are aiming to clear at least 60,000 m3 of waste by the end of this year (A+B). The waste will be separated into RDF, sand, soil and stones, as well as other materials that can be recycled later on in time, when we have the full Waste to Energy plant available. Our focus will not only be fresh waste, we also focus on legacy waste in the first phase of the project.

In 2024 we are shipping a separation installation to Muzaffarnagar that has a capacity of maximum 1,000 tpd of waste. This is a mobile installation and will become operational in the 2nd part of 2024. The sand an stones we separate from the waste we will use for leveling our plots or for concrete production. The waste to energy plant of Muzaffarnagar can handle both fresh waste and legacy waste.

We will process the fresh waste and legacy waste at no cost.

This is only possible when the site has an easy access for larger transport trucks. To remove waste via the existing town streets and alleys will be difficult. We are hoping that the temporary access roads will become available at the start next of this year. We will need a good road to bring in equipment and to move material to clients. Via existing roads through town that will be difficult.

More important is the progress of the main approach road for which a new road and bridge are needed. We are seeing progress with the construction of the bridge. We can only speed up when this new connection is ready. We hope you understand this.

End of June I am visiting Muzaffarnagar again. I hope we can meet and make a more detailed plan for the months to come.

Warm regards,

Therus Gieling, CEO of GCIND Solutions Pvt. Ltd.

Scanned with OKEN Scanner

मुख्यालय :-
[illegible] भवन, 16 मदन मोहन मालवीय मार्ग,
लखनऊ - 226001
फोन : 0522 - 2205815,2205807
फैक्स : 0522 - 2201798
CIN:U45200UP1922SGC003621
PAN - AAACU3258K
GSTN-09AAACU3258K5ZA

उ0 प्र0 राज्य सेतु निगम लि0
सेतु निर्माण इकाई, मेरठ

E.mail:-

कार्यालय परियोजना प्रबन्धक
उ0प्र0 राज्य सेतु निगम लि0
सेतु निर्माण इकाई,
218, पी0डब्लू0डी0 कालोनी,
निकट मवाना बस स्टैण्ड,
सिविल लाईन्स, मेरठ- 250001
फैक्स/फोन:- 0121-2645102
E-mail:- heumeerut.sbc@gmail.com

पत्रांक:- 178 /कार्या0/काली-नदी/2024-25 दिनांक:- 19/4/2025

सेवा में,

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

Aep आई0 (लि0) ... [illegible]

विषयः-मैसर्स जी0सी0 इन्टरनेशनल द्वारा ठोस अपशिष्ट प्रबन्धन के अन्तर्गत कुडे के निस्तारण हेतु नगर पालिका परिषद, मुजफ्फरनगर क्षेत्रान्तर्गत वेस्ट-टू-एनर्जी प्लांट की स्थापना के कार्य हेतु प0 दीन दयाल उपाध्याय नगर विकास योजना अन्तर्गत व्याज रहित ऋण के रूप में धनावंटन के सापेक्ष कराये गये कार्य की प्रगति (फिजीकल/फाइनेनशियल) की अद्यतन स्थित के सम्बन्ध में

संदर्भः-1-आपका पत्रांक सं0-15/सा0प्र0/2025-26 दिनांक 04.04.2025

2-कार्यालय जिलाधिकारी मुजफ्फरनगर के पत्रांक संख्या-380/21-मिल/एल0बी0सी0/2021-22 दिनांक 28.03.2025

3-अनुबन्ध संख्या-50/ई-टेण्डर/जी0एम0(गाजि0)/2023-24 दिनांक 01.03.2024

महोदया,

संदर्भित पत्र का अवलोकन करने का कष्ट करें मै0जी0सी0 इंटरनेशनल द्वारा ठोस अपशिष्ट प्रबन्धन के अन्तर्गत कुडे के निस्तारण हेतु नगर पालिका परिषद, मुजफ्फरनगर क्षेत्रान्तर्गत वेस्ट-टू-एनर्जी प्लांट की स्थापना के कार्य हेतु पं0 दीन दयाल उपाध्याय नगर विकास योजना अन्तर्गत ब्याज रहित ऋण के रूप में धनावंटन के सापेक्ष कराये गये कार्य की प्रगति (फिजीकल/फाइनेनशियल) की अद्यतन स्थित के सम्बन्ध में सूचना चाही गई है।

उक्त के क्रम में अवगत कराना है कि जनपद मुजफ्फरनगर में वित्तीय वर्ष 2023-24 में पं0 दीन दयाल उपाध्याय, नगर विकास योजना के अन्तर्गत वेस्ट-टू-एनर्जी प्लांट की भूमि पर पहुचने हेतु काली नदी पर सेतु निर्माण तथा पहुँच मार्ग का निर्माण हेतु ई-निविदा के माध्यम से वर्टिकल टेण्डर द्वारा मैसर्स ए0के0 एण्ड ए0के0 सॉयल एन्टरप्राइजेज (प्रा0लि0), 313/32/2, लाजपत नगर, पीर बुखारा चौक, लखनऊ को आवंटित किया गया है। जिसका निर्माण कार्य माह मार्च 2024 मे प्रारम्भ किया जा चुका है। परियोजना को पूर्ण करने की अंतिम तिथि मार्च 2026 है। वर्तमान में सेतु पर फाउन्डेशन एवं सब स्ट्रक्चर का कार्य पूर्ण हो चुका है, और सुपर स्ट्रक्चर का कार्य प्रगति पर है।

अतः उक्त परियोजना की धनावंटन के सापेक्ष कराये गये कार्य की प्रगति (फिजीकल/फाइनेनशियल) की अद्यतन स्थिति संलग्नक प्रारूप के साथ सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नकः-उपरोक्तानुसार

उप परियोजना प्रबन्धक

प्रतिलिपिः-

1. प्रबन्धक (गा0बाद), उ0प्र0 राज्य सेतु निगम लि0, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. ओम प्रकाश राम (मोबाईल-8765973322), सहायक अभियन्ता, सेतु निर्माण इकाई, मेरठ को आवश्यक कार्यवाही हेतु प्रेषित।

U.P State Bridge Corporation ltd.

BCU-Meerut

वर्तमान में कार्य की फिजिकल/फाइनेनशियल की सूचना निम्नवत् है।

क्र.सं.	सेतु का नाम	परियोजना की स्वीकृत लागत	सेतु निगम द्वारा कराये जाने वाले कार्य की लागत	नगर पालिका परिषद मुजफ्फरनगर कराये जाने वाले भूमि अधिग्रहण की लागत	परियोजना की स्वीकृत तिथि	परियोजना पूर्ण होने की तिथि	कुल अवमुक्त धनराशि (करोड में)	कुल व्यय धनराशि	वित्तीय प्रगति प्रतिशत में	सेतु की भौतिक प्रगति प्रतिशत में।	अभियुक्ति
1	जनपद मुजफ्फरनगर मे वित्तीय वर्ष 2023-24 मे प0 दीन दयाल उपाध्याय नगर विकास योजना के अन्तर्गत वेस्ट-टू-एनर्जी प्लान्ट की भूमि पर पहुचने हेतु काली नदी पर सेतु की धीमी प्रगति के सम्बन्ध मे।	15.93	13.65	2.29	17-08-2023	Mar-26	3.41	2.25	66%	41%	फाउन्डेशन एव सा स्ट्रक्चर का कार्य पूर्ण सुपर स्ट्रक्चर का कार्य प्रगति पर है।

35

481

सहायक अभियन्ता
सेतु निर्माण इकाई, मेरठ

उप परियोजना प्रबन्धक
सेतु निर्माण इकाई, मेरठ

अनुस्मारक / समयबद्ध / महत्वपूर्ण
संख्याःएन0जी0टी0–39(1) / नौ–5–2024–02रिट / 2024

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय।
3–प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
4–जिलाधिकारी, मुजफ्फरनगर।
5–अधिशासी अधिकारी, नगर पालिका परिषद, मुजफ्फरनगर, जनपद–मुजफ्फरनगर।

नगर विकास अनुभाग–5 लखनऊःदिनांकः 14 फरवरी, 2025

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–53 / 2024 Farha Khan Vs. State of Uttar Pradesh & Ors में पारित आदेश दिनांक 16.01.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या–एन0जी0टी0–39 / नौ–5–2025–02रिट / 2024 दिनांक 29.01.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में अगली सुनवाई दिनांक 01.05.2025 को नियत है।

2073/OSD
ADM(E)/
OLLB

2– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 29.01.2025 द्वारा की गयी अपेक्षानुसार मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 16.01.2025 के अनुपालन में समस्त आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध कराते हुए उसकी प्रति नगर विकास अनुभाग–5 को भी उपलब्ध कराने का कष्ट करें।

(उमेश मिश्रा)
जिलाधिकारी
मुजफ्फरनगर।
17/2/25

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान / शीर्ष प्राथमिकता अपेक्षित है।

भवदीय
14.02.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

1442/नौ5(1)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–श्री नीरज कुमार, अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
2–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
3–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,
14.02.2025
(कल्याण बनर्जी)
संयुक्त सचिव।

LBC

(नरेन्द्र बहादुर सिंह)
अपर निदेशक (प्रशासन)

Item No. 07 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 53/2024

Farha Khan Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 16.01.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Shaiem Hasan Advs. with Ms. Farha Khan, Applicant in Person

Respondent: Mr. Bhanwar Pal Singh Jadon, Adv. for the State of UP (Through VC)
Mr. Raunak Parekh & Mr. Abhishek Sharma, Advs. for R – 4 (Through VC)
Mr. Bhupender Pratap Singh, Adv. for UPPCB

ORDER

1. A letter has been circulated by Counsel for the State of UP seeking adjournment on the ground that there is a meeting scheduled on February 2025 wherein the comprehensive details and timeline for Waste to Energy (WTE) plant will be discussed and a decision will be taken. In the letter, it is stated that the complete details and progress report concerning the WTE plant will be submitted within six weeks. The prayer is allowed.

2. List on 01.05.2025.

बैठक दिनांक 16.12.2024 को पूर्वान्ह 12:00 बजे

प्रेषक,

राज्य मिशन निदेशक,
स्वच्छ भारत मिशन–नगरीय,
राज्य मिशन निदेशालय,
सेक्टर–7 गोमती नगर विस्तार, लखनऊ, उ0प्र0।

सेवा में,

1. श्रीमती रेणु नारंग, मुख्य कार्यकारी अधिकारी, एनटीपीसी विद्युत व्यापार निगम लिमिटेड, दिल्ली।
2. श्री राजविन्दर सिंह, निदेशक वाणिज्यिक, सेंट्रल यूपी गैस लिमिटेड, कानपुर।
3. श्री दीपक अग्रवाल, कार्यकारी निदेशक, एवर एन्वायरों, गुड़गाँव।
4. श्री सतीश कुमार, टीएम (गैस)–यूपी1, बी0पी0सी0एल0, दिल्ली
5. श्री शशि प्रकश, बी0पी0सी0एल0, जी0एम0 टैक्नोलॉजी, दिल्ली ।
6. श्री थेरूस जिलिंग,सी0ई0ओ0/निदेशक, जी0सी0 इण्टरनेशनल एण्ड जी.सी.आई.एन.डी. सोल्यूशन प्राईवेट लिमिटेड, दिल्ली।
7. श्री विवेक ओझा, सॉलिड वेस्ट विशेषज्ञ, स्पॉक ब्रेसन प्राईवेट लिमिटेड, आगरा।
8. श्री संजय गौतम, तकनीकी निदेशक, इकरा टोस प्राईवेट लिमिटेड, दिल्ली।
9. श्री करन तनैजा, वित्त निदेशक, इकरा टोस प्राईवेट लिमिटेड,दिल्ली।

संख्या–पी0एम0यू0/1629/42915)/2024–25 लखनऊः दिनांक 11 दिसम्बर, 2024

विषयः–उत्तर प्रदेश के नगरीय निकायों में वेस्ट–टू–एनर्जी के अधिष्ठापन के सम्बन्ध में विचार विमर्श हेतु बैठक में प्रतिभाग किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में अवगत कराना है कि उत्तर प्रदेश के नगरीय निकायों लखनऊ, गोरखपुर, प्रयागराज, गाजियाबाद, कानपुर एवं सहारनपुर में बायो सी0बी0जी0 प्लान्ट एवं वाराणसी, गोरखपुर, आगरा, अलीगढ़, गाजियाबाद, बरेली, मेरठ एवं मुजफ्फरनगर में वेस्ट–टू–एनर्जी प्लान्ट की स्थापना से सम्बन्धित कार्यों के प्रगति के विचार विमर्श हेतु [illegible] दिनांक 16.12.2024 को पूर्वान्ह 12:00 बजे एक बैठक आयोजित की गयी है।

अतः आपसे अपेक्षा की जाती है कि आयोजित बैठक में समस्त सुसंगत सुचनाओं सहित भौतिक रूप से प्रतिभाग करने का कष्ट करें।

भवदीया,

(ऋतु सुहास)
अपर निदेशक

संख्या एवं दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ।

1.राज्य मिशन निदेशक, नगरीय निकाय निदेशालय, उ0प्र0।
2.सम्बन्धित नगर आयुक्त, नगर निगम, उ0प्र0।
3.सम्बन्धित अधिशासी अधिकारी, नगर पालिका परिषद, उ0प्र0।
4.संबंधित स्टेट पी0एम0यू0, स्वच्छ भारत मिशन–नगरीय, उ0प्र0।
5. गार्ड फाइल।

(ऋतु सुहास)
अपर निदेशक

दिनॉक 16.12.2024 को राज्य मिशन निदेशक, स्वच्छ भारत मिशन–नगरीय की अध्यक्षता में उत्तर प्रदेश के नगरीय निकायों में वेस्ट–टू–एनर्जी के अधिष्ठापन के बारे में सम्पन्न बैठक का कार्यवृत्त।

दिनॉक 16.12.2024 को अपरान्ह् 12.00 बजे राज्य मिशन निदेशक की अध्यक्षता में उत्तर प्रदेश की नगरीय निकायों यथा–लखनऊ, गोरखपुर, प्रयागराज, गाजियाबाद, कानपुर व सहारनपुर में बायो सी0बी0जी0 प्लाण्ट एवं वाराणसी, गोरखपुर, आगरा, अलीगढ़, गाजियाबाद, बरेली, मेरठ एवं मुजफ्फरनगर में वेस्ट–टू–एनर्जी प्लाण्ट की स्थापना से संबधित कार्यों की प्रगति के संबंध में संबंधित सदस्यों के साथ विस्तृत रूप से विचार–मिमर्श किया गया। संबंधित नगर निगमों के अधिकारियों द्वारा ऑन लाइन जुड़कर बैठक में प्रतिभाग किया गया। उपस्थित सदस्यों की सूची संलग्न है। बैठक में हुए विचार–विमर्श का विवरण निम्नवत् हैः

1. नगर निगम, लखनऊ एवं गोरखपुर में बायो सी0बी0जी0 प्लाण्ट की स्थापना हेतु एवर इन्वायरो एजेंसी द्वारा अपने स्तर पर टाइम लाइन मार्च 2026 तक बढ़ा दी गई है। नगर निगम, लखनऊ एवं गोरखपुर के अधिकारियों द्वारा अवगत कराया गया है कि धरातल पर इनकी कार्य की प्रगति अत्यन्त धीमी है एवं इनके द्वारा बिना नगर निगमों से संवाद किये बिना स्वयं से समयावधि को बढ़ाया गया है।

   राज्य मिशन निदेशक महोदय द्वारा निर्देशित किया गया कि एवर इन्वायरो एजेंसी द्वारा जो बार–बार टाइम लाइम बढ़ाई जा रही है, इस अवधि में निगम का वेस्ट डम्प साइट पर जा रहा है, जो एक विचारणीय बिन्दु है। उनके द्वारा कहा गया कि निगम इनके कार्यों को और बढ़ाई गई टाइम लाइन को गम्भीरतापूर्वक लेते हुए इनके अनुबंध की शर्तों को ध्यान से पढ़े और टाइम लाइन बढ़ाने के लिए निर्धारित पैनाल्टी क्लॉज को देखते हुए एवर इन्वायरो एजेंसी पर यथोचित कार्यवाही करें। एवर इन्वायरो एजेंसी को निर्देशित किया गया कि उनके द्वारा यदि टेक्नॉलाजी में कोई बदलाव, टाइम लाइन में बदलाव या प्लाण्ट से संबंधित अन्य कोई निर्णय लिया जाता है तो उसमें एवर इन्वायरो एजेंसी एकपक्षीय निर्णय लेने के बजाए नगर निगम के अधिकारियों के संज्ञान में लाते हुए निर्णय लें।

2. नगर निगम, प्रयागराज में बायो सी0बी0जी0 प्लाण्ट की स्थापना हेतु एवर इन्वायरो एजेंसी द्वारा अवगत कराया गया कि माह दिसम्बर, 2024 तक प्लाण्ट संचालित हो जाएगा। प्रयागराज विकास प्राधिकरण द्वारा बिल्डिंग की स्वीकृति के लिए पॉच से छः करोड़ फीस की मॉग की जा रही है, जिसके कारण एजेंसी पर अतिरिक्त व्यय भार पड़ रहा है। एवर इन्वायरो एजेंसी द्वारा अवगत कराया गया कि चूँकि यह प्लाण्ट सरकारी भूमि पर जनहित में स्थापित किया जा रहा है, अतः उक्त फीस की मॉग किया जाना उचित नहीं है।

   उक्त संबध में निदेशक महोदय द्वारा निर्देशित किया गया कि नगर निगम इस बिन्दु का संज्ञान लेते हुए प्रकरण का निस्तारण कराये।

3. नगर निगम, गाजियाबाद में बायो सी0बी0जी0 प्लाण्ट की स्थापना हेतु एवर इन्वायरो एजेंसी द्वारा वर्तमान में उपलब्ध करायी गई भूमि पर सी0टी0ई0 न मिलने के कारण उनके द्वारा अन्यत्र भूमि उपलब्ध कराने की मॉग की गई है। इस संबंध में नगर निगम, गाजियाबाद, के अधिकारियों द्वारा अवगत कराया गया कि शहरी क्षेत्र होने के कारण उनके द्वारा अन्यत्र भूमि उपलब्ध कराया जाना सम्भव नहीं है। अतः एवर इन्वायरो संस्था द्वारा उपलब्ध करायी गई भूमि पर ही बफर एरिया बनाकर कार्य किया जाए तो सी0टी0ई0 मिल जाने की सम्भावना है। इस संबंध में एवर इन्वायरो संस्था के

अधिकारियों द्वारा बताया गया कि उनके द्वारा पूर्व में ही एसटीपी सीओटीईई के लिए मॉग की जा चुकी है, जो कि अस्वीकृत की जा चुकी है।

उक्त के संबध में निदेशक द्वारा निर्देशित किया गया कि नगर निगम के द्वारा अन्य भूमि उपलब्ध कराया जाना सम्भव नहीं है, वर्तमान में उपलब्ध करायी गई भूमि पर ही प्लाण्ट स्थापित करना होगा, अन्यथा की स्थिति में नगर निगम को आदेशित किया गया कि वे इस हेतु किसी अन्य विकल्प का चयन कर सकते हैं। उनके द्वारा कहा गया कि नगर निगम इनके कार्यों को गम्भीरतापूर्वक लेते हुए इनके अनुबन्ध की शर्तों को ध्यान से पढ़ें और एवर इन्वायरो एजेंसी पर यथोचित कार्यवाही सुनिश्चित करें।

4. नगर निगम, वाराणसी में वेस्ट–टू–चारकोल प्लाण्ट के पूर्ण संचालन में हुए विलम्ब से संबधित एन0वी0वी0एन0 (एनटीपीसी) के अधिकारियों द्वारा बताया गया कि चूँकि यह नई टेक्नॉलाजी है, इस पर उत्पन्न हो रही समस्याओं के निस्तारण के बारे में कार्य किया जा रहा है। संबंधित अधिकारियों द्वारा प्लाण्ट को मार्च, 2025 तक पूर्णरूप से संचालित किये जाने का आश्वासन दिया गया है।

5. नगर निगम, गोरखपुर में वेस्ट–टू–चारकोल प्लाण्ट के संचालन हेतु माह, मार्च, 2026 तक की डेड लाइन निर्धारित की गई थी, किन्तु एन0वी0वी0एन0 (एनटीपीसी) के द्वारा बताया गया कि यह समस्त कार्य माह, सितम्बर, 2025 तक पूर्ण कराने के संबंध में यथाआवश्यक कार्यवाही तीव्र गति से की जा रही है।

6. नगर निगम, मेरठ में वेस्ट–टू–चारकोल प्लाण्ट की स्थापना के संबंध में एन0वी0वी0एन0 (एनटीपीसी) के अधिकारियों द्वारा बताया गया कि उनके द्वारा वाराणसी प्लाण्ट का कार्य पूर्णरूप से संचालित हो जाने के बाद नगर निगम, मेरठ के प्लाण्ट की स्थापना का कार्य शुरू किया जाएगा। सम्भावना है कि मार्च, 2025 तक इनके द्वारा उक्त कार्य प्रारम्भ कर दिया जाएगा। नगर निगम, मेरठ से इस संबंध में अपेक्षा की गई है कि वह वर्तमान में उपलब्ध भूमि के बीच में आने वाली हाईटेंशन लाइन की शिफ्टिंग का कार्य पूर्ण कराने एवं साइट इन्फ्रास्ट्रक्चर (रोड, पानी, बिजली) की सुविधाएं उपलब्ध करायें।

राज्य मिशन निदेशक द्वारा निर्देशित किया गया कि मेरठ, नगर निगम प्लाण्ट की स्थापना के संबंध में एन0वी0वी0एन0 (एनटीपीसी) के अधिकारियों के साथ समन्वय स्थापित करते हुए कार्य करें।

7. नगर निगम, लखनऊ एवं बरेली के नगर निगम के अधिकारियों द्वारा अवगत कराया गया कि एन0वी0वी0एन0 (एनटीपीसी) के द्वारा प्लाण्ट की स्थापना के लिए प्रि–सार्टिंग यूनिट एवं बिजली की मॉग की गई है, जिसका व्ययभार संबंधित नगर निगम द्वारा वहन किया जाना है। चूँकि नगर निगम को प्रश्नगत व्ययभार अत्यधिक लग रहा है, अतएव इनके द्वारा अपेक्षा की गई है कि पूर्व में नगर निगम, वाराणसी एवं गोरखपुर द्वारा किये गए अनुबन्ध के अनुरूप इस प्लाण्ट की स्थापना पर भी कार्य किया जाए। इस संबंध में एन0वी0वी0एन0 (एनटीपीसी) के अधिकारियों द्वारा अवगत कराया गया कि वाराणसी में जो अनुबन्ध किया गया था, उस समय प्रोजेक्ट शैशवावस्था में होने के कारण कई बिन्दुओं पर विश्लेषण नहीं हो पाया था, अतः वास्तविक स्थिति के दृष्टिगत एन0वी0वी0एन0 (एनटीपीसी) के द्वारा कार्य किया जा रहा है।

राज्य मिशन निदेशक द्वारा नगर निगम, लखनऊ एवं बरेली के नगर निगम के अधिकारियों को निर्देशित किया गया कि एनटीपीसी को इससे संबंधित पत्र लिखकर अवगत कराया जाए और प्लाण्ट की स्थापना के संबंध में यथाशीघ्र निर्णय लिया जाए।

8. नगर निगम, कानपुर सी0यू0जी0एल0 द्वारा स्थापित किये जाने वाले प्लाण्ट पर अभी तक कोई कार्य नहीं किये जाने से संबंधित नगर निगम अधिकारी द्वारा बताया गया कि उनके द्वारा सी0यू0जी0एल0 के टर्मिनेशन के लिए प्रमुख सचिव, नगर विकास, उ0प्र0 शासन के द्वारा पूर्व में पत्र लिखा जा चुका है, जिस पर कार्यवाही चल रही है। सी0यू0जी0एल0 के द्वारा अवगत कराया गया कि उनके द्वारा प्लाण्ट की स्थापना में उत्पन्न होने वाली बाधाओं को निस्तारित करते हुए नई संस्था का चयन किया जा रहा है, जिसके द्वारा आगामी दो माह में कार्य आरम्भ कर दिया जाएगा, अतः निष्कासन की कार्यवाही को थोड़े समय के लिए स्थगित किये जाने का अनुरोध किया गया।

उक्त संबंध में राज्य मिशन निदेशक द्वारा सी0यू0जी0एल0 को निर्देशित किया गया कि संबंधित एजेंसी के साथ दिनॉक 18.12.2024 को अपना पक्ष प्रस्तुत करें।

9. नगर निगम, अलीगढ़ में सी0बी0जी0 प्लाण्ट की स्थापना के संबंध में इकाटोस रिसाइकिलिंग लिमिटेड द्वारा अवगत कराया गया कि इस प्लाण्ट की स्थापना के लिए उनके द्वारा सी0टी0ई0 हेतु प्रदूषण नियंत्रण बोर्ड को प्रस्तुत किया गया था, जो कि प्रदूषण नियंत्रण बोर्ड के द्वारा अस्वीकृत किया जा चुका है। इनके द्वारा यह भी अवगत कराया गया कि इसी साइट पर एक और प्लाण्ट है, जिसे पूर्व में स्वीकृति दी जा चुकी है, अतः नगर निगम एवं नगरीय निकाय निदेशालय से अपेक्षा की गई है कि इससे संबंधित कार्यों में यथोचित सहयोग सुनिश्चित करें।

राज्य मिशन निदेशक द्वारा निर्देशित किया गया कि नगर निगम, अलीगढ़ इकाटोस रिसाइकिलिंग लिमिटेड को यथासम्भव सहयोग प्रदान करें। इस हेतु राज्य निदेशक यू0पी0पी0सी0बी0 के संबंधित अधिकारी से वार्ता करेंगे तत्पश्चात इकाटोस रिसाइकिलिंग लि0 के प्रतिनिधि श्रीमती रूपाली राठौर, पी0पी0पी0 विशेषज्ञ से सम्पर्क स्थापित करके यू0पी0पी0सी0बी0 के प्रतिनिधियों के साथ यथोचित कार्यवाही सुनिश्चित करेंगे।

10. नगर निगम, सहारनपुर में सी0बी0जी0 प्लाण्ट की स्थापना के संबंध में बी0पी0सी0एल0 द्वारा अवगत कराया गया कि नगर निगम, सहारनपुर सी0बी0जी0 प्लाण्ट की स्थापना के संबंध में ड्राफ्ट एग्रीमेंट साझा किया गया है। इसके संबंध में नगर निगम द्वारा अवगत कराया गया कि अनुबंध आर0सी0यू0ई0एस0 को परीक्षण किये जाने हेतु भेजा गया है। इसके संबंध में राज्य मिशन निदेशक द्वारा आर0सी0यू0ई0एस0 के संबंधित अधिकारियों से वार्ता की गई तथा बी0पी0सी0एल0 सेल एवं नगर निगम, सहारनपुर को निर्देश दिये गए कि अनुबंध के संबंध में अतिशीघ्र यथावश्यक कार्यवाही सुनिश्चित करते हुए राज्य मिशन निदेशालय को अवगत कराया जाए।

11. नगर पालिका परिषद, मुजफ्फरनगर में वेस्ट टू एनर्जी प्लाण्ट की स्थापना के लिए जी0सी0 इण्डिया द्वारा अवगत कराया गया कि फेज–1 में लिगेसी वेस्ट का निस्तारण कर भूमि रिक्त की जा रही है, इसके पश्चात् प्रोजेक्ट का इन्वायरमेंटल इम्पैक्ट असेसमेंट (ई0आई0ए0) कराकर फेज–2 वेस्ट टू एनर्जी का निर्माण कार्य आरम्भ करेंगे।

उक्त के संबंध में राज्य मिशन निदेशक द्वारा जी0सी0 इण्डिया से फेज–2 वेस्ट टू एनर्जी की स्थापना के लिए टाइम लाइन के बारे में पूछा गया, किन्तु उनके प्रतिनिधि इस संबंध में कोई सन्तोषजनक उत्तर नहीं दे सके। इस संबंध में जी0सी0 इण्डिया के प्रतिनिधियों को निर्देशित किया गया कि वह राज्य मिशन निदेशालय में उपस्थित होकर संबंधित विषय विशेषज्ञ के साथ समन्वय स्थापित करते हुए अपने प्रोजेक्ट की टेक्नॉलाजी, वर्कप्लान एवं टाइम लाइन के बारे में विचार–विमर्श करें।

12. नगर निगम, गाजियाबाद में वेस्ट टू एनर्जी प्लाण्ट की स्थापना के लिए जी0सी0 इण्डिया द्वारा अवगत कराया गया कि नगर निगम, गाजियाबाद द्वारा प्राप्त भूमि अभी उन्हें हस्तगत नहीं करायी गई है। नगर निगम, गाजियाबाद द्वारा अवगत

कराया गया कि हापुड़ क्षेत्र में उपलब्ध करायी गई भूमि पर स्थानीय लोगों को इस नई टेक्नॉलाजी के बारे में समझाने का कार्य किया जा रहा है। इसके साथ ही इस भूमि पर बाउण्ड्री वॉल बनाने का कार्य एवं बफर क्षेत्र तैयार किया जा रहा है, जिससे स्थानीय लोगों को बताया जा सके कि इस प्लाण्ट के निर्माण से उनको किसी प्रकार की परेशानी का सामना नहीं करना पड़ेगा।

उक्त संबंध में राज्य मिशन निदेशक द्वारा नगर निगम, गाजियाबाद को अतिशीघ्र यथोचित कार्यवाही सुनिश्चित किये जाने हेतु निर्देश दिये गए।

13. नगर निगम, आगरा एवं स्पॉक ब्रेसन द्वारा अवगत कराया गया कि वेस्ट टू एनर्जी प्लाण्ट की स्थापना के लिए साइट ड्राइंग्स तैयार कर ली गई है और आगरा विकास प्राधिकरण में स्वीकृति के लिए अनुरोध किया गया है। स्पॉक ब्रेसन द्वारा बताया गया कि आगरा विकास प्राधिकरण के पोर्टल पर इस प्रकार के प्लाण्ट की श्रेणी न होने के कारण ऑफ लाइन स्वीकृति हेतु आवेदन किया गया है, नगर निगम, आगरा से इसके संबंध में सहयोग की अपेक्षा की गई है।

उक्त के संबंध में राज्य मिशन निदेशक द्वारा वेस्ट टू एनर्जी प्लाण्ट की स्थापना के लिए नगर निगम आगरा को निर्देशित किया गया कि स्पॉक ब्रेसन को यथावांछित सहयोग प्रदान करते हुए प्रकरण को अतिशीघ्र निस्तारित कराया जाए।

उपस्थित सदस्यों को धन्यवाद प्रेषित करते हुए बैठक का समापन किया गया।

(अनुज कुमार झा)
निदेशक/राज्य मिशन निदेशक

स्वच्छ भारत मिशन–नगरीय
नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7 लखनऊ।

संख्या–पी0एम0यू0/1172/कार्यवृत्त/2024 लखनऊः दिनॉक 24 दिसम्बर, 2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेशितः–

1. राज्य मिशन निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 को कृपया अवलोकनार्थ
2. संबंधित नगर आयुक्त, नगर निगम, उत्तर प्रदेश।
3. संबंधित अधिशासी अधिकारी, नगर पालिका परिषद, उत्तर प्रदेश।
4. सभी संबंधितों को अतिशीघ्र कार्यवाही सुनिश्चित कराये जाने हेतु।
5. संबंधित स्टेट पी0एम0यू0, स्वच्छ भारत मिशन–नगरीय, उ0प्र0।
6. गार्ड फाइल।

24/12/24

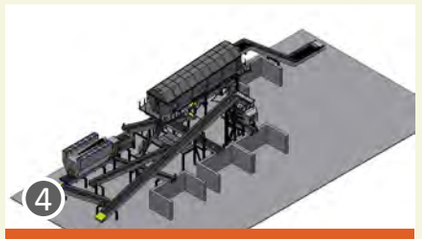
(अनुज कुमार झा)
निदेशक/राज्य मिशन निदेशक

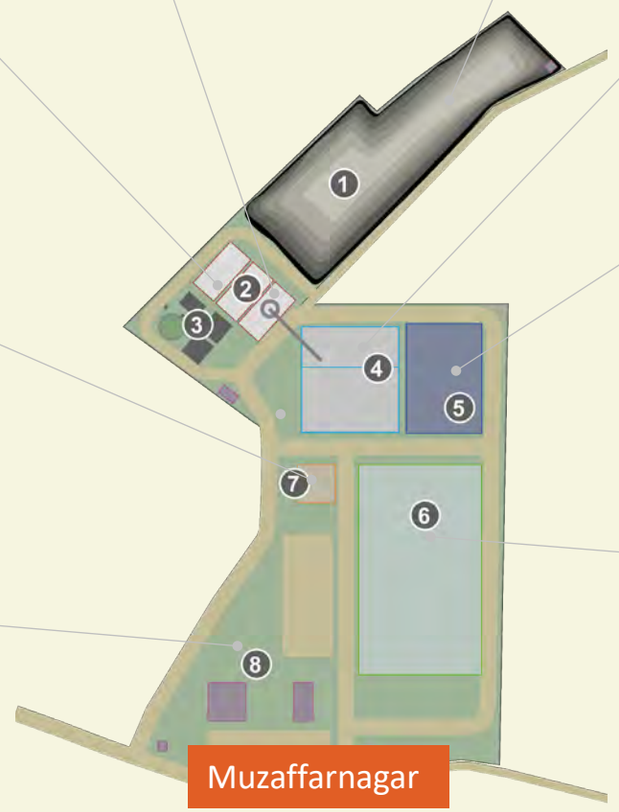
ANNEXURE-4

Muzaffarnagar

Waste Management Campus

Timeline Phase 2 & Technology Overview

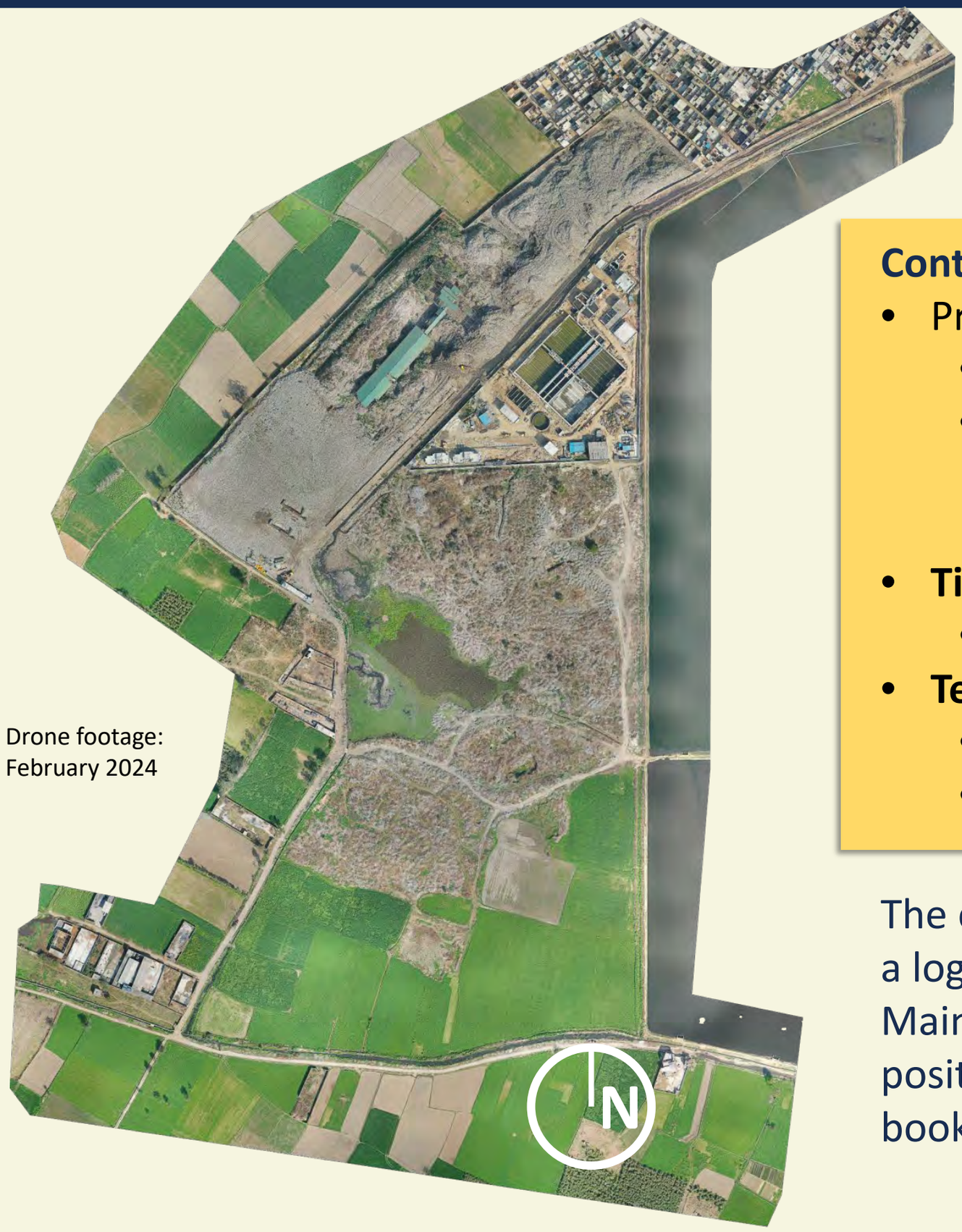




Date: January 31th 2025

Status: Concept

Content



Drone footage:
February 2024

Content

- Project introduction
  - Waste to Wealth program
  - Waste Management Campus Muzaffarnagar
    - Phase 1 and phase 2
- **Timeline Project**
  - Highlights of Phase 2 in 2025
- **Technology overview**
  - Phase 1
  - **Phase 2**

The content of this booklet tends to follow a logical order in explaining the project. Main items of interest are therefor positioned somewhat further into the booklet.

PROJECT INTRODUCTION

- Waste to Wealth program
- Waste Management Campus Muzaffarnagar
  - Phase 1 and phase 2

Two projects are part of the Waste to Wealth program. The program is part of a partnership declaration between the Netherlands and the state of Uttar Pradesh, signed May 25th 2018.

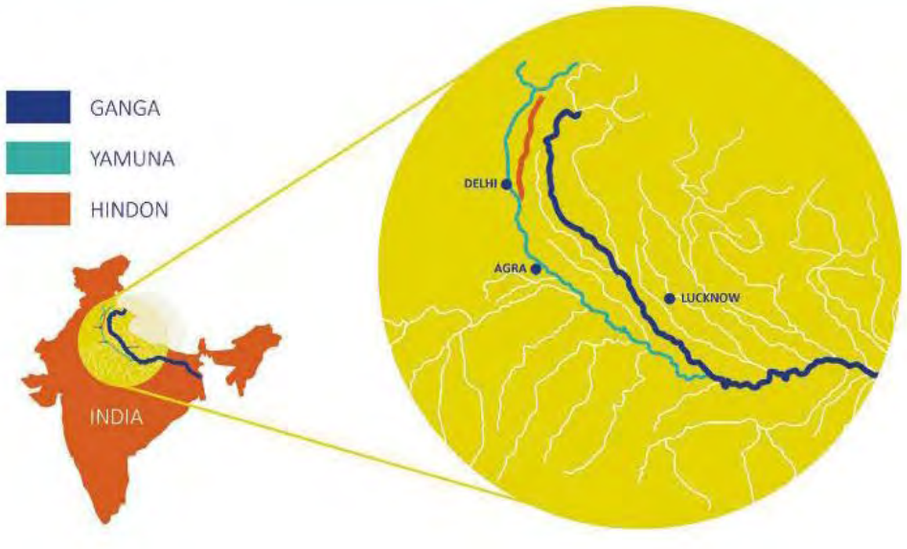
The Program aims to clean the Ganga river, it start with a first tributary: the Hindon river basin. To address the sources of pollution of the Hindon and eventually the Ganga. NLWorks has initiated the Waste to Wealth – program. This ambitious program builds on private as well as public investment and action.

Until now, The Netherlands government is fully aligned with the projects. The Netherlands has a representation in the capital of Lucknow, Uttar Pradesh. It enables us to operate in UP.

Kick start May 2018
Team India - NL

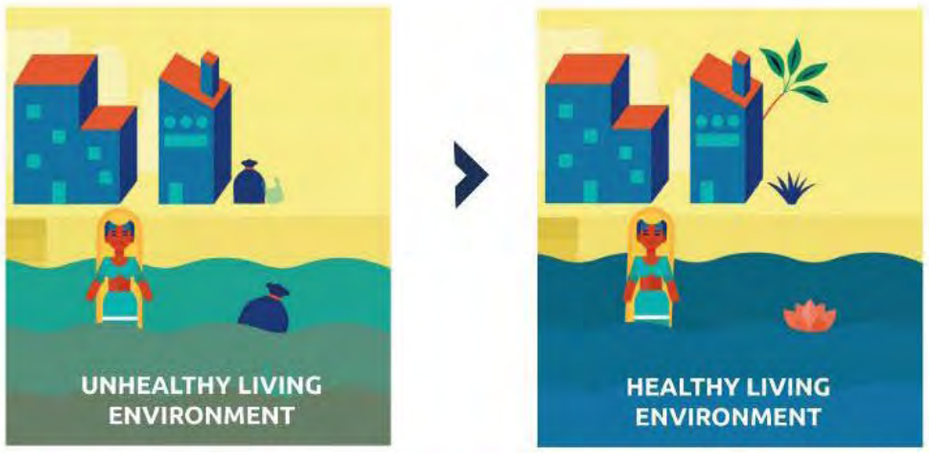
New Delhi, India 2019
Signing during visit of the King of the Netherlands

Project presentation with Chief Minister Yogi Adityanath



Hindon River Basin

2 similar project locations
Ghaziabad bordering Delhi and 85 km upstream Hindon river is Muzaffarnagar



Cleaner air, cleaner water by processing waste into wealth

Kingdom of the Netherlands

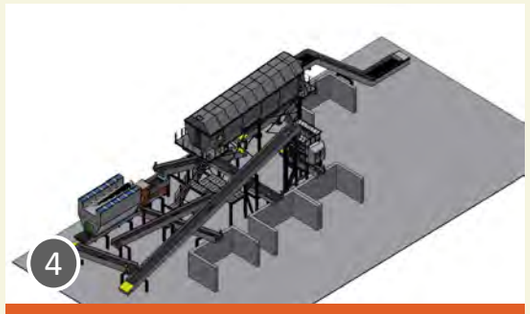
Uttar Pradesh Government awarded us the tender for Muzaffarnagar and Ghaziabad November 2018

Waste Management Campus Muzaffarnagar

DIGESTER

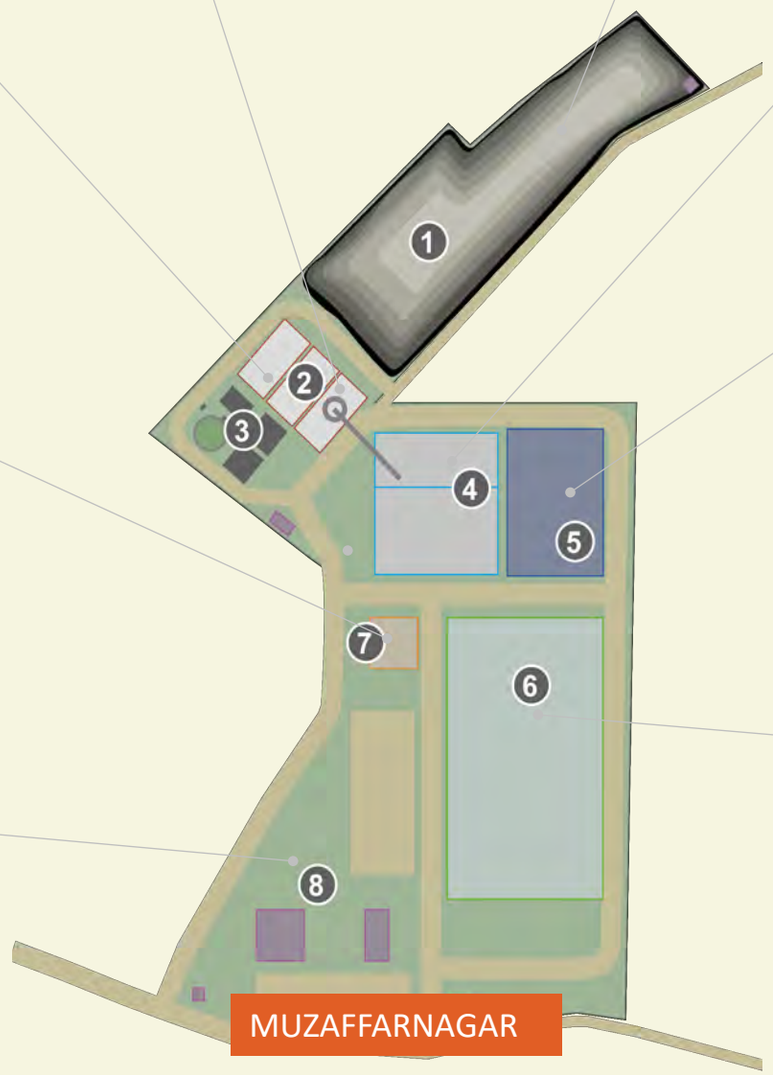
COLLECTION PLATFORM

LANDFILL CLEARANCE



SEPARATORS

CONCRETE BLOCK PRODUCTION



RECYCLING & RDF STORAGE

OFFICE PARK

WASTE TO ENERGY PLANT

Situation February 2024

495

Drone footage:
February 2024

Phase 1 & Phase 2

Phase 1

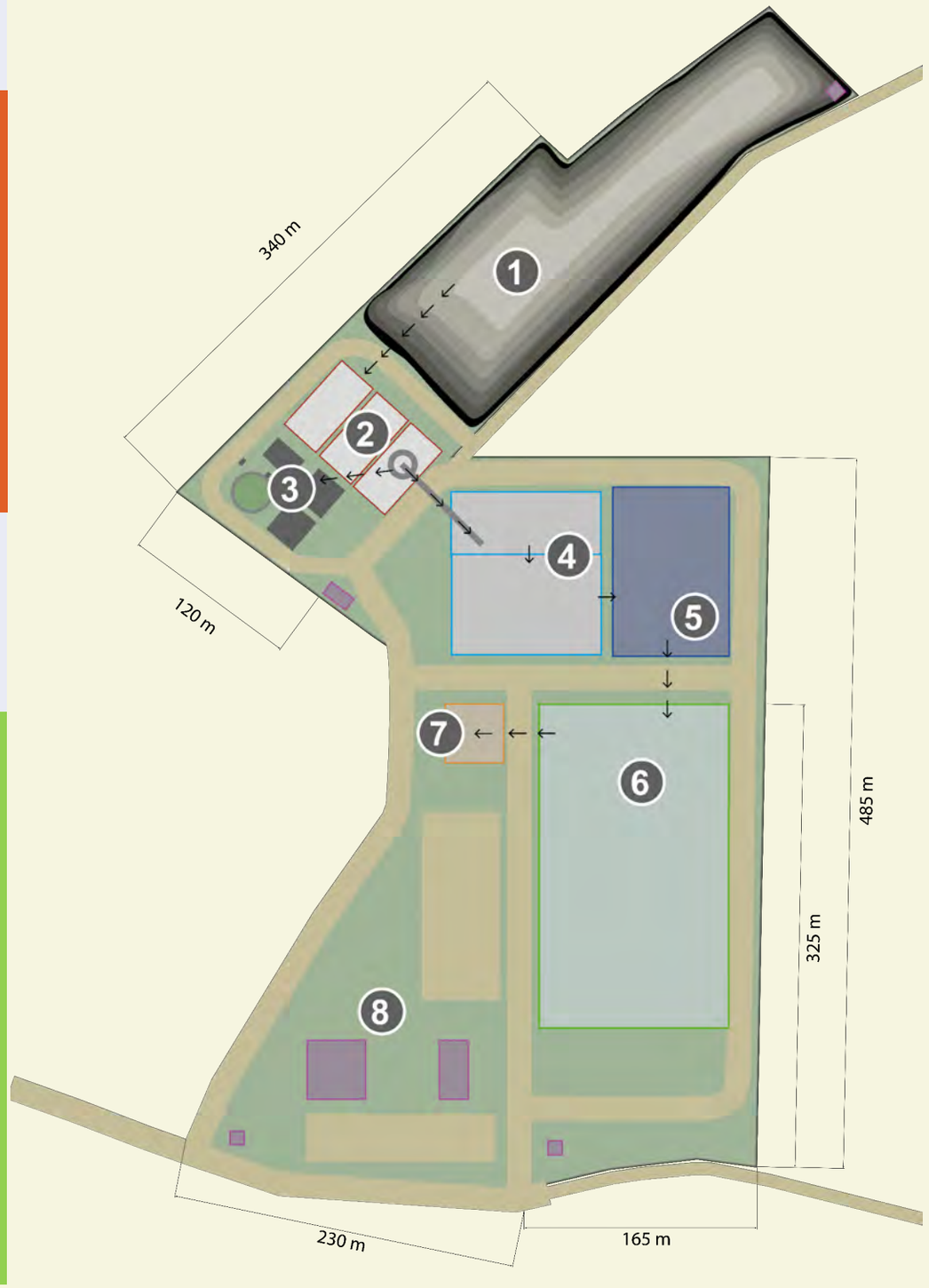
clearing waste and prepare construction phase

1. Existing landfill
2. Temporary separators/ collection platform
3. Bio digester

Phase 2

Construction Waste Management Campus Muzaffarnagar

4. Permanent separator
5. Storage hall
6. Waste to Energy plant
7. Legoblock factory
8. Office buildings



TIMELINE PROJECT

- Highlights of Phase 2 in 2025

TO FULY START PHASE 2

1. **To start with PHASE 2** – the construction of the waste-to-energy plant, the following is needed:
   - the connection with the main road is essential (bringing large-scale equipment, removing large amounts of RDF in a timely manner to clear the plots from legacy waste).
   - Planning when ready is unclear…

INVESTMENT INTO MUZAFFARNAGAR (and Ghaziabad)

- **2018-2025:** We have spent approximately 3.5 million euros or **31.8 Crore Indian rupees:**
  a. We bought the first equipment for the bio-digester.
  b. We have spent money on planning and engineering of Phase 1.
  c. Numerous visits to India.
  d. Rental agreements for offices and security personnel on our site.
- **When we give the green light for Phase 2 full scale:**
  - 10 – 25 million euros **90 – 225 Crores Indian rupees in the 1st year per project.**
  - Up to 150 million euros **1400 Crores Indian rupees in the 2nd year per project.**
  - **Delays** of six months will cost us **up to 100 Crores** of rupees extra.

I am very careful with giving the green light

1.To start with PHASE 2 – To give the green light:

When I push the green button, I should be enabled to realize the project in less than four years. No delays of any kind should hinder our project

I am kindly asking for your advice and assistance in securing both plots before the end of this year 2025:

1. A solid main road and bridge connecting our plot to the highway in Muzaffarnagar

2. A wall and a secured land parcel in Ghaziabad so that we can start our activities

.

Long term project planning

TIMELINE PROJECT

Phase 1	2024				2025				2026				2027				2028				2029			
access rd + bridge (gov.)																								
clearing landfill Phase 1 (A-D)																								
construction platforms																								
operation temp. separators																								
construction bio-digester																								
operation bio-digester																								
Permits and agreements																								
DPR																								
ESIA/ CTE/ CTO and other agreem.																								
Phase 2																								
Design stage																								
Plan dev. Infra + heights																								
Grand design WtE																								
Tender WtE + other																								
W2E engineering stage																								
Construction stage																								
Site excavation work																								
Construction infrastructure																								
Concrete block factory																								
Industrial halls																								
Permanent separator																								
WtE plant																								
Full operation																								

CONFIDENTIAL

Tasks to fullfill in 2025

GC

- **clean up part landfill + adjacent plot, removing old structures on landfill - start separating legacy waste**
- Design, research and engineering works for complete Waste Management Campus Muzaffarnagar (Phase 1 and 2)
- construction of temporary separators and collection platforms
- Construction of digester for electricity production (captive use)
- Licences and permits: EIA scan, DPR
- Contracts and Tender processes – preparation and start up
- Setup of the local project team
- Run tender processes for all elements of Waste Management Campus
- Overhead set-up in both India and the Netherlands
- Excavational work
- Roadworks, construction of wall and small office at plot 2

Government

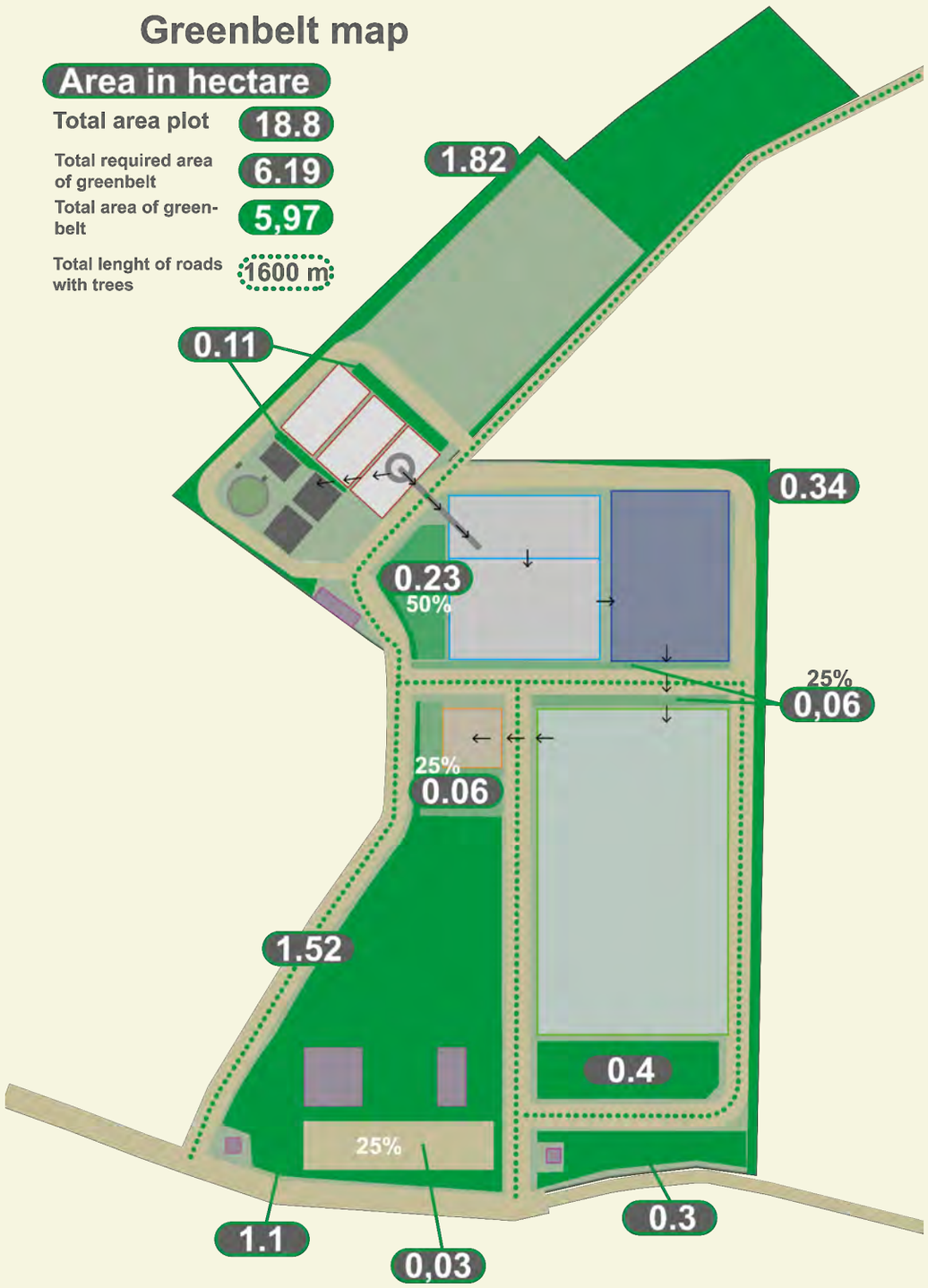
- Constructing the temporary access road connecting the plan site to the city
- Constructing the main access road connecting the MDR 135W, bridge on river Kaali and the site
- Providing Licences and permits

Conditions for successful progress

For a successful progress of Phase 2

- Access via main access road and bridge per **August 2025** essential
- Acquiring of **permits and licences** in 2025
- To be allowed to clear both the plots from legacy waste and separate waste **during** Environmental Clearance process
- The picture here on the right gives a first impression of the **green belt** we will develop

Timeline is shared in more detail on the next page



TECHNOLOGY OVERVIEW

- Phase 1
- **Phase 2**

Status: Concept

for Waste Management Campus Muzaffarnagar (and Ghaziabad)

Major Equipment	Potential Suppliers (not limited to)	Country (HQ)	Status January 2025
Design (inputs) and project management	**Rambøll** Neilsoft **Turner & Townsend** **Archipel Tax advice (former partners of Deloitte)** **GRC**	**Denmark, Australia, India** India **UK, Netherlands and India** **Netherlands** **India**	**Contract** Quotation **Contract** **Contract** **Contract**
Separator	**Banzo** **HuMeij Windshifters** Westeria **Muzaffarnagar DEW Resources**	**Netherlands** **Netherlands** Germany **India**	**Contract** **Contract** **Contract**
Incinerator overall design and tech supplier	Keppel Seghers ISGEC	Singapore/ Belgium India	Quotation and detailed design Quotation and detailed design
Grate	CNIM Martin Vølund (B&W Renewable)	France/Germany/India Denmark	
Boiler	CNIM Martin Thermax Uttam Energy	France/Germany/India India India	
Turbine	Siemens Energy MAN Energy Solutions GE Power	Germany/India Germany/India USA	
Flue Gas Treatment	Lab/Martin Steinmuller Integral	France/Germany/India Germany Austria	
Control Systems (DCS)	ABB Siemens	Switzerland Germany	
Electrical & Control (Switchgear)	ABB Siemens	Switzerland Germany	
Bio digester	**GEG & Nijhuis Saur**	**Netherlands**	**Contract**
Lego block concrete factory	Bleekman	Netherlands	Quotation
Office and infrastructure works	**Rakesh builders** Architect Studio Clay	**India** India	**Contract**

Technology overview Phase 1

Important technology components that are being realized during phase 1

- Accessibility of the site – road construction towards site
- To become in charge of the (legacy) waste accumulation RECLAMATION for free
- To construct a bio-digester, providing power for captive use (2MW)
- Finishing works for CTE Phase 1 plot such as green belt and roads

Please note that during the phase 1 activities mentioned here above, we are engineering and designing Phase 2, start with EIA trajectory.

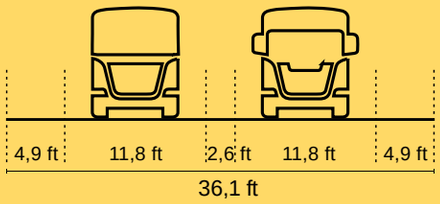
Accessibility of the site

To be constructed by the government

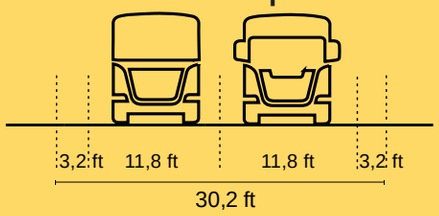
To be able to construct and operate the plant the new access road and bridge need to be constructed as soon as possible

Exceptional transport is required to transport the installations to the plant, **starting from August 2025**.

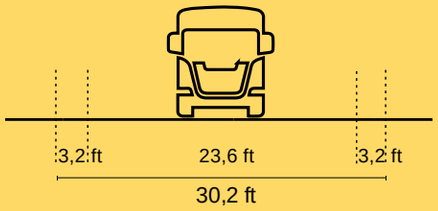
preferred road profile



minimal road profile



corner road profile
heavy transport
at minimal road profile



Construction of the temporary access road expected to be finished in April 2025…

Construction of main access road and bridge
Expected date of realization: bridge: April 2025
Road 2,7 km: start not clear yet

Status: Concept

To become in charge of the (legacy) waste accumulation

Analysis of amount of legacy waste

Landfill land survey on March 2024

Survey by digging several trenches to measure the amount of waste

plot section	average height waste	plot in m^2	Amount of legacy waste in m^3
A	3 m	10,000 m^2	30,000 m^3
B	3 m	10,000 m^2	30,000 m^3
C1	2 m	20,000 m^2	40,000 m^3
C2	2 m	20,000 m^2	40,000 m^3
D	1 m	40,000 m^2	40,000 m^3
E1 + E2	12 m	32,500 m^2	400,000 m^3

Between March 2024 and 1st of December 2024 the amount of waste brought daily to the landfill is estimated at 80,000 m^3, mainly dumped on B, E1 and A.

Estimated amount by start of 2025 is at least 660,000 m^3 of waste.

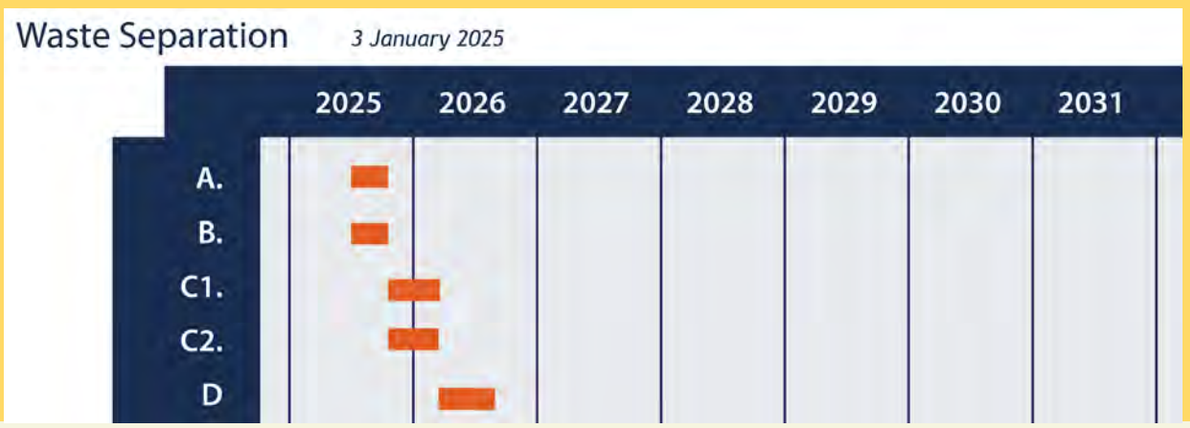
Status: Concept

To become in charge of the (legacy) waste accumulation

Planning for 2025 waste separation (up to 100,000 cubic meters of waste)

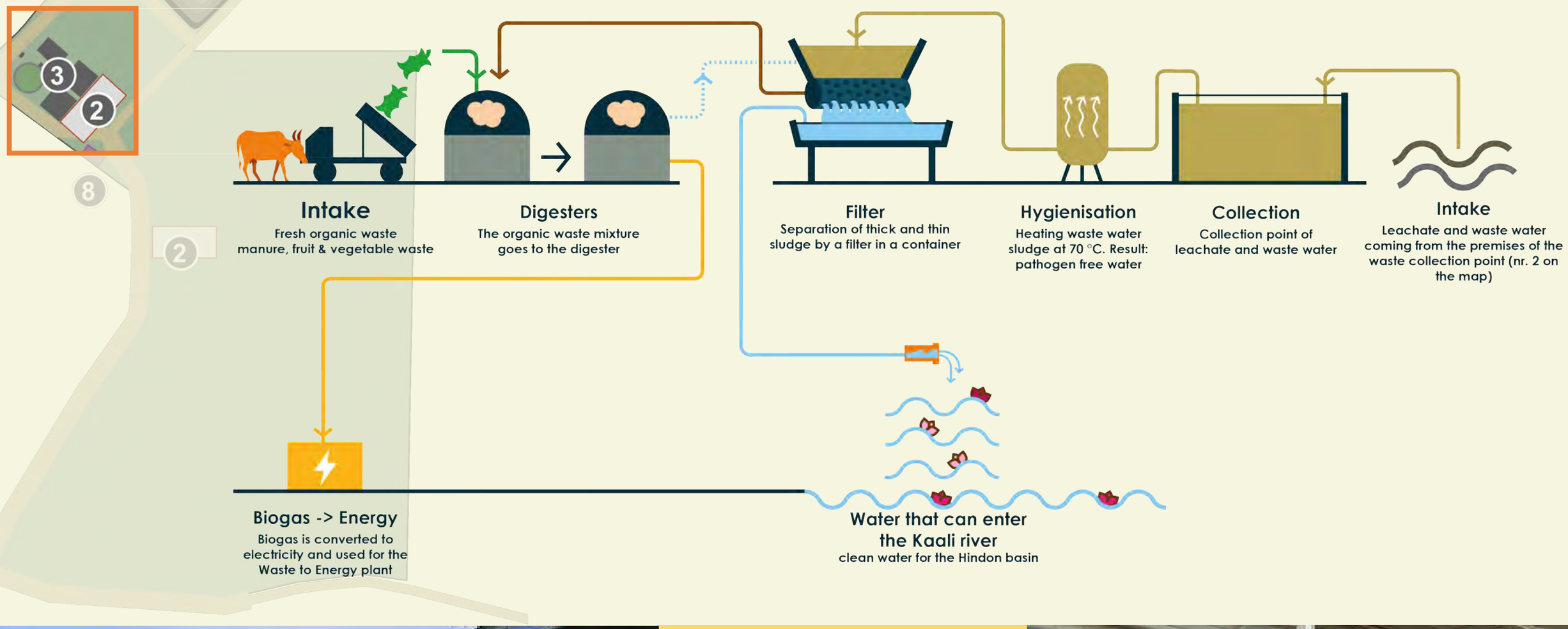
In 2025:

- Removing old scrap steel shed (**E1**)
- Move legacy waste from **A** and **B** to **E1**.
- When **A** and **B** are cleared from waste, we can start constructing the separation platforms .
- When first platform is finished separation of legacy waste will start. Waste is taken from **E1** .
- 2nd platform constructed on plot 2 to start with clearing **C1**, **C2** and **D** (2026).



To construct a bio-digester, providing power for captive use

TECHNOLOGY OVERVIEW
Phase 1

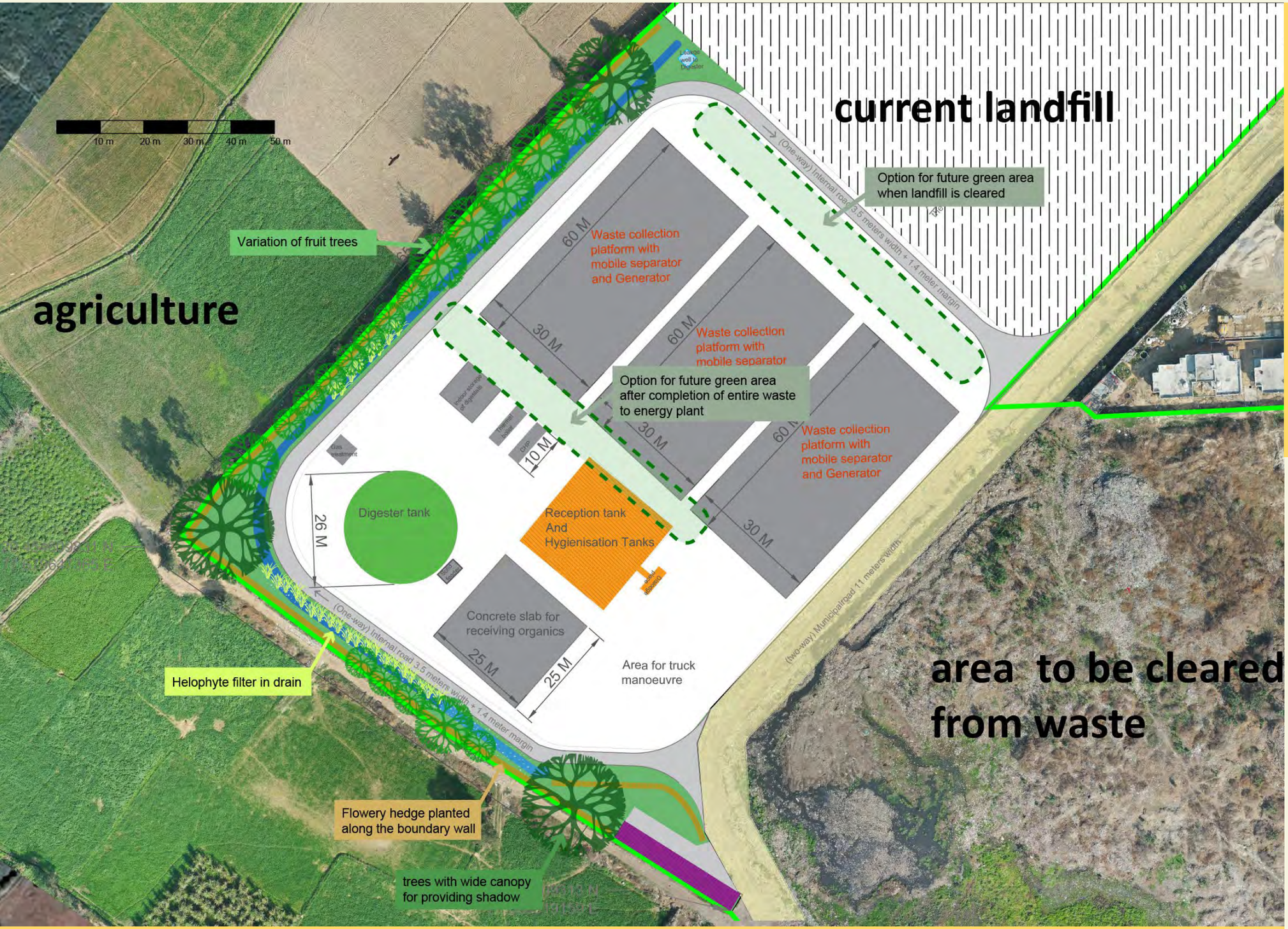


Input: approx. 300 tonnes per day (organics)
Output: approx. 2 MWh
Status: The installation is purchased from Nijhuis Saur Industries. The installation is ready for shipment and is packed into 16 shipping containers.

Technology set up inside containers

Status: Concept

Finishing works for CTE Phase 1 plot



Lay out plan for CTE phase 1 application

When separation has started, we start with the construction of the bio-digester and all works that are linked to the development of the phase 1 plot as we have shared in the CTE application for this phase 1 plot.

Tasks to fullfill in 2025

GC

- clean up part landfill + adjacent plot, removing old structures on landfill - start separating legacy waste
- Design, research and engineering works for complete Waste Management Campus Muzaffarnagar (Phase 1 and 2)
- construction of temporary separators and collection platforms
- Construction of digester for electricity production (captive use)
- Licences and permits: EIA scan, DPR
- Contracts and Tender processes – preparation and start up
- Setup of the local project team
- Run tender processes for all elements of Waste Management Campus
- Overhead set-up in both India and the Netherlands
- Excavational work
- Roadworks, construction of wall and small office at plot 2

Government

- Constructing the temporary access road connecting the plan site to the city
- Constructing the main access road connecting the plan site to the MDR 135W
- Providing Licences and permits

Technology Overview Phase 2

Phase 2

… is the phase where we focus on finishing the entire Waste Management Campus. Phase 2 has already started partly, while construction of Phase 1 will start in the coming months.

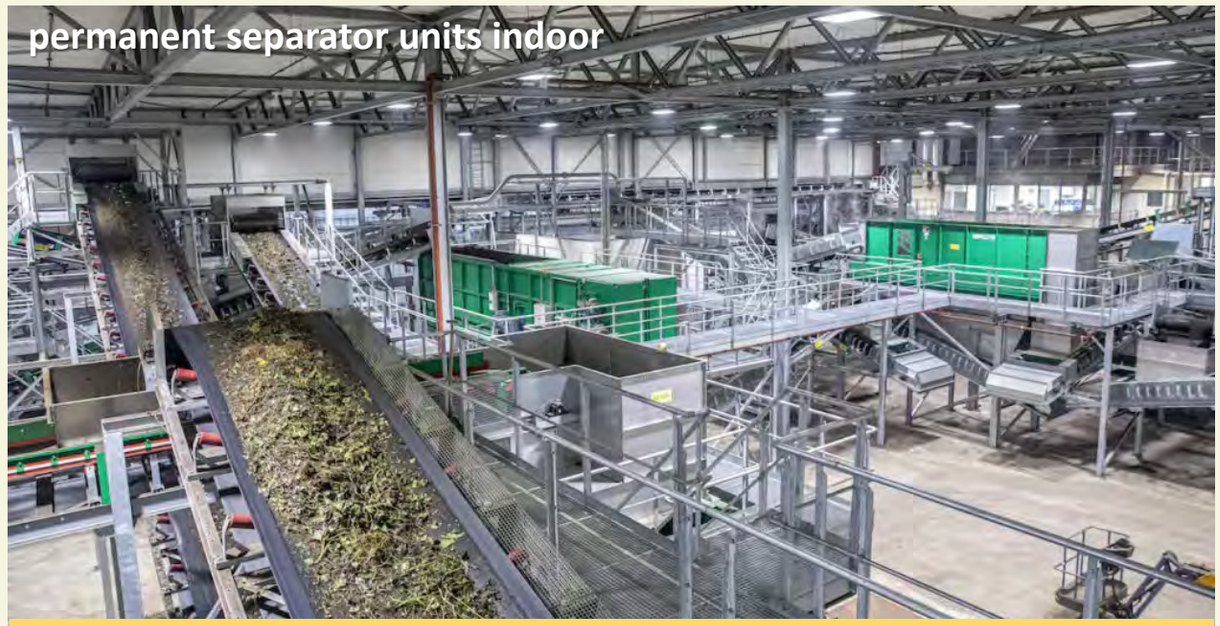
- Grand Design: Design, research and engineering works, run the tender processes
- Licences and permits: EIA scan, DPR
- Further infrastructural works, including landscaping
- **Permanent separator**
- **Storage hall**
- **Waste to energy plant**
- **Concrete block factory**
- **Office campus**

In 2025:

- **Construction of wall surrounding 2nd plot**
- **Clearing of waste 2nd plot**
- **Final plan Waste Management campus**
- **environmental clearance**
- **start of tender phase**

Beekman: Concrete Technology Netherlands

Studio Clay: Achitects from Meerut, Uttar Pradesh



Banzo: Indoor separation Netherlands

Rambøll: Denmark, Australia, India

Local architects for the design of the buildings of the campus, technology from India and Europe.
References from potential suppliers

Flowchart Waste Management Campus Muzaffarnagar

516

CONFIDENTIAL

grand design, research & design, engineering works, run the tender processes

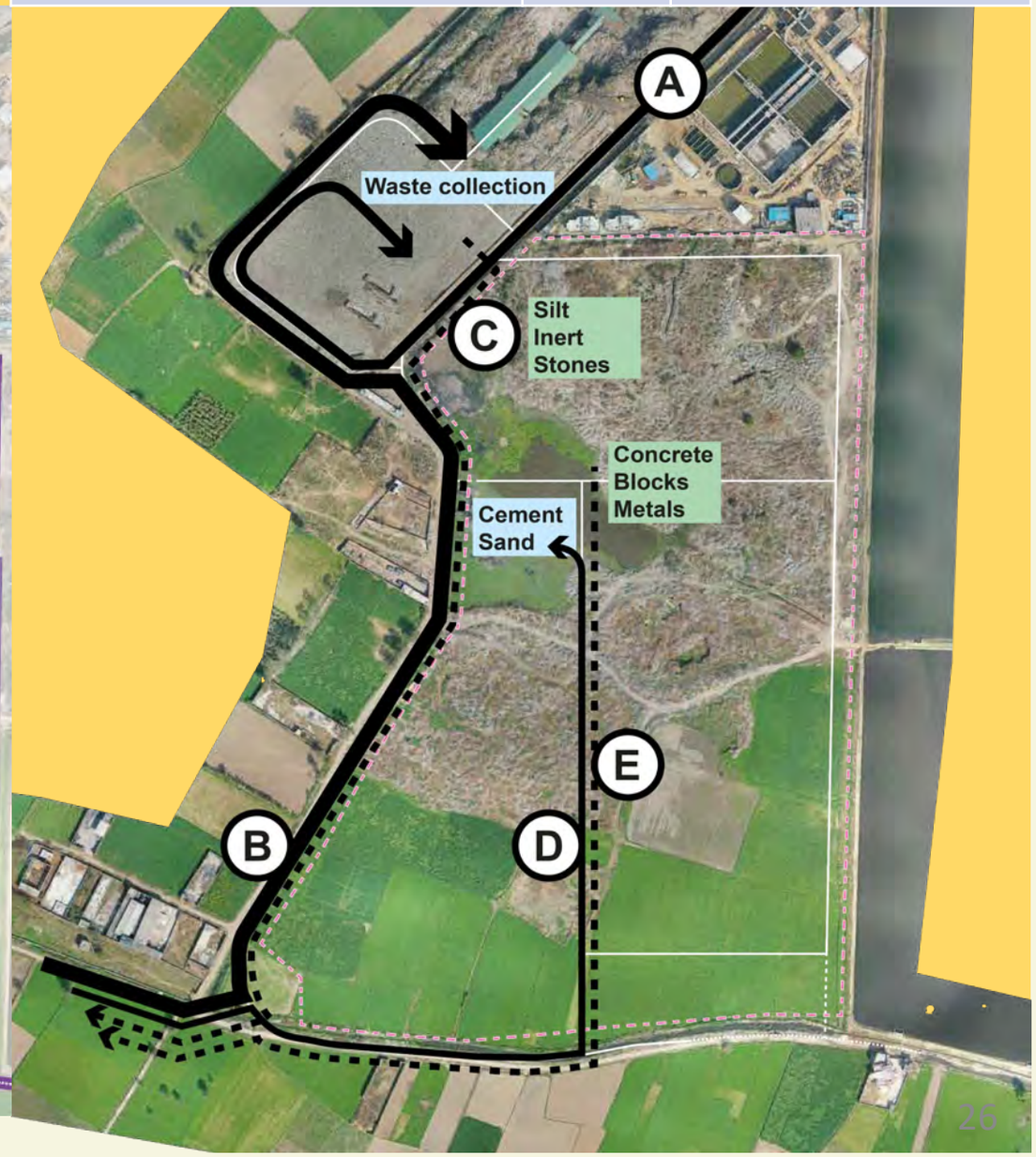
2025 is the main research and design year for which currently teams are formed for all the parts of the project.
During 2025, more and more tender processes will be started to acquire the right technology.
We have various companies involved in this stage, both local and globally operating companies, from India and abroad.

main logistics during full operation

type	route	one-way trucks/day
waste from Muzaffarnagar town	A	30
waste from coming from ring road	B	133
silt, inert, stones	C	14
cement sand	D	18
concrete blocks, metals	E	18

on site waste analysis – Jan ‘24

road dimensioning



main future logistics

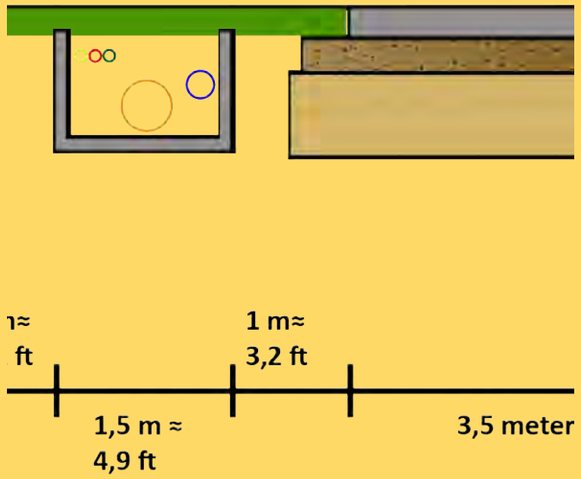
Status: Concept

Infrastructural works, including landscaping

utility network

A modern utility network will be developed that is all time accessible for maintenance

Road



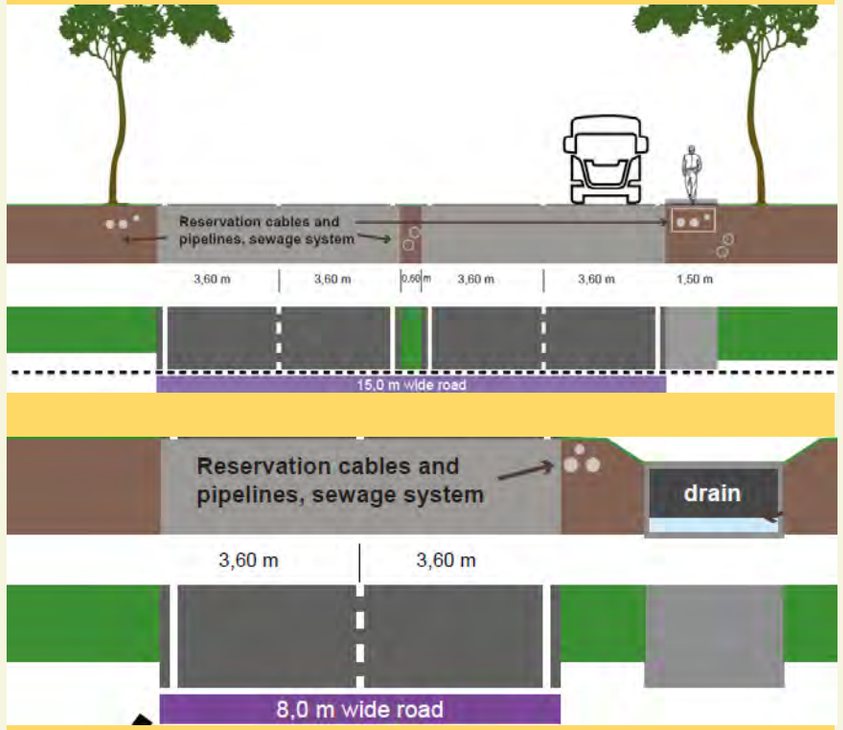
Underground concrete gutter to hold the utility network in one place

drainage system

Canals drain the water of the location. Strict separation of clean and wastewater will be implemented. Nature will assist in cleaning surface water that flows into the river Kaali

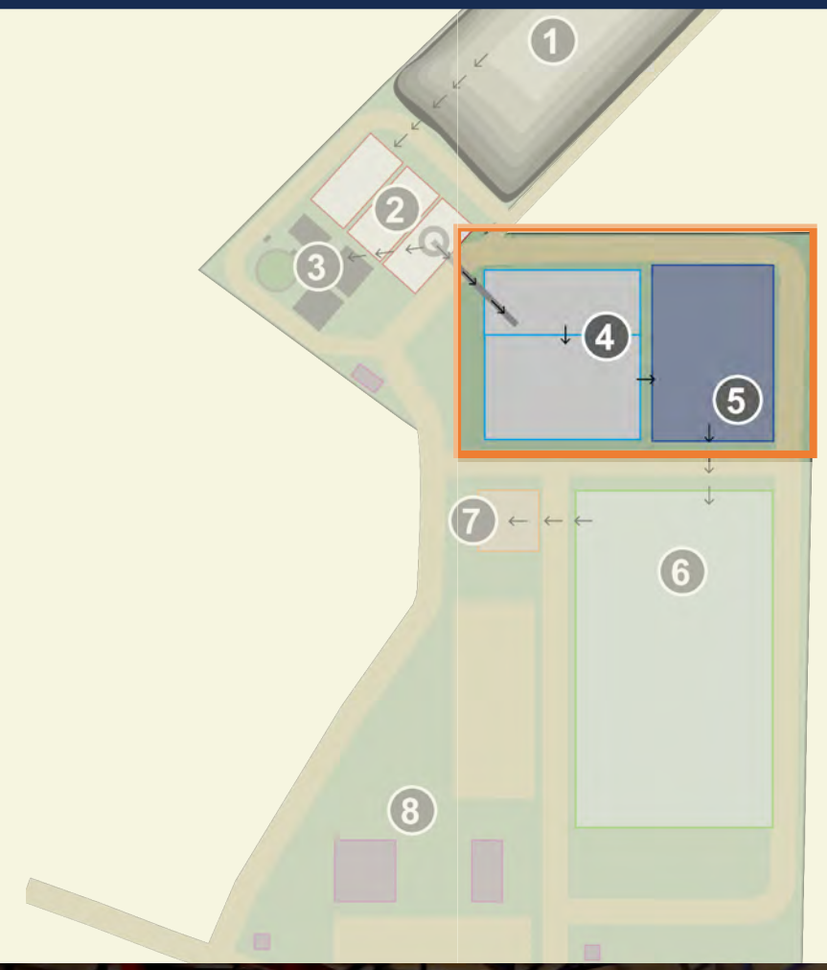
Proper dimensioning of water storage to prevent floodings

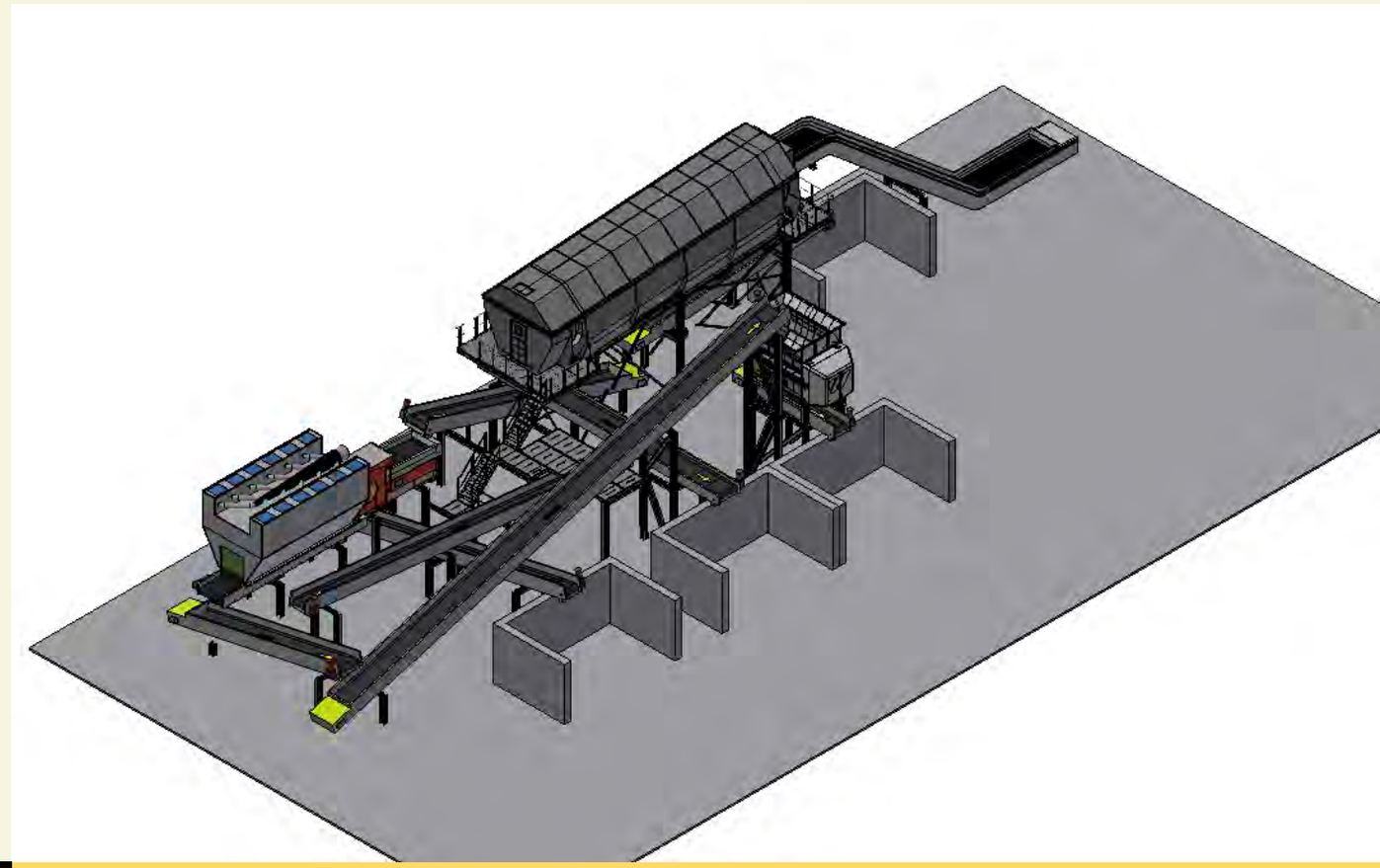
road dimensioning



Roads within and outside our complex will be made wide and solid so that the expected logistics during operations can take place in a safe way, without obstructing other traffic and without causing delays in the industrial process of the waste management campus due to traffic congestion. Roads will be as much as possible lined with trees for shadow and increasing biodiversity.

Permanent separator unit

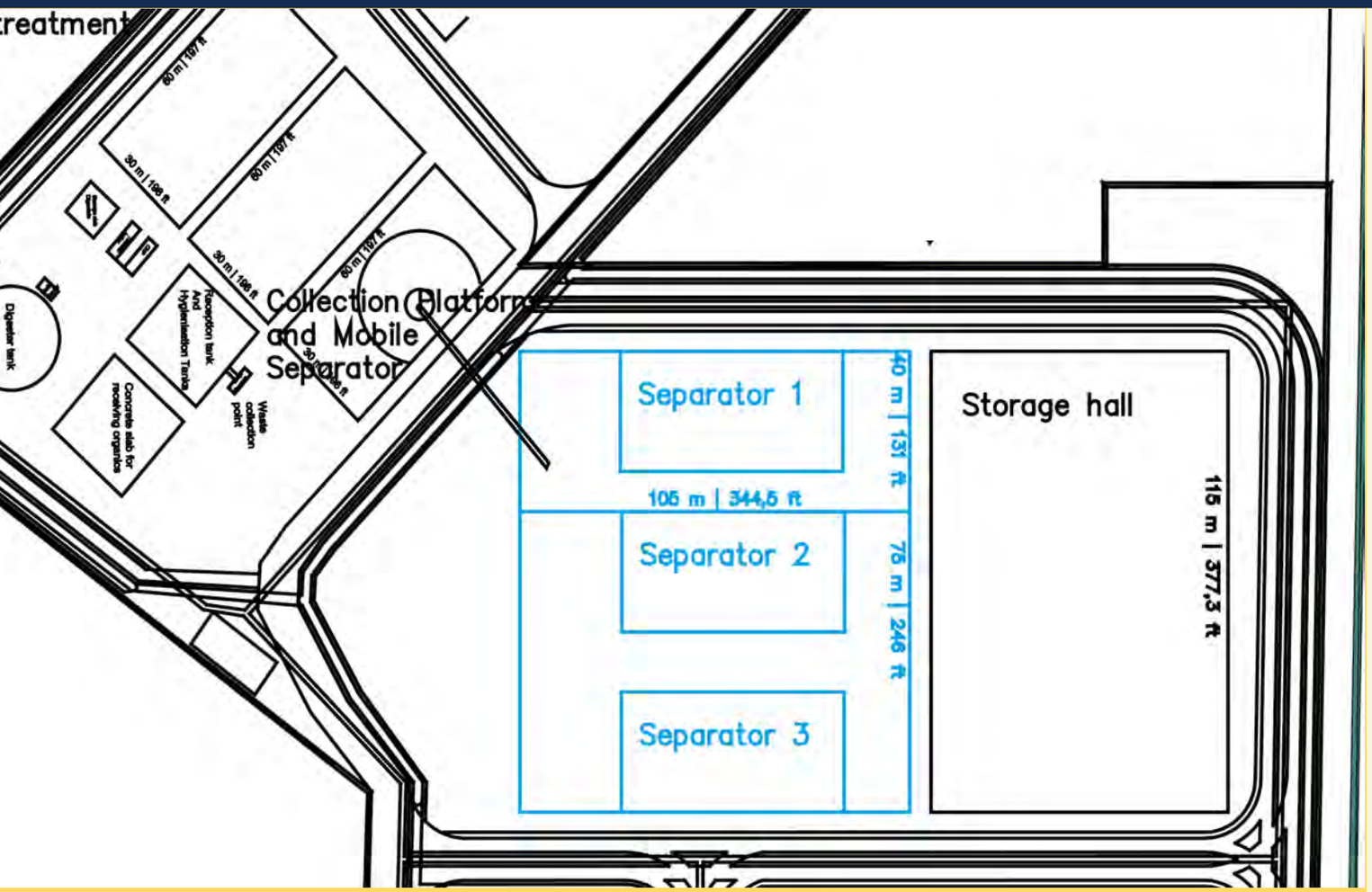




Permanent indoor waste separation units 4

- The permanent separators will be ordered at Banzo. This is a Dutch company. The units will be imported into India.
- 3 separation units will each separate 50 tons an hour (maximum capacity 150 ton/hour)
  - 1 unit will run 24 hours a day
  - 1 unit will run 8 hours a day
  - 1 unit will be stand-by, and for maintenance
- The 3 units guarantee the input of RDF for a continuous process at the WtE plant.
- Next to the separation hall a large RDF storage hall will be constructed 5

Permanent separator unit

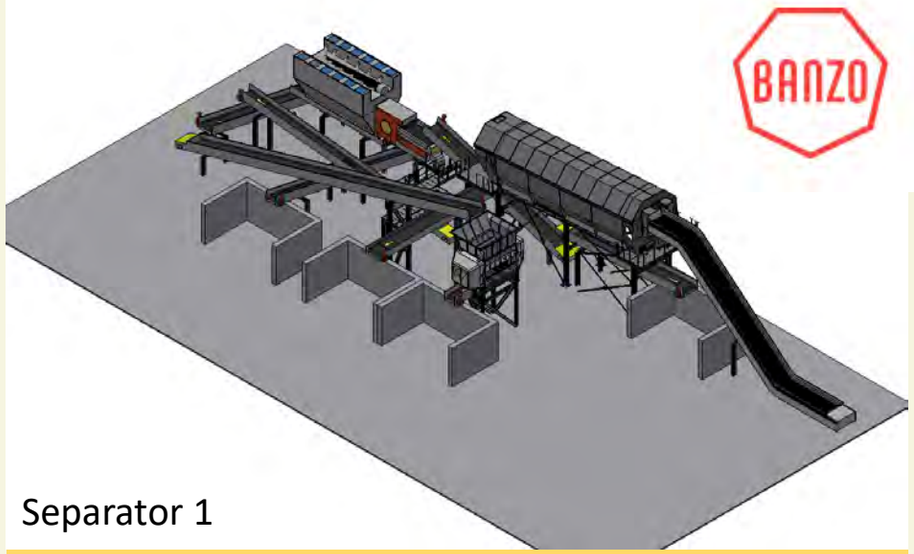


Elements of the permanent separator unit

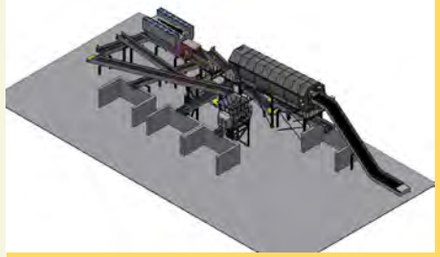
Waste entering this unit will ultimately be sorted out in such a way that the best RDF is being prepared to enter the incinerator of the waste to energy plant. Specifications of the separator units will be optimized for the specific incineration process.

Elements of the separator, in order of operation:

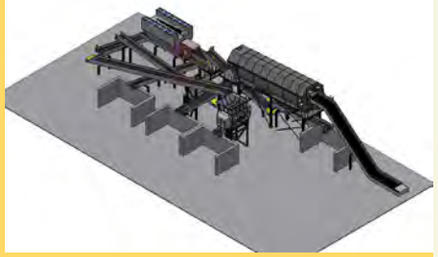
input bunker belt → trommel screen → windshifter → shredder → manual sorting and shredding



Separator 1



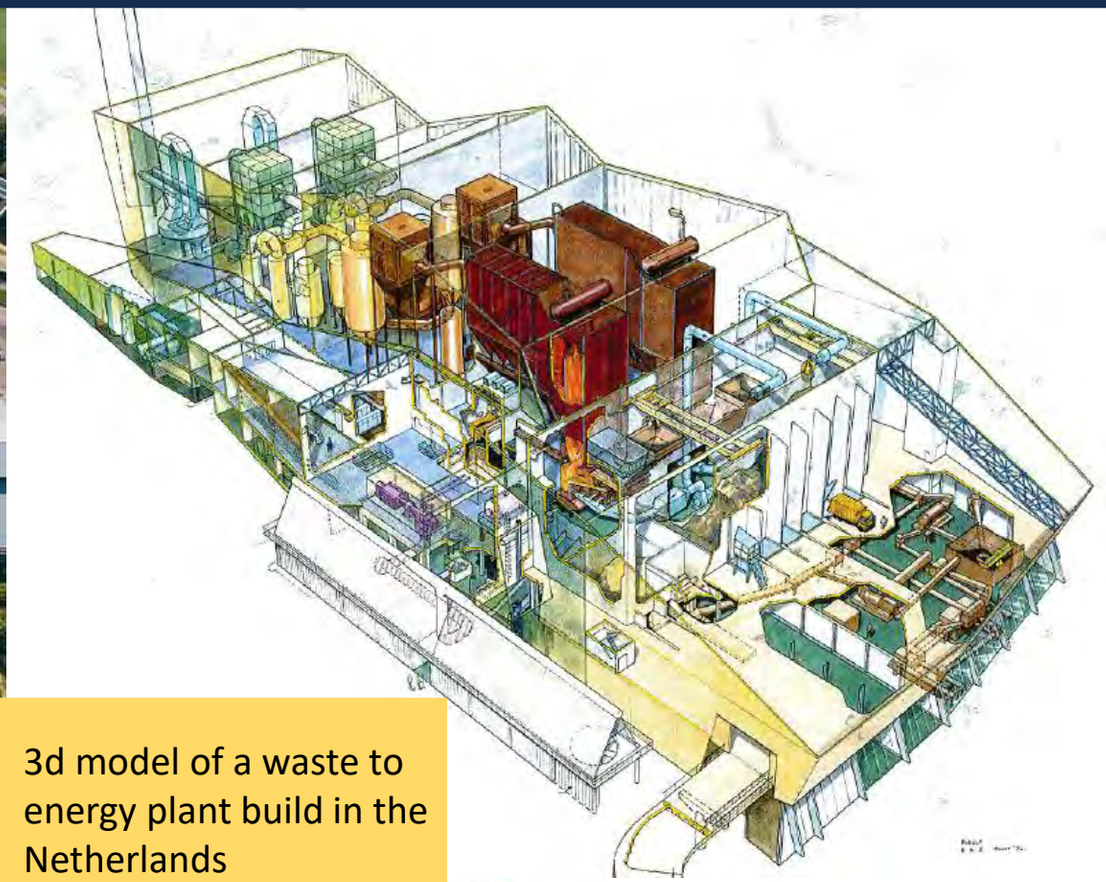
Separator 2



Separator 3

The three separators will be placed indoors in a clean and controlled environment. Waste is efficiently sorted out. No losses of resources during the separation process.

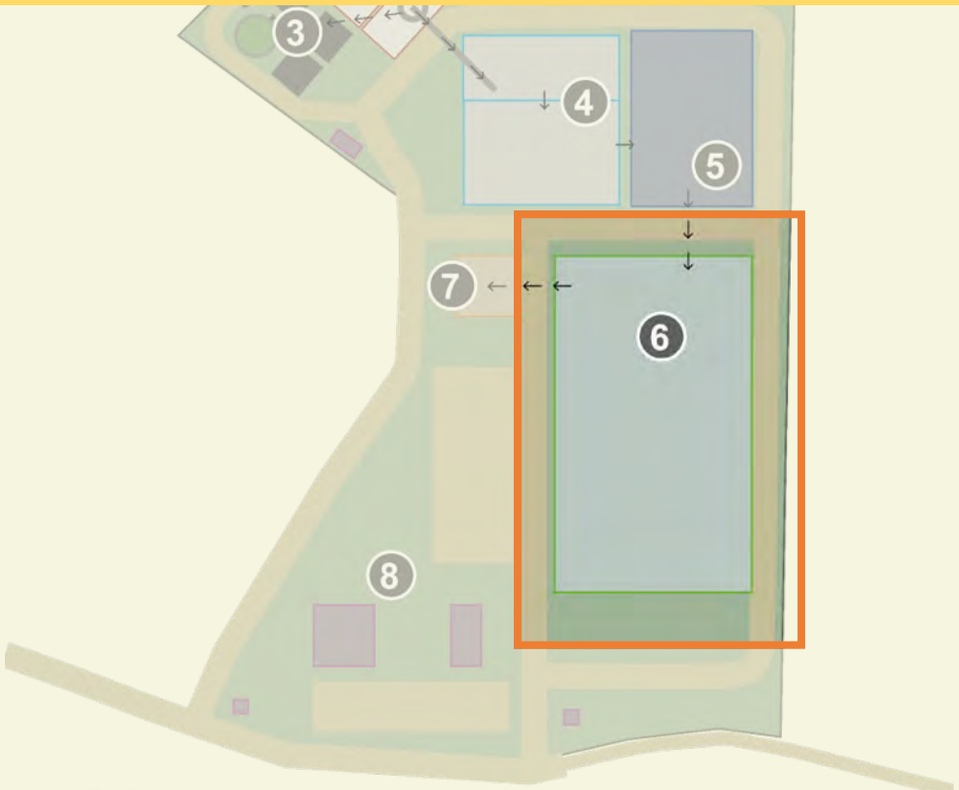
Waste to Energy plant



Reference plant from the Netherlands

Waste to Energy plant AVR Duiven, the Netherlands: a modern and clean plant
In 1 km radius around the plant, daily tens of thousands of people work, shop, travel and live life.

3d model of a waste to energy plant build in the Netherlands



GC International conducted to develop a high efficiency solution for waste incineration. For Muzaffarnagar we are discussing the option to go from 30 MW to 40 MW output

Status: Concept

CONFIDENTIAL

Waste to Energy plant

Fresh waste

40 MW High Efficiency chart

or **30 MW** Conventional efficiency chart

Status: concept

High Efficiency 40 MW nett

Stream 1: Fresh Waste 2096 tpd

				Biological drying unit			Material Recovery Facility				Waste to Energy				LHV
Waste Components	Percentage	tons	% Wet (lab val	Drying efficiency %	% Wet (after dryi	Pre-RDF Tons	Recovery Fraction	Recycled tons	process losses		RDF Fraction	RDF Tons	Solids TS%	Ash A%	Combustibl C%	Hinf MJ/kg
Paper	2,0%	42	40,0%	30%	31,8%	37	0%	0			100%	37	68%	7,2%	61,0%	10,32
Carton	0,0%	0	38,0%	30%	0,0%	0	0%	0			100%	0	100%	10,6%	89,4%	16,33
Glass	0,0%	0	1,0%	30%	0,0%	0	0%	0			100%	0	100%	100,0%	0,0%	0,00
FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	100%	100,0%	0,0%	0,00
Plastic bags	19,0%	398	40,0%	30%	31,8%	350	0%	0			100%	350	68%	7,5%	60,7%	18,98
Organic waste	41,5%	870	60,0%	30%	51,2%	713	50%	321	10%		50%	321	49%	19,1%	29,7%	2,85
Wood	1,0%	21	59,0%	30%	50,2%	17	0%	0			100%	17	50%	4,0%	45,8%	5,32
construction waste	10,0%	210	9,0%	30%	6,5%	204	0%	0			100%	204	94%	7,5%	86,0%	-0,17
Diapers	0,0%	0	47,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	6,30
Others	0,0%	0	40,0%	30%	0,0%	0	0%	0			100%	0	100%	19,1%	80,9%	7,32
Textiles	14,0%	293	40,0%	30%	31,8%	258	0%	0			100%	258	68%	4,1%	64,1%	10,73
NON FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	100%	100,0%	0,0%	0,00
Aluminum	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	100,0%	0,0%	0,00
Composite box paper	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	10,6%	89,4%	15,56
Inert (soil)	12,5%	262	40,0%	30%	31,8%	231	80%	184			20%	46	68%	65,5%	0,0%	-0,81
PET plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	29,37
other plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	29,37
Totals	100%	2096	45%	30%	37%	1810	0%	505	$ -			1234				8,70

Conventional efficiency 30 MW nett

Stream 1: Fresh Waste 1839 tpd

				Biological drying unit			Material Recovery Facility				Waste to Energy				LHV
Waste Components	Percentage	tons	% Wet (lab val	Drying efficiency %	% Wet (after dryi	Pre-RDF Tons	Recovery Fraction	Recycled tons	process losses		RDF Fraction	RDF Tons	Solids TS%	Ash A%	Combustibl C%	Hinf MJ/kg
Paper	2,0%	37	40,0%	30%	31,8%	32	0%	0			100%	32	68%	7,2%	61,0%	10,32
Carton	0,0%	0	38,0%	30%	0,0%	0	0%	0			100%	0	100%	10,6%	89,4%	16,33
Glass	0,0%	0	1,0%	30%	0,0%	0	0%	0			100%	0	100%	100,0%	0,0%	0,00
FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	100%	100,0%	0,0%	0,00
Plastic bags	19,0%	349	40,0%	30%	31,8%	307	0%	0			100%	307	68%	7,5%	60,7%	18,98
Organic waste	41,5%	763	60,0%	30%	51,2%	626	50%	282	10%		50%	282	49%	19,1%	29,7%	2,85
Wood	1,0%	18	59,0%	30%	50,2%	15	0%	0			100%	15	50%	4,0%	45,8%	5,32
construction waste	10,0%	184	9,0%	30%	6,5%	179	0%	0			100%	179	94%	7,5%	86,0%	-0,17
Diapers	0,0%	0	47,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	6,30
Others	0,0%	0	40,0%	30%	0,0%	0	0%	0			100%	0	100%	19,1%	80,9%	7,32
Textiles	14,0%	257	40,0%	30%	31,8%	227	0%	0			100%	227	68%	4,1%	64,1%	10,73
NON FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	100%	100,0%	0,0%	0,00
Aluminum	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	100,0%	0,0%	0,00
Composite box paper	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	10,6%	89,4%	15,56
Inert (soil)	12,5%	230	40,0%	30%	31,8%	202	80%	162			20%	40	68%	65,5%	0,0%	-0,81
PET plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	29,37
other plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	100%	11,0%	89,0%	29,37
Totals	100%	1839	45%	30%	37%	1588	0%	443	$ -			1082				8,70

Waste to Energy plant

Legacy waste

Muzaffarnagar

40 MW High Efficiency chart

or **30 MW** Conventional efficiency chart

Status: concept

High Efficiency 40 MW nett

Stream 1: Legacy Waste 1825 tpd

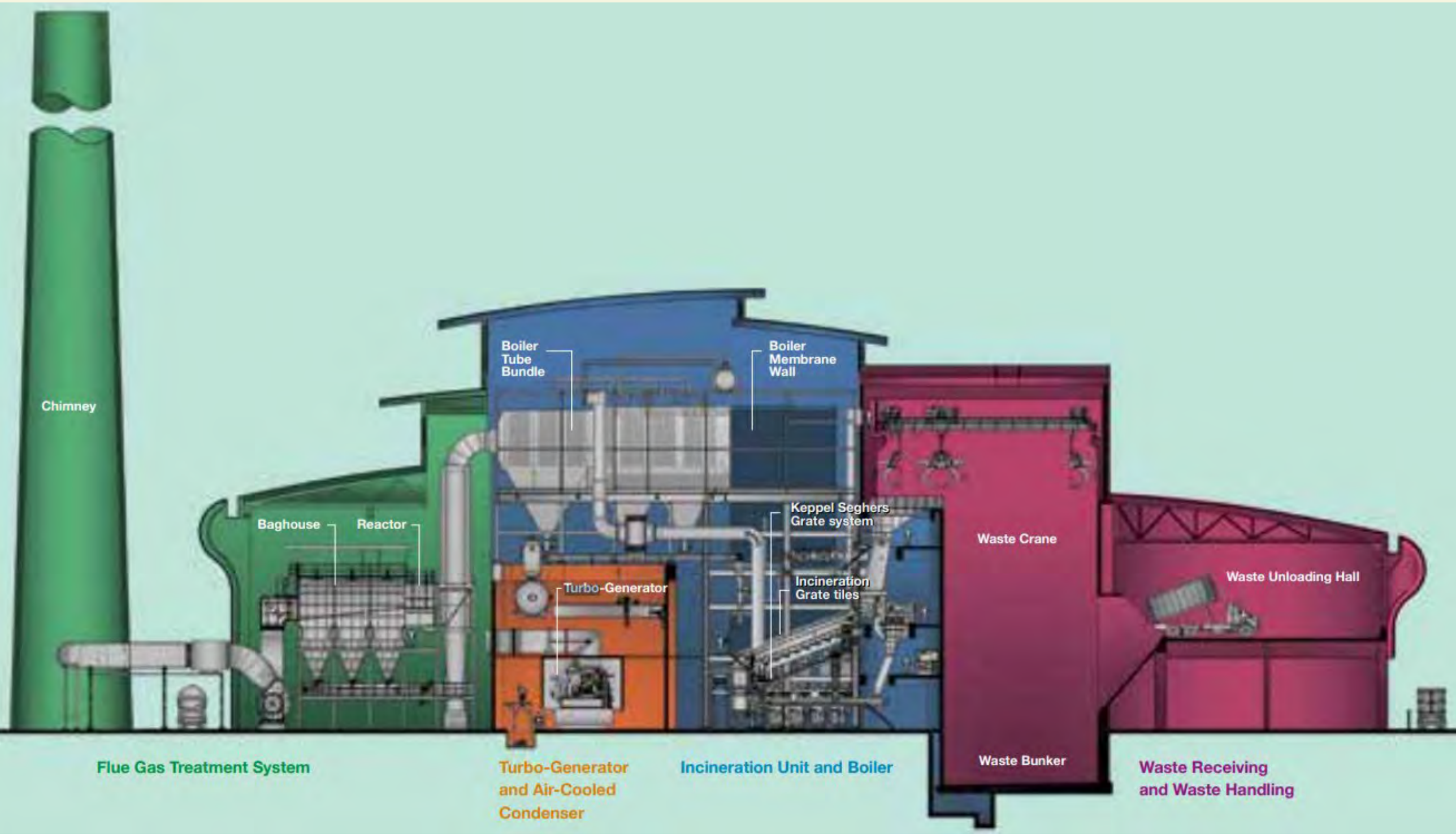
				Biological drying unit			Material Recovery Facility				Waste to Energy					LHV
Waste Components	Percentage	tons	% Wet (lab val	Drying efficiency %	% Wet (after dryir	Pre-RDF Tons	Recovery Fraction	Recycled tons	process losses		RDF Fraction	RDF Tons	Hawf (MJ/Kg)	Solids TS%	Ash A%	Combustibl C%	Hinf MJ/kg
Paper	4,0%	73	40,0%	30%	31,8%	64	0%	0			100%	64	18,3	68%	7,2%	61,0%	10,32
Carton	0,0%	0	38,0%	30%	0,0%	0	0%	0			100%	0	18,3	100%	10,6%	89,4%	16,33
Glass	0,0%	0	1,0%	30%	0,0%	0	0%	0			100%	0	0,0	100%	100,0%	0,0%	0,00
FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	0,0	100%	100,0%	0,0%	0,00
Plastic bags	29,0%	529	40,0%	30%	31,8%	466	0%	0			100%	466	32,6	68%	7,5%	60,7%	18,98
Organic waste	5,0%	91	60,0%	30%	51,2%	75	50%	34	10%		50%	34	14,0	49%	19,1%	29,7%	2,85
Wood	1,0%	18	59,0%	30%	50,2%	15	0%	0			100%	15	14,4	50%	4,0%	45,8%	5,32
construction waste	19,0%	347	9,0%	30%	6,5%	337	0%	0			100%	337	0,0	94%	7,5%	86,0%	-0,17
Diapers	0,0%	0	47,0%	30%	0,0%	0	0%	0			100%	0	7,1	100%	11,0%	89,0%	6,30
Others	0,0%	0	40,0%	30%	0,0%	0	0%	0			100%	0	9,1	100%	19,1%	80,9%	7,32
Textiles	7,0%	128	40,0%	30%	31,8%	112	0%	0			100%	112	18,0	68%	4,1%	64,1%	10,73
NON FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	0,0	100%	100,0%	0,0%	0,00
Aluminum	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	0,0	100%	100,0%	0,0%	0,00
Composite box paper	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	17,4	100%	10,6%	89,4%	15,56
Inert (soil)	35,0%	639	40,0%	30%	31,8%	562	80%	450			20%	112	0,0	68%	65,5%	0,0%	-0,81
PET plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	33,0	100%	11,0%	89,0%	29,37
other plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	33,0	100%	11,0%	89,0%	29,37
Totals	100%	1825	35%	30%	28%	1632	0%	483	$	-		1141					9,41
																	kcal/kg 2241,255

Conventional efficiency 30 MW nett

Stream 1: Legacy Waste 1601 tpd

				Biological drying unit			Material Recovery Facility				Waste to Energy					LHV
Waste Components	Percentage	tons	% Wet (lab val	Drying efficiency %	% Wet (after dryir	Pre-RDF Tons	Recovery Fraction	Recycled tons	process losses		RDF Fraction	RDF Tons	Hawf (MJ/Kg)	Solids TS%	Ash A%	Combustibl C%	Hinf MJ/kg
Paper	4,0%	64	40,0%	30%	31,8%	56	0%	0			100%	56	18,3	68%	7,2%	61,0%	10,32
Carton	0,0%	0	38,0%	30%	0,0%	0	0%	0			100%	0	18,3	100%	10,6%	89,4%	16,33
Glass	0,0%	0	1,0%	30%	0,0%	0	0%	0			100%	0	0,0	100%	100,0%	0,0%	0,00
FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	0,0	100%	100,0%	0,0%	0,00
Plastic bags	29,0%	464	40,0%	30%	31,8%	409	0%	0			100%	409	32,6	68%	7,5%	60,7%	18,98
Organic waste	5,0%	80	60,0%	30%	51,2%	66	50%	30	10%		50%	30	14,0	49%	19,1%	29,7%	2,85
Wood	1,0%	16	59,0%	30%	50,2%	13	0%	0			100%	13	14,4	50%	4,0%	45,8%	5,32
construction waste	19,0%	304	9,0%	30%	6,5%	296	0%	0			100%	296	0,0	94%	7,5%	86,0%	-0,17
Diapers	0,0%	0	47,0%	30%	0,0%	0	0%	0			100%	0	7,1	100%	11,0%	89,0%	6,30
Others	0,0%	0	40,0%	30%	0,0%	0	0%	0			100%	0	9,1	100%	19,1%	80,9%	7,32
Textiles	7,0%	112	40,0%	30%	31,8%	99	0%	0			100%	99	18,0	68%	4,1%	64,1%	10,73
NON FE Metals	0,00%	0	21,0%	30%	0,0%	0	75%	0,00			25%	0	0,0	100%	100,0%	0,0%	0,00
Aluminum	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	0,0	100%	100,0%	0,0%	0,00
Composite box paper	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	17,4	100%	10,6%	89,4%	15,56
Inert (soil)	35,0%	560	40,0%	30%	31,8%	493	80%	394			20%	99	0,0	68%	65,5%	0,0%	-0,81
PET plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	33,0	100%	11,0%	89,0%	29,37
other plastic	0,0%	0	0,0%	30%	0,0%	0	0%	0			100%	0	33,0	100%	11,0%	89,0%	29,37
Totals	100%	1601	35%	30%	28%	1431	0%	424	$	-		1001					9,41
																	kcal/kg 2241,255

Cross section of plant



Waste to Energy plant

Incineration unit and boiler

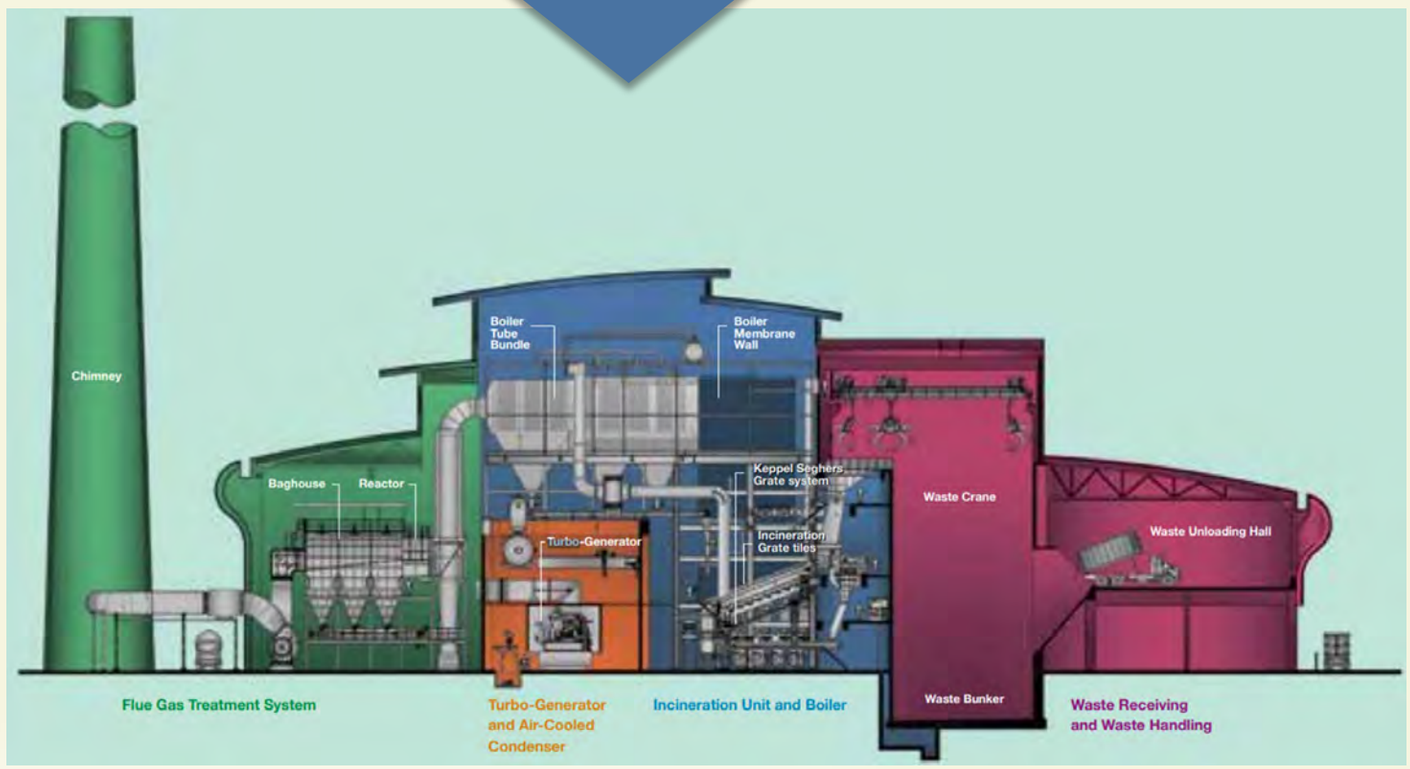
Grate and boiler

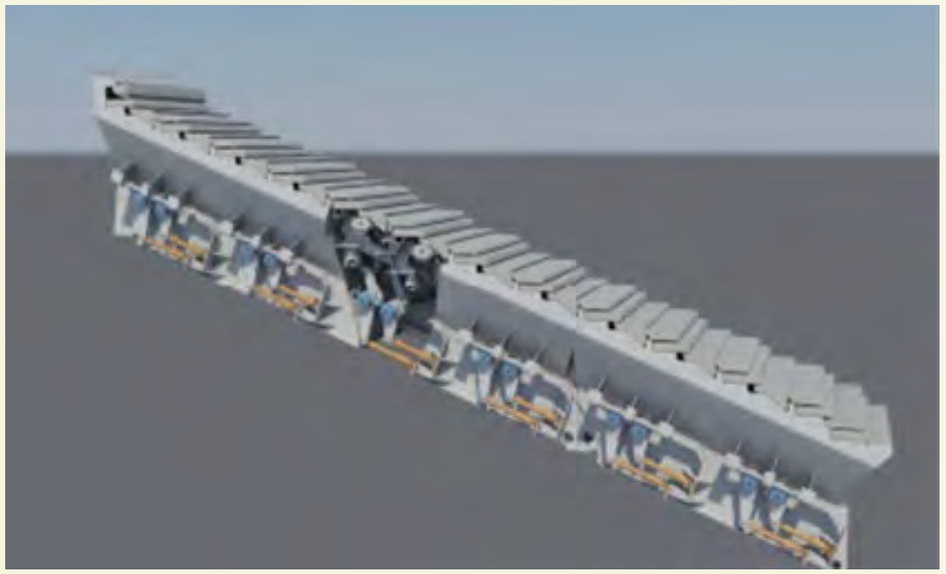
- Forward moving grate
- Air- or water-cooled grate bars
- Advanced combustion control
- 4-pass boiler
- High Pressure and temperature with re-heater for high efficiency

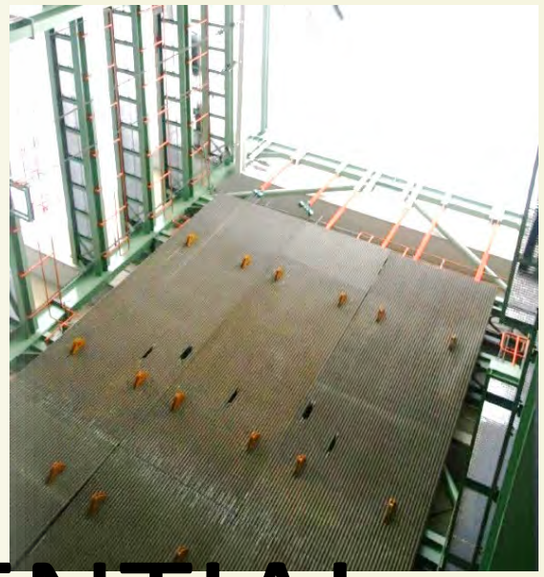
Furnace/ boiler

- Grate fired boiler
- Technology from Western Europe in combination with Indian suppliers

Incineration Unit and Boiler







Status: Concept

CONFIDENTIAL

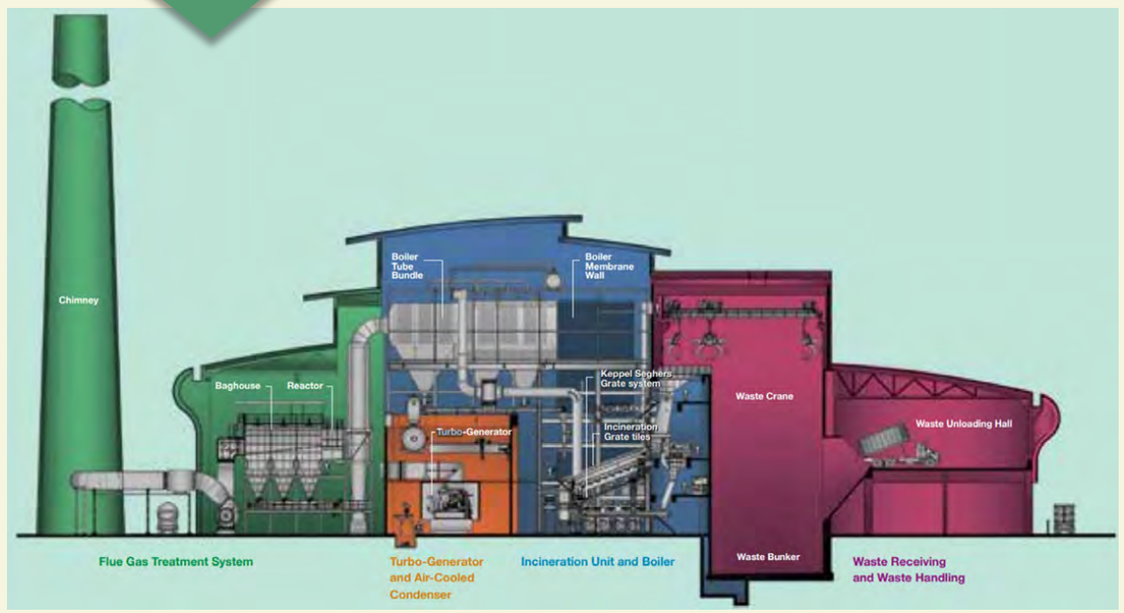
Flue gas treatment system

Dry flue gas treatment

- Adsorbent injection (Lime and Activated Carbon)
- Reactor
- Bag House filter
- EU emission standards are easily achieved

- Example by Keppel Seghers

Flue gas treatment system

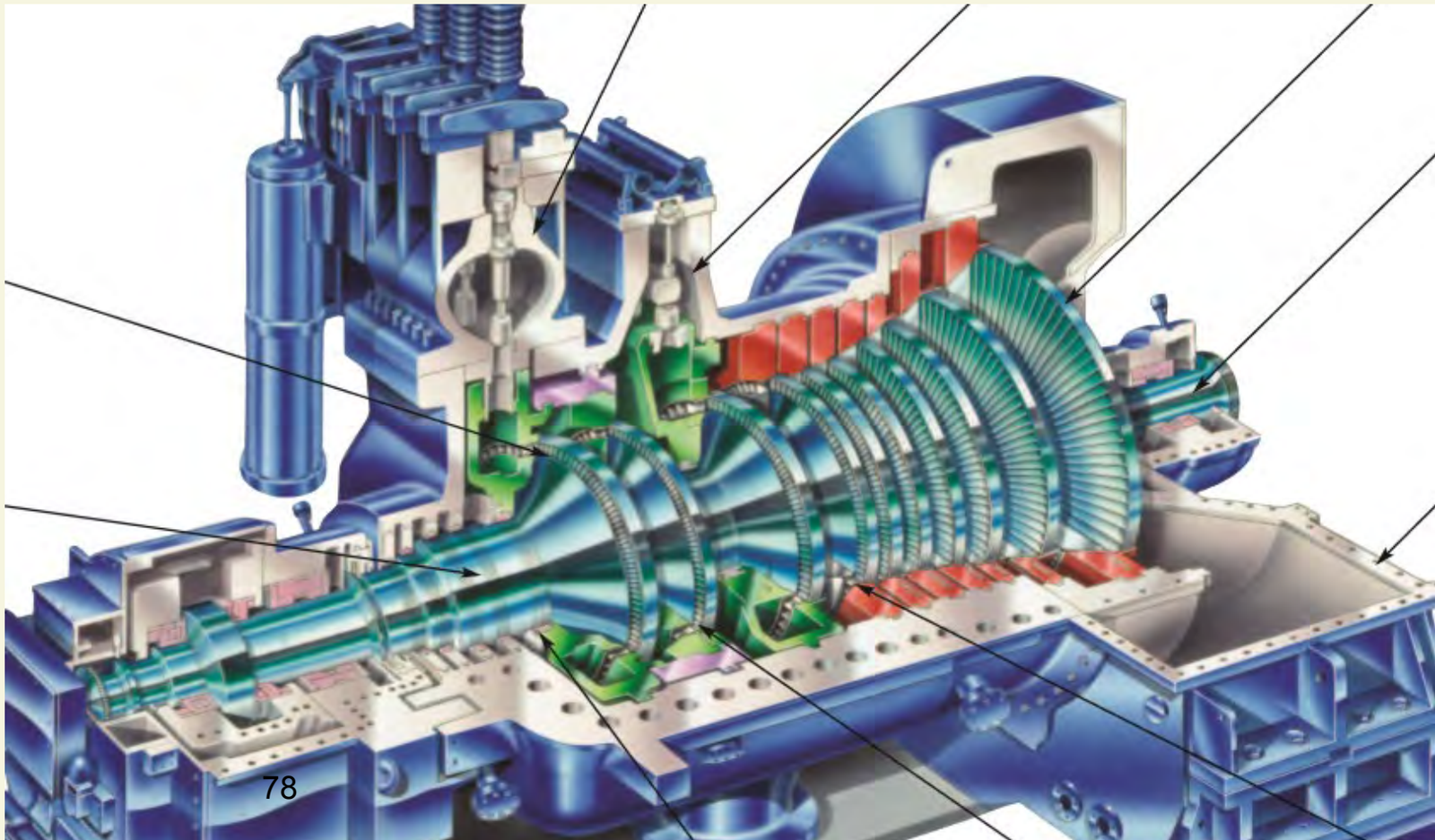


CONFIDENTIAL

(Steam) Turbine and generator

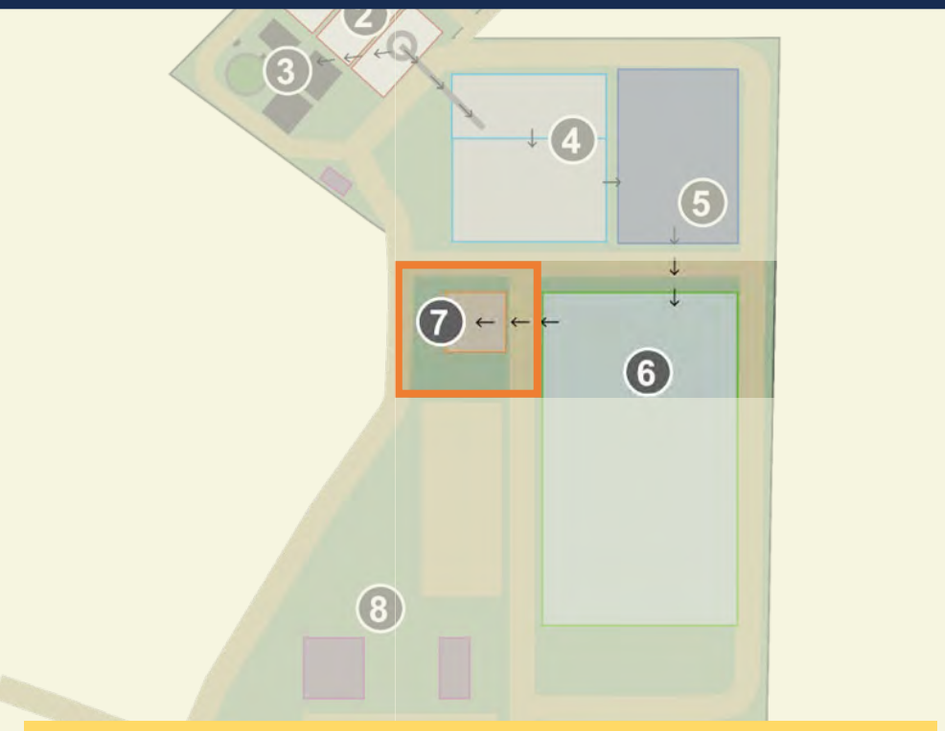
CONFIDENTIAL

(Steam) Turbine and generator



Status: Concept

LEGO block factory



Kansal concrete LEGO blocks

We will have a specialised concrete factory on site that processes slacks and fly ash from the incinerator. All happens indoor, in a controlled environment to prevent environmental pollution.

It is a proven solutions used in the Netherlands to prevent hazardous situations in the surrounding environment.
The LEGO blocks are suitable for all kinds of basic use.

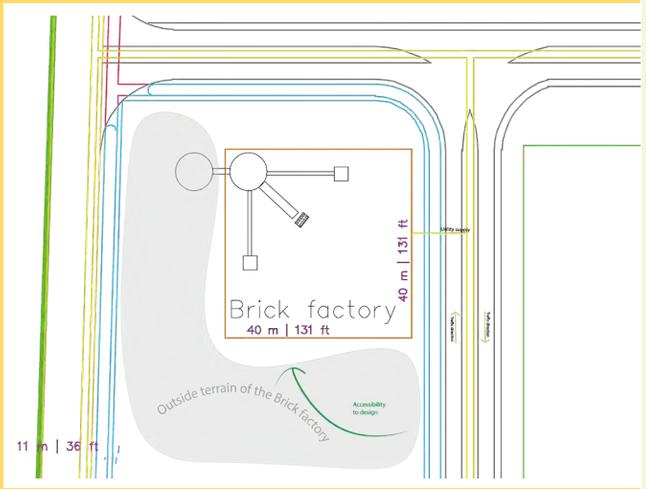
Status: Concept

Sub-steps

Phase 1 small concrete LEGO block factory for captive use
Phase 2 large factory linked to incinerator for processing slacks and fly ash

Indoor production of blocks. Installation will be supplied by Dutch company ‘Bleekman’

Type 1: 80 x 160 x 280 (cm)



Layout of LEGO block factory

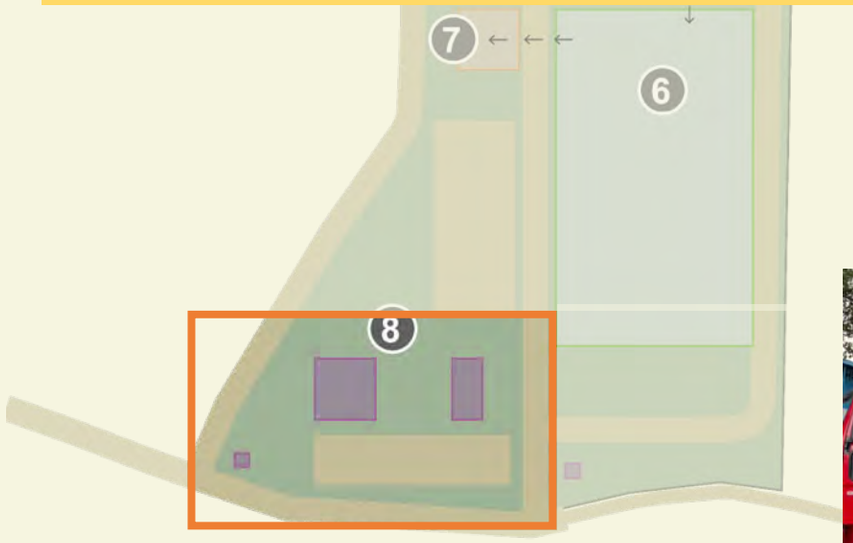
Office campus

Permanent office campus and green belt development

In the Southwest corner of the plot the office campus will be situated. It houses the main security building, main office, various facilities for staffers such as restaurant and dormatories, gym, medical facilities, training center and more.

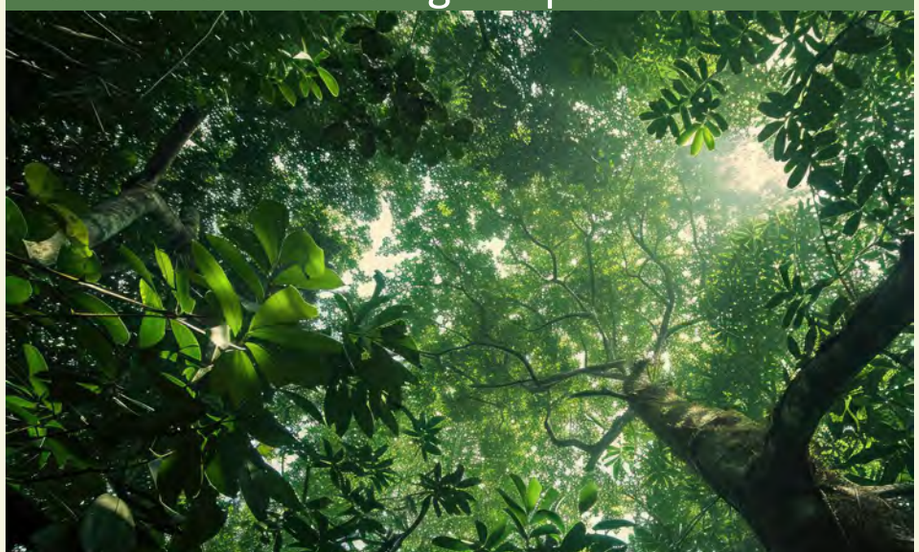
The complex will also have its specially trained and equipped fire brigade, workshops for maintenance and equipment repair.

Reference architecture, Palasa Hotel & Resort Muzaffarnagar by Studio Clay – Meerut, Uttar Pradesh



Fire brigade for Waste Management Campus Muzaffarnagar

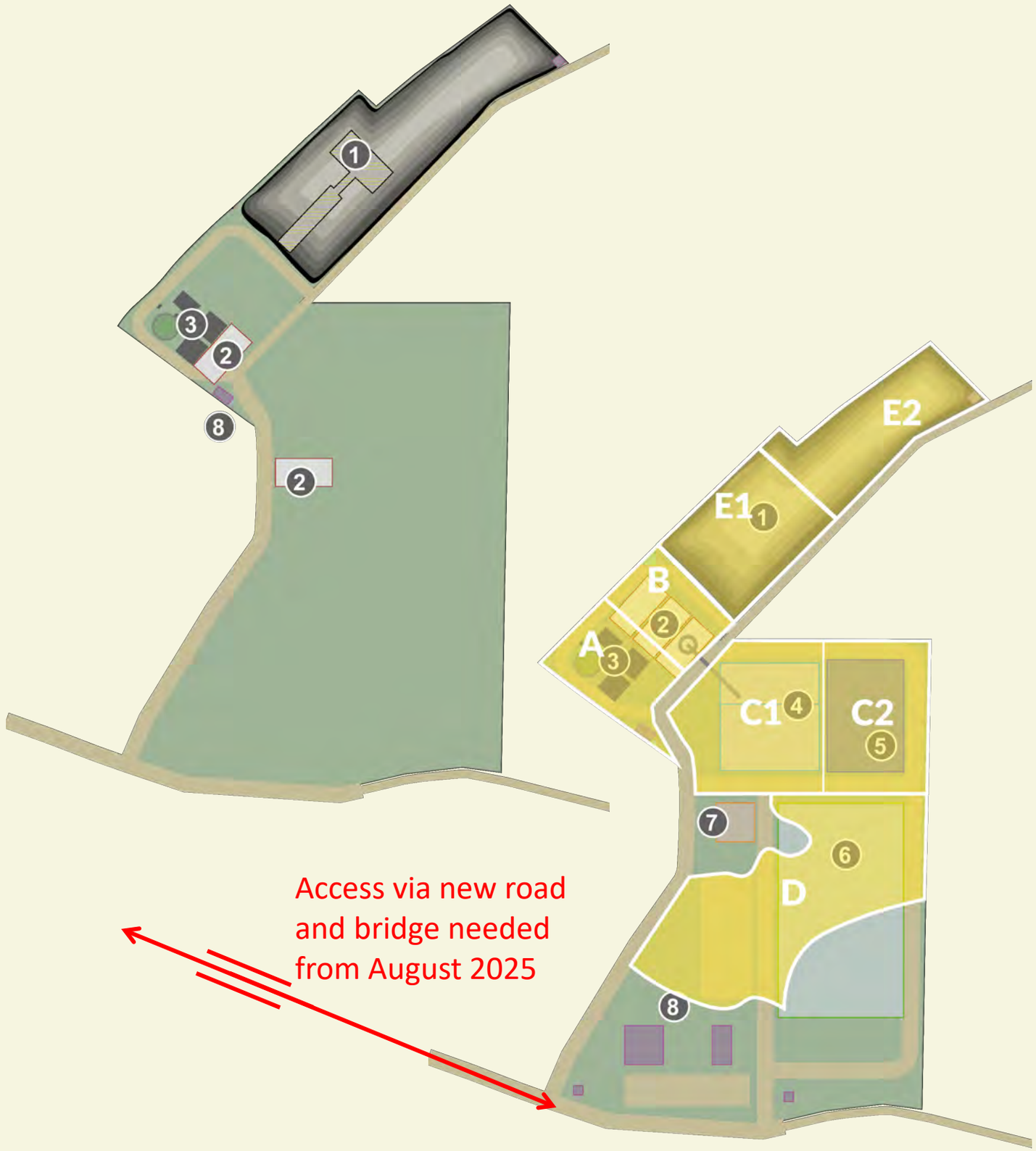
All is set in a wider green belt development that consist of indigenous tree species, of pocket parks and tree buffers surrounding the plot.



Status: Concept

Summary Phase 1

- Infrastructure: roads, cables, pipes, sewage and surface waterbodies for phase 1 plot
- Temporary separators and collection platforms
- Power generation with bio digester running on fresh (organic) waste
- Security buildings and first office
- Remove and separate waste of landfill section A, B, C1, C2 and D and clear section E1



In 2025:

- **Clearing of Waste**
- **First separation units**
- **Access roads are being built – will be ready in 2025/2026? → it takes longer than expected**
- **Access for heavy transport per mid 2025 is crucial for the success of the timeline**

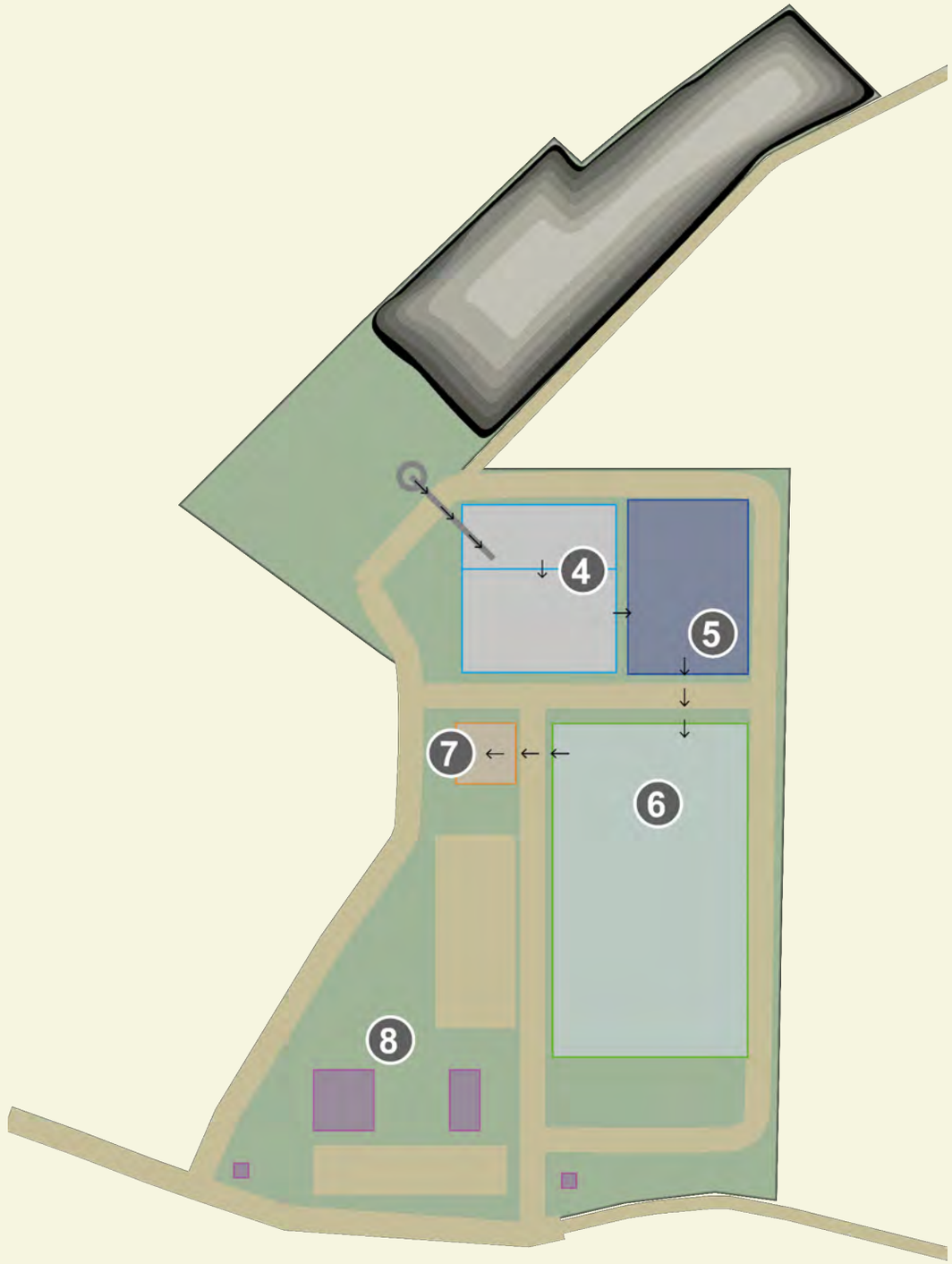
Status: Concept

Summary Phase 2

- Permanent separator – 3 units indoor with total capacity of 150 tons per hour
- Storage halls – to be used for storage of RDF → fuel for WtE plant
- Waste to Energy plant – incinerator complying with EU standards
- Lego block factory (Kansal solid concrete lego blocks) – production of concrete blocks containing slacks from incinerator
- Office campus, workshops, fire brigade, parking
- Final landscaping of entire waste management campus

In 2025:

- **Construction of wall surrounding 2n plot**
- **Clearing of waste 2nd plot**
- **Final plan Waste Management campus**
- **environmental clearance**
- **start of tender phase**



Status: Concept

1062

S.R.-II
MZN

LEASE DEED

Property situated :-	Muzaffarnagar with in Nagar Palika
Anual Rent:-	1,94,460/-
Period :-	30 Years
Stamp Duty :-	47,000/- rs.
V.Code no. :-	Serial no. 150 Praroop 1

Nagar Palika Parishad, Muzaffarnagar. PAN- AAALN1741M. throw executive officer Hemraj S/o Kalu R/o Villa 3 N.H-58 Merut Road Jain Tubo Company Compound anandam Ghaziabad. (First Party)

And

GCIND Solutions Private Limited PAN- AAHCG9399Q. throw its Director Theodorus Gerardus Wilhelmus Passport no. BKC8CKF48. R/o Spoorstraat 27 6942 EB Didam Gelderland, the Netherlands. (Second Party)

For GCIND SOLUTIONS PVT. LTD.

Director

Lease Deed

This lease deed is entered today on this 19'" day of October in the year Two Thousand and Twenty-Three, at Muzaffarnagar;

Between:

Nagar Palika Parishad, Muzaffarnagar Uttar Pradesh, PAN AAALN1741M (hereinafter referred to as the "Urban Local Body") which expression shall unless repugnant to the context or meaning thereof includes Its successors, administrators and assigns of the First Part through Executive Officer, Muzaffarnapar Nagarpalika Parishad, District Muzaffarnagar, Uttar Pradesh, hereinafter referred to as "THE LESSOR".

AND

GCIND Solutions Private Limited, a Company incorporated under "The Companies Act 2013 (Company Limited By Shares)" with Registration Number - 353627 and having its registered Office at Regus Elegance, 2F, Elegance, Jasola District Centre, Old Mathura Road, New Delhi 1100025, (hereinafter referred to as "Company") which expression shall unless repugnant to the context or meaning thereof includes its successors, administrators and assigns of the Second Part through Director Mr. Theodorus Gerardus Wilhelmus Gieling Passport Number BKC8CKF48 Mob. +31- 622803518 hereinafter referred to as "THE LESSEE".

WHEREAS THE LESSOR is the Government agency and rightful owner and is in possession of the piece of Non-Agricultural land bearing Gata Numbers and hand drawn maps authorized by the Lessor included *in Annexure-A* with total area ad-measuring 19.446 Hectares or 194460 Square Meters more specifically described in Annexure A in Muzaffarnagar and registered in the revenue record at Survey numbers and dates mentioned in Annexure A more particularly described in the schedule given at the foot of this deed and Annexure A, (hereinafter called to and referred to as "*The demised premises*"). THE LESSOR shall provide certified copy of all the documents related to Demised Premises along with its English translation to THE **LESSEE;**

AND WHEREAS THE LESSEE is a company involved in business of processing and providing

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

GCIND SOLUTIONS PVT. LTD.
Director

आवेदन सं०: 202400708002312

533

पट्टा विलेख/ कबूलियतनामा

बही स०: 1 रजिस्ट्रेशन स०: 1062 वर्ष: 2024

प्रतिफल- 1167000 स्टाम्प शुल्क- 47000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 11670 प्रतिलिपिकरण शुल्क - 100 योग : 11770

श्री जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 द्वारा
थेओडोरस गेरर्डुस विल्हेल्मूस अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री हेन्द्रीकुस विहेल्मूस गैलिंग
व्यवसाय : अन्य
निवासी: स्पोर्स्ट्राट 27 6942 इ.बी. दीदम गेल्डरलैंड दि नेदरलैंड्स

श्री, जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 द्वारा

थेओडोरस गेरर्डुस विल्हेल्मूस अधिकृत पदाधिकारी/ प्रतिनिधि

ने यह लेखपत्र इस कार्यालय में दिनाँक 19/01/2024 एवं 01:53:28 PM बजे निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमित कुमार गौतम प्रभारी
उप निबंधक :सदर द्वितीय
मुजफ्फरनगर
19/01/2024

अमित कुमार गौतम
निबंधक लिपिक
19/01/2024

प्रिंट करें

कार्यालय उप निबंधक द्वितीय मुजफ्फरनगर ★ उत्तर-प्रदेश ★ सत्यमेव जयते

services of Integrated Waste management.

AND WHEREAS THE LESSEE have been selected to set up and run an Integrated Waste to Energy (WTE) plant at Muzaffarnagar with a daily capacity of around 1750 tons solid waste Per Day and generate around 30 MW of power to be exported to the grid under a Power Purchase Agreement on Public Private Partnership model (the "Partnership Declaration" attached hereto as Annexure B) and the Memorandum of Understanding between the State Government of Uttar Pradesh and the Government of the Netherlands (attached as Annexure -C). The Department of Urban Development, Government of Uttar Pradesh has issued the Letter of Acceptance dated 05.11.2018 and that the timelines have been consequently extended by the State Government vide its letters dated 23.11.2021 and 20.03.2023 (collectively attached as Annexure D.) The Lessee has accepted the offer and confirmed it *vide* letter dated 20.11.2018 (attached as Annexure - E). The Lessee requires adequate land for installation of Waste to Energy Plant and for this purpose Lessee requires an adequate area of land for setting up its plant. Upon the request of THE LESSEE, THE LESSOR has identified the land fulfilling requirement and having approval for setting up WTE plant and has offered to grant lease of the said demised premises, which THE LESSEE has agreed to take on lease based on representation of THE LESSOR that the Demised Premises is suitable for the purpose of setting up WTE project. The Lessee will obtain the necessary environmental clearance and other statutory clearances required. The Department of Urban Development, Government of Uttar Pradesh will facilitate the Lessor in obtaining necessary clearances.

AND WHEREAS THE LESSOR represents and warrants that it has obtained all approvals from the relevant government bodies, the provincial/municipal authorities and all other applicable government agencies or bodies, needed for lessee to lawfully enter into this Lease Agreement.

AND WHEREAS based upon above representation THE LESSOR has offered to lease out the Demised Premises to the Lessee, and The Lessee has agreed to take the Demised Premises on lease from THE LESSOR for the consideration, rent and terms & conditions hereinafter detailed.

THEREFORE The LESSOR doth hereby demise on The Lessee the open demarcated land admeasuring 194460 Square Meters (being part of gata numbers as mentioned in Annexure A) of the Lessor's land situated at; address - mentioned in Annexure A, Muzaffarnagar together with the

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर 88

For GOIND SOLUTIONS PVT. LTD.

Director

आवेदन सं०: 202400708002312

बही स०: 1 रजिस्ट्रेशन स०: 1062 वर्ष: 2024

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

श्री नगर पालिका परिषद मुज़फ्फरनगर के द्वारा हेमराज, पुत्र श्री कालू

निवासी: विला 3 एन.एच.-58 मेरठ रोड, जैन तुबो कंपनी कंपाउंड आनंदम गाजियाबाद

व्यवसाय: अन्य

पट्टा गृहीता: 1

श्री जी.सी.आई.एन.डी. सोलुशन प्रा0लि0 के द्वारा थेओडोरस गेरर्डुस विल्हेल्मूस, पुत्र श्री हेन्द्रीकुस विहेल्मूस गैलिंग

निवासी: स्पोर्स्ट्राट 27 6942 इ.बी. दीदम गेल्डरलैंड दि नेदरलैंड्स

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया । जिनकी पहचान

पहचानकर्ता : 1

श्री अखंड प्रताप सिंह, पुत्र श्री बीरपाल सिंह

निवासी: शाहबुद्दीन नगर, पी.ओ. पटियाना, हापुड़

व्यवसाय: अन्य

पहचानकर्ता : 2

श्री सिद्धार्थ रामनाथन सितारामन , पुत्र श्री मद्रास रामनाथन सितारामन

निवासी: 6 डी, ब्लॉक एच, साकेत न्यू दिल्ली

व्यवसाय: अन्य

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ने की । प्रत्यक्षत:भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए है ।

टिप्पणी :विक्रेतागण/विक्रेता ने अपने ब्यान मे विलेख में वर्णित प्रतिफल की धनराशि के सम्बन्ध में अपनी सहमति प्रदान की व विलेख का रजिस्ट्रेशन करने का आग्रह किया। अतः रजिस्ट्रेशन मैनुअल नियम 241 के तहत रजिस्ट्रेशन किया गया।

अमित कुमार गौतम प्रभारी
उप निबंधक : सदर द्वितीय
मुजफ्फरनगर
19/01/2024

अमित कुमार गौतम
निबंधक लिपिक मुजफ्फरनगर
19/01/2024

प्रिंट करें

right to use the land, water, drainage together with the right for the Lessee, its servants, employees, visitors and all other persons authorized or permitted by the lessee to use the Demised Premises and to hold the said Demised Premise unto the Lessee for a period and considerations mentioned hereinafter:

1. The Lease Deed Signed Between Nagar Palika Parishad, Muzaffarnagar Uttar Pradesh, PAN AAALN1741M (hereinafter referred to as the "Urban Local Body") and GCIND Solutions Private Limited, a Company incorporated under "The Companies Act 2013 (Company Limited By Shares)" with Registration Number - 353627 and having its registered Office at Regus Elegance, 2F, Elegance, Jasola District Centre, Old Mathura Road, New Delhi 1100025, (hereinafter referred to as "Company") on 14th day of October in the year Two Thousand and Nineteen will be deemed to be void ab initio upon signing of this New Lease Deed.
2. It is made clear that notwithstanding the lease dated 14.10.2019 was neither registered nor stamped nor was any possession of land handed over to the lessor in pursuance of the said lease.
3. Tenancy period:- The lease will be for a period of Thirty years commencing from the date of signing of this agreement by the Parties.
4. That the annual rent of the said Lease Deed has been agreed to be Rs. 1/- per Square Meter i.e., Rs. 1,94,460/- (Rupees One Lakh Ninety-Four Thousand Four hundred and Sixty) per year.
5. The Lease rent shall be paid by the Lessee to the Lessor after execution hereof every year, in advance in the first week of month of January.
6. That the Lessor hereby confirms that the Lessee shall use the said Demised Premises for the purpose of this Project of installation and running of Waste to Energy Plant (WTE) and produce power from that for a capacity of around 30 MW. The project capacity may be altered or amended if agreed mutually in writing.
7. The Lessor represents and warrants that the said Demised Premises is suitable for the purpose of setting up WTE further all the preliminary approval including environment clearance of land to set up WTE shall be obtained by The Lessee. The Lessee shall obtain and The Lessor shall cooperate in obtaining the necessary permissions and clearances for implementation and running of the project at their own cost and ensure renewal/keeping alive the permission(s) and license(s) required for the purpose. In

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

GCIND SOLUTIONS PVT. LTD.
Director

सत्यमेव जयते
उत्तर-प्रदेश

case of any default or breach of any terms of any license or permission, the Lessor shall not be responsible for any direct or indirect consequences unless such default or breach is attributed to the Lessor.

8. That the Lessor warrants and represents that the demised premises is free from pollution, unexploded ordinances and environmental damage as well as any occupants.
9. That the said Demised Premises shall be exclusively used and utilized by The Lessee for the purpose of establishment and running of the Project mentioned above and shall not be used for any other activity. Lessor shall deliver exclusive and lawful possession to lessee of the entire site *on* signing of this Lease Deed.
10. That the Lessee shall not be allowed or entitled to mortgage the said Demised Premises or lease hold rights or to *create* any kind of encumbrance over the Demised Premises granted under this Lease Deed.
11. That the lessor hereby shall ensure that the Demised Premises has round the clock electricity supply of appropriate load as may be required for WTE plant and the Lessee shall be provided electricity connection by the Lessor (including the supply of electricity to the grid), for the capacity/load required for running *of* the Waste Energy Plant and allied activity from the Electricity Department and the Lessee shall be liable to pay all charges for electricity actually consumed by the Lessee during the occupation and calculated as per the readings recorded *by* the respective meters installed in the Demised Premises (as referred to the letter of Acceptance annexed hereto as Annexure D).
12. That the Lessor hereby shall provide the Lessee with 24 hours water connection from the competent authority and Lessee shall be entitled to install Jet Pump/ Submersible Pump and overhead tank with pipe lines and also underground / semi underground water storage tank as may be required to comply with the norms of fire safety or any other law In force or as per the needs of the business of Lessee (as referred to the Letter of Acceptance annexed hereto as Annex D). The same facility shall be made available for and also for the drainage connection system.
13. That the Lessor shall grant all rights of way, provide road access, air, streetlight, drainage, sewer and privy and other easements appertaining to the Demised Premises (as referred to the Letter of Acceptance annexed hereto as Annexure D).

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

सत्यमेव जयते
उत्तर-प्रदेश

14. That the demised premises will be considered to be one contiguous plot and that any public road or thoroughfare will only extend to its entrance and perimeter and shall not run onto or across the Demised premises or any part thereof. Should there be any road or thoroughfare, public or otherwise, on the property, the same shall be for the exclusive enjoyment and use of the Lessee and to the exclusion of others.

15. That the Lessor undertakes that if there is a necessity by way of planning pursuant to revenue records, policy, order of the court, or any claim or complaint by any member of the public for access of any path, public thoroughfare, easement or access an alternative shall be provided by the Nagar Palika at its own cost and initiative so that no interference shall be caused in the exclusive enjoyment and use of the demised property by the Lessee.

16. That the Lessee is hereby authorized by Lessor to carry out all construction works on the Demised Premises, in accordance with the submitted project proposal and the building laws. Lessee may renovate the leased structures, demolish the buildings on the Demised Premises and reconstruct it in order to carry out its obligations and exercise its rights under the partnership declaration.

17. The erected buildings and all works and developments carried out by the Lessee or its legal successors will remain the property of Lessee to the extent permitted by Law, during the Lease period of this Lease Deed and subject to such rights or compensation as permitted under law upon expiry of the lease.

18. That the Lessee shall pay the applicable water Tax and other taxes in respect of the Demised Premises to the concerned authority directly from the date of taking possession of the Demised Premises till the date the Demised Premises is handed over by the Lessee to the Lessor.

19. The Lessor represent that it shall ensure necessary consents for obtaining any statuary permission to be obtained from any Government or Semi Government department/institution, with respect to Land the Demised Premises.

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

SOLUTIONS PVT. LTD.
Director

सत्यमेव जयते
उत्तर-प्रदेश

20. That the Lessor represents that it shall ensure support and agree to sign all the requisite documents/approval/ no objections required by the Lessee to set up and initiate operation of the WTE plant.

21. That the Lessee shall not sublet the Demised Premises or any part thereof to any person/institution, without the consent in writing of the Lessor Save and except a Group Company of the Lessee or in case of the Assignment of its business by the Lessee to its Assignee.

22. That the Lessee shall allow the Lessor or its authorized representative to enter the Demised Premises for the purpose of inspection after the prior written intimation of 48 hours to the Lessee which the Lessee shall not object in any manner. Such an inspection visit will be subject to safety norms of the waste to energy plant.

23. That the Lessee shall enjoy the peaceful possession of the Demised Premises upon handover of the Possession of the premises during the period of Lease without any interruption by the Lessor, and shall pay the rent punctually to the Lessor. The handover of possession shall be the date on which the premises is handed over or deemed to be handed over as per letter of possession/handover.

24. Either Party shall have a right to terminate the Lease Deed by a notice period of 30 days in case of material breach of any terms of this Lease Deed by the other Party (i.e., Lessor or Lessee, as the case may be).

25. That the Lessee shall be free to terminate the agreement in case the Lessor fails to provide the lessee the necessary waste material for the running of plant as per the Waste Supply agreement. In that case, the Lessor will have no legal claim on the Lessee.

26. That if the plant/project does not get the necessary Environmental clearance from the concerned department, the Lessee shall be free to terminate this Lease Deed, the Lessor will not impose any penalty on the Lessee. In that case, Lessor shall not have any legal

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For CCUD SOLUTIONS PVT. LTD.

Director

claims over the Lessee.

27. That if the plant/project does not get the necessary Environmental clearance from the concerned department, or the Lessee is not able to conclude a PPA at conditions that ensure feasibility of the project, the Lessee shall be free to terminate this Lease Deed, the Lessor will not impose any penalty on the Lessee. In that case, Lessor shall not have any legal claims over the Lessee.

28. That the Lessor shall secure the Demised Premises at its perimeter with an adequate fencing or compound wall, and thereafter the secured land shall be handed over to the Lessee.

29. The Lessor represents and warrants that the Demised Premises is encumbrance free and there are no mortgages, liens or security interests on the site other than those created pursuant to this Lease Deed and there is no litigation pending in respect of Demised Premises in any court or statutory authorities.

30. The Lessee shall be at liberty to assign its rights and obligations under the Lease Deed to its group company, any other entity or any other third party entering into arrangement with The Lessee to operate from the Demised Premises. The right and obligation under the Lease Deed shall stand assigned to the group company, any other entity or the third party and such group company, other entity or third party shall continue to fulfil the conditions in accordance as per the Lease Deed.

31. The Agreement shall be governed by laws of India and all parties submit themselves to the jurisdiction of the Courts of competent jurisdiction at Allahabad, Uttar Pradesh, India, as in addition to Muzaffarnagar part cause of action has arisen in Allahabad.

32. All or any disputes arising out of or touching upon or in relation to the terms of this Lease Deed including the interpretation and validity of the terms thereof and the respective rights and obligations of the parties shall be settled amicably by mutual

discussion failing which the same shall be settled through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996 or any statutory amendments/modifications thereto for the time being in force. The arbitration proceedings shall be held at an appropriate location in Allahabad, which shall be the seat of Arbitration, by a Sole Arbitrator who shall be appointed jointly by the Parties and whose decision shall be final and binding upon the Parties. The venue in addition to Allahabad may be such other places as may specified by the arbitrator after consultation with other parties.

33. The Lessor shall upon expiry of Lease Deed shall first offer the right to enter into a fresh Lease Deed at similar conditions in order to continue its operations to the Lessee and if the Lessee rejects such offer then the Lessor shall be at liberty to approach third party for entering into Lease Deed of Demised Premises for purpose specified herein above.

34. The Lessee shall hand over the possession of the Demised Premises to the Lessor after the term of Lease is expired or sooner if the lease is terminated by the lessee after giving three months' notice in advance of their Intention of doing so. In either case the Lessee will be entitled to remove their constructions, machinery, equipment and other article moveable or fastened or affixed or embedded to the earth in such a manner that no loss or minimum loss/damage is caused to the Demised Premises and as far as practically possible such damages shall be made good by the Lessee.

35. Either party shall not be held responsible for any consequences or liabilities under this Lease Deed if it is prevented in performing its obligations by reason of laws or regulations, action by any Government or local body or other authority to as far as beyond the control of the party, or due to reasons of force majeure which may include but not limited to riots, insurrection, war, terrorist action, acts of God and unforeseen circumstances beyond its control. Upon happening of the any such force majeure event either party would inform the other party of such event within a period of 30 days from the date of such event. Upon abatement of such event, either party would inform the other party about cessation of the same.

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

Director

36. The cost by way of stamp duty and registration charges in respect of the Lease Deed will be borne by the Lessee.

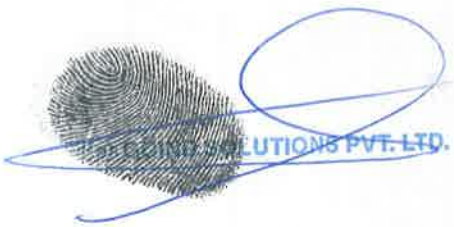
City : Muzaffarnagar
Khata Number : 00287
Detail of Property: Annexure A
Lease Period: 30 years
Average Monthly rent: 16,205
Average Annual Rent: 1,94460.00
Valuation of Document:
Stamp Duty Paid on Original:

Leased Property Map with clear boundaries

East: Waste Water Treatment Lagoon
West: Kali River and Agricultural Area
North: Ebrahim Mosque Area
South: Road Towards Kali River

Calculation Chart for Stamp Duty

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर



Director

IN WITNESS THEREOF the LESSOR and LESSEE have signed this agreement on the day, month and year mentioned above.

SIGNED AND DELIVERED BY

(The Lessor)

19/10/23

Mr. Hemraj

अधिशासी अधिकारी

Executive Officer, Nagar Palika Parishad, Muzaffarnagar Uttar Pradesh.

SIGNED AND DELIVERED BY

(The Lessee)

For GCIND SOLUTIONS PVT. LTD.

19-10-2023

Director

GC IND Solutions Pvt. Ltd.

Through Its Director and Authorized Signatory,

Mr. Theodorus Gerardus Wilhelmus Gieling

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

In Presence of Witness

1) Name of Organisation GC INDIA PVT LTD

Name SIDDHARTHA SIVARAMAN

Signature

2) Name of Organisation Nagar Palika Parishad Muzaffarnagar

Name AKHAND PRATAP SINGH

Title AE (Civil)

Signature 19/10/2023

3) Name of Organisation GC International

Name MARTIJN RAUWERS

Title SENIOR CONCEPT DEVELOPER

Signature 19/10/2023

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

कार्यालय उप निबंधक
उत्तर-प्रदेश

INDIA NON JUDICIAL 549

IN-UP36979234703537W

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP36979234703537W
Certificate Issued Date	:	16-Jan-2024 01:34 PM
Account Reference	:	NEWIMPACC (SV)/ up14195404/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	:	SUBIN-UPUP14195404695963548686627W
Purchased by	:	GCIND SOLUTIONS PRIVATE LIMITED
Description of Document	:	Article 35 Lease
Property Description	:	PROPERTY SITUATED AT MUZAFFARNAGAR
Consideration Price (Rs.)	:	
First Party	:	NAGAR PALIKA PRISHAD MUZAFFARNAGAR
Second Party	:	GCIND SOLUTIONS PRIVATE LIMITED
Stamp Duty Paid By	:	GCIND SOLUTIONS PRIVATE LIMITED
Stamp Duty Amount(Rs.)	:	47,000 (Forty Seven Thousand only)

E-STAMP
Locked By.....

IN-UP36979234703537W

Please write or type below this line

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

RD 0024801312

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

सत्यमेव जयते

List of Khasra numbers of the land of Municipal Council, Muzaffarnagar located in Town Muzaffarnagar Pargana, Tehsil and District-Muzaffarnagar for the Waste-to-Energy Plant in sequence of the lease deed dated 21 October 2023.

S.I NO.	Khasra numbers	Area
1	2936मि	0.0610
2	2952मि	0.0250
3	2953	0.0310
4	2954मि	0.0720
5	2955	0.0250
6	2956मि	0.0080
7	2960मि	0.2150
8	2961	0.2150
9	2962मि	0.1290
10	2963	0.1540
11	2966मि	0.0160
12	2967मि	0.0400
13	2968मि	0.0260
14	2969	0.0720
15	2970	0.0510
16	2971	0.0310
17	2972	0.0820
18	2973	0.0820
19	2974	0.0510
20	2975	0.0510
21	2976	0.0200
22	2977	0.0720
23	2978	0.0200

RKS

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

24	2979	0.0920
25	2980	0.0410
26	2981	0.2360
27	2982	0.2560
28	2983	0.1540
29	2984	0.1950
30	2985	0.0610
31	2986	0.0310
32	2987	0.0310
33	2988	0.0310
34	2989	0.0610
35	2990	0.0310
36	2991	0.1330
37	2992	0.0820
38	2993	0.2460
39	2994	0.3790
40	2995	0.1330
41	2996	0.1230
42	2997	0.1130
43	2998	0.1330
44	2999	0.1950
45	3000	0.0610
46	3001	0.1140
47	3002	0.0510
48	3003	0.0720
49	3004	0.0610
50	3005	0.1020
51	3006	0.0200
52	3007	0.0720

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

53	3008	0.0610
54	3009	0.0510
55	3010	0.1230
56	3011	0.1330
57	3012	0.0800
58	3013	0.2870
59	3014	0.4600
60	3018	0.9220
61	3019	0.9220
62	3020	0.5940
63	3021	0.2360
64	3022	0.2970
65	3023	0.4610
66	3024	0.7070
67	3025	0.6660
68	3026	0.5120
69	3027	0.2560
70	3028	0.2870
71	3029	0.6350
72	3041	0.2130
73	3043	0.2660
74	3044	0.2660
75	3045	0.3380
76	3046	0.2970
77	3047	0.6560
78	3048	0.4610
79	3049	0.2250
80	3050	0.6660
81	3051	0.3070

For GCIND SOLUTIONS PVT. LTD.

Director

कार्यालय उप निबन्धक द्वितीय
उत्तर प्रदेश

82	3056	0.4100
83	3057	0.2770
84	3058	0.1950
85	3059	0.6750
86	3066	0.7890
87	3067	0.2560
88	3085	0.0310
89	3086	0.1950
90	3087	0.3740
		19.4460

अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर

For GCIND SOLUTIONS PVT. LTD.

Director

DATE:- 19.10.2023

DRAFTED BY:- **Inderjeet Lal Advocate** Tehsil Sadar Muzaffarnagar.

For GCIND SOLUTIONS PVT. LTD.

Director

आवेदन सं०: 202400708002312

बही संख्या 1 जिल्द संख्या 10406 के पृष्ठ 275 से 310 तक क्रमांक 1062 पर दिनाँक 19/01/2024 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अमित कुमार गौतम प्रभारी
उप निबंधक : सदर द्वितीय
मुजफ्फरनगर
19/01/2024

प्रिंट करें

कार्यालय उप निबन्धक द्वितीय मुजफ्फरनगर उत्तर प्रदेश

मजरा
सहायक अभियन्ता (निर्माण)
नगर पालिका परिषद
मुजफ्फरनगर
अधिशासी अधिकारी
नगर पालिका परिषद
मुजफ्फरनगर
Director

प्रेषक,

राज्य मिशन निदेशक,(एस०बी०एम०)
राज्य मिशन निदेशालय, उ०प्र०
सेक्टर–7 गोमतीनगर विस्तार लखनऊ।

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद मुजफ्फरनगर।

संख्या–पी०एम०यू०/1224 /429(15)/2023 लखनऊः दिनाँक 18 मार्च, 2025

विषयः–नगर पालिका परिषद, मुजफ्फरनगर में रोड ट्रायल हेतु भौतिक निरीक्षण किये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि दिनाँक 07.03.2025 को अधोहस्ताक्षरी की अध्यक्षता में सम्पन्न समीक्षा बैठक में नगर पालिका परिषद, मुजफ्फरनगर को निर्देश दिये गये थे कि जी0सी0 इण्डिया द्वारा प्लान्ट की स्थापना हेतु वर्तमान में उपलब्ध करायी गयी सड़क पर 40–फुट वाहन–माउंटेड शिपिंग कंटेनर का ट्रायल किया जायेगा, जिस हेतु मिशन निदेशालय स्तर से श्रीमती रूपाली राठौर (विशेषज्ञ) द्वारा दिनाँक 20.03.2025 एवं 21.03.2025 को नगर पालिका परिषद, मुजफ्फरनगर में भौतिक निरीक्षण किया जायेगा।

अतः आपसे अपेक्षा है कि उक्त निर्धारित तिथि में निरीक्षण हेतु विशेषज्ञ को यथाआवश्यक सहयोग प्रदान करने का कष्ट करें।

भवदीय,

(अनुज कुमार झा)
राज्य मिशन निदेशक

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ।
2. सम्बन्धित पी0एम0यू0 एक्सपर्ट को सूचनार्थ।
3. अधिशासी अधिकारी, नगर पालिका परिषद, मुजफ्फरनगर उ0प्र0।
4. गार्ड फाइल।

(अनुज कुमार झा)
राज्य मिशन निदेशक
18/3/25

Scanned with OKEN Scanner

प्रेषक,

राज्य मिशन निदेशक,(एस०बी०एम०)
राज्य मिशन निदेशालय, उ०प्र०
सेक्टर–7 गोमतीनगर विस्तार लखनऊ।

सेवा में,

जिलाधिकारी,
मुजफ्फरनगर, उ0प्र0।

संख्या–पी०एम०यू०/70 /42905)/2023 लखनऊः दिनाँक 22 अप्रैल, 2025

विषयः–नगर पालिका परिषद, मुजफ्फरनगर, में लिगेसी वेस्ट निस्तारण हेतु आख्या उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि जी0सी0 इण्डिया के कार्य की प्रगति में आ रही समस्याओं के समाधान हेतु मिशन निदेशालय स्तर से एस0बी0एम0, स्टेट पी0एम0यू0 के विशेषज्ञ द्वारा दिनाँक 20.03.2025 को नगर पालिका परिषद–मुजफ्फरनगर में रोड ट्रायल हेतु भौतिक रूप से निरीक्षण किया गया था। भौतिक निरीक्षण के दौरान विशेषज्ञ द्वारा अवगत कराया गया था कि लिगेसी वेस्ट के निस्तारण कार्य हेतु वाहन के आवागमन के लिए वर्तमान में उपलब्ध सड़क पर्याप्त है, ऐसी स्थिति में जी0सी0 इण्डिया अपने प्रथम चरण का कार्य आसानी से प्रारम्भ कर सकता है। प्लान्ट की स्थापना के लिए पूर्व में ली गयी स्वीकृति जैसे–पर्यावरण प्रभाव आकलन (EIA) आदि पर भी जी0सी0 इण्डिया द्वारा कार्य शुरू किया जा सकता है।

उक्त के अतिरिक्त भारी मशीनरी के परिवहन के लिए 40–फुट वाहन–माउंटेड शिपिंग कंटेनर का ट्रायल लेते वक्त सड़क पर आयी हुई समस्याओं का निस्तारण कर अधिशासी अधिकारी द्वारा अपने स्तर से ट्रायल किया जाना था।

अतः आपसे अपेक्षा है कि उक्त प्रकरण के संबंध में आवश्यक कार्यवाही कराते हुए राज्य मिशन निदेशालय को अवगत कराने का कष्ट करें।

भवदीय,

(अनुज कुमार झा)
राज्य मिशन निदेशक

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ।
2. सम्बन्धित पी0एम0यू0 एक्सपर्ट को सूचनार्थ।
3. गार्ड फाइल।

(अनुज कुमार झा)
राज्य मिशन निदेशक